THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY" DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) To meet the demand from the State Governments, five new Freeze Drying Machines are being procured.

- (b) Foreign exchange to the extent ol! Rs. 4.40 lakhs (including spare parts for existing machines) has been released and the concerned State Governments informed. The machines when imported will be installed at the following Vaccine Production Centres;
- (i) Ranipet (Madras); (ii) Lucknow (U.P.); (iii) Mhow (Madhya Pradesh); (iv) Hyderabad (Andhra Pradesh); (v) Bhubaneshwar (Orissa).

## **DESIGNING OF PALAM AIRPORT**

- ◆571. SHRI M. P. BHARGAVA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) the name of the person who  $i_s$  designing the Palam International Airport in Delhi;
- (b) whether any Indian architects are being associated with the work of the project; and
- (c) whether any team of Indian architects has been trained or is likely to be trained for designing and constructing International Airport in India?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c) I place •a statement on the Table of the House.

## STATEMENT

(a) and (b) N<sub>0</sub> architect or firm of architects have yet been appointed to des5gn the terminal building for Palam airport. The National Design Institute. Ahmedabad, has been entrusted with the task of preparing a feasibility report for a new terminal complex at this airport. The Institute is proceeding with this work in

consultation with a German Architect who is on the Institute's panel ot consultants. The possibility of utilising Indian architects for the designing of the new complex will be considered after the Feasibility Report is received and has been examined.

to Questions

(c) There is no scheme at present for specially training Indian architects for designing international airports in India.

# INDEPENDENT AGENCY FOR PREPARATION OF FOOD STATISTICS

- \*572. SHRI G. MURAHARI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether there is any proposal under Government's consideration to set-up a separate and independent body for preparing food statistics; and
- (b) if so, the reasons which prompted the Government to set-up such an independent agency?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) and (b) A proposal for instituting Central Supervision over 'he work of area enumeration and strengthening of Central Supervision over yield estimation work done by the State agencies with a view to building up independent and timely estimates of food production at the all-India and State levels is under consideration.

# TOURIST GUIDES

- \*573. SHRI R. P. KHAITAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) whether it is a fact that the Tourist Guides under the Department of Tourism work on daily wages which were fixed six years back and

spite of all round increase in wages in other India for the purchase of food-?rarns and trades;

- (b) whether the Tourist Guides in Madras and Bombay get their assignments through the Department of Tsurism. while in Delhi they are employed by the Travel Agents who show favouritism in employment;
- (c) whether no hotel accommodation is provided to such guides when tkey are sent out of Delhi <sup>an</sup>d the 'diiily allowance given to them is too mnagre to meet their boarding and lodging expenses; and
- (d) if so. what action Government propose to take in the matter?

THE MINISTER OF TOURIAM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Tourist Guides trained and approved by the Depart-.rr ont of Tourism work on payment of fees fixed by the Department. The test upward revision of about 25 per ei: nt on the previous rates of fees fi::ed in August 1961 was effected in Way, 1964. A further increase of about 20 per cent on the 1964 rare? h is been decided upon and wil! be ^effective from 1st October, 1967.

- (b) In Bombay, assignments for Icurist guides are generally routed 11 rough the Tourist Office. In Delhi and Madras, the guides get their assignments directly from travel agents, airlines, hotels etc.
- (c) and (d) When the guide has to stay for the night out of headquarters the party engaging him is required either to make suitable arrangements and meet expenses for his hoard and lodging or pay him a .cash allowance of Rs. 10 per night a<sub>s</sub> expenses for hoard and lodging. This will be increased to Rs 15 from 1st October. 1967.

## fFooD CORPORATION OF INDIA

- -\*616. SHRI BHUPESH GUPTA: Will the report? Minister of FOOD AND AGRICULTURE be pleased to state:
  - (a) the total amount placed at
  - •(■Transferred from the 21st June, 1967.

w-ieihii their wages have remained so far static in :he disposal of the Food Corporation 3f other foodstuffs; and

to Questions

(b) what is the total amount required by the Food Corporation of India for the purpose?

THE . MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) and (b) The total amount placed at the disposal of the Food Corporation of India by way of working capital for the purchase of foodgrains and other foodstuffs as at present is Rs. 23 crores. A further provision ot Rs. 6 crores exists for the purpose during 1967-63 and the Corporation is likely to utilise this amount also during the year. In addition, the Corporation is also availing a cash credit facility of Rs. 5 crores from the State Bank of India.

#### IRRIGATION EXPERT FROM ISRAEL

- \*622. SHRI G. MURAHARI: Will the Minister of FOOD AND AGRICULTURE ba pleased to state:
- (a) whether Government had sought the assistance of a world irrigation expert from Israel regarding our irigation potential soon after independence;
- (b) if so, whether he submitted any report; and
- (c) whether any action was taken on the

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) to (c) A statement is placed on the Table of the Sabha.

## STATEMENT

- (a) In accordance with the Agreement between the Government of India and the Food and Agriculture Organisation of the United Nations, Mr. Moshe Ram of Israel was assigned by F.A.O. "to advise and assist the Bihar State Government in the study and the application of improved irrigation practices to provide maximum productivity with the fullest economy at the irrigation supply available". The Expert stayed in Bihar for about two years up to July 1959.
- (b) Yes; Sir. A report prepared by Mr. Moshe Ram was received in October, 1961 through the Food and Agriculture Organisation of the United Nations.
- (c) A copy of the report was sent to the Government of Bihar for necessary action. The State Government observed that many of the recommendations were either outside the terms of assignment of the Expert or were of a general nature or too well known. However, the State Government adopted the recommendations of the Expert in regard to simple and reliable method for studying the water requirements of different crops in relation to soil, fertilisers, rotation of crops, etc. It also accepted the recommendations dealing with method of conducting irrigation research.

# INTERNATIONAL AIR ROUTE TO MADRAS AIRPORT

- 933. SHRI T. V. ANANDAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) whether there is any scheme under Government's consideration to attract foreign tourists to the Southern part of India by diverting International Air route to touch Madras Airport; and

(b) if so, the details thereof and by when it will be implemented?

to Questions

THE MINISTER OF TOURISM AND CIVIL AVIATION DR. KARAN SINGH):
(a) and (b> Madras Airport is already an international airport and is served by Air-India, Indian Airlines Corporation and Air Ceylon on international services. The Malaysia-Singapore Airways have recently been permitted to operate air services to Madras, although 'it may take some time before they start their services. The question of re-designing terminal buildings and adding to other facilities at the Madras Airport as also those at Bombay and Delhi in order to provide for larger volume of future air-traffic is under consideration.

## HOTELS AT TOITRIST CENTRES

- 934. SHRI T. V. ANANDAN: WiU the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) whether Government propose to raise a fund of Rs. 5 crores to provide credit facilities to hoteliers for construction of hotels at Tourist Centres;
- (b) if so, how much credit is earmarked for hoteliers in Madras State; and
- (c) what are the broad principles observed in grant of such credits?
- THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):
  (a) Government have decided to disburse loans to approved hoteliers for construction of hotels at Tourist Centres.
- (b) No allocation of such loans has been made on regional basis.
- (c) The principles on the basis of which the loans will be disbursed are under consideration and rules are being framed for this purpose.

## ROBBERY AT CALCUTTA POET

4627

935. SHRI T. V. ANANDAN: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

- va) whether it is a fact that on the night of the 1st June, 1967, there was an attempt to rob imported goods worth about Rs. 17 lakhs from the Calcutta Port but it was foiled by Police:
- (b) who were responsible for this attempted theft;
- (c) whether any arrests have been made so far; and
  - (d) if so, the details thereof.

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO):

- (b) An organised gang of pilferers was responsible for the attempted theft.
- (c) On receipt of information from the Ghat staff.
- (d) Police launches proceeded on their investigation and caught the gang in midstream while they were engaged in unloading the lighters. So far 31 persons have been arrested, 28 on the spot and 3 more subsequently.

# CONSTRUCTION OF BYE-PASS LINKS

936. SHRI P. K. KUMARAN: Will the Minister of TRANSPORT AND SHIPPING b<sub>e</sub> pleased to state:

- (a) whether it is a fact that the proposal for construction of bye-pass links on the road at Calicut, Badagars and Tellieherry has been shelv ed; and
- (b) if the reply to part (a) above be in the negative, when, these byepasses are likely to be taken up for construction?

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO): (a) and (b) he programme of works for the development of the West Coast Road in Kerala, approved

by the Government of India does not include the construction of a bye-pass road at Calicut, whereas Bada-gara and Tellieherry bye-passes are included in the approved programme.

to Questions

The work on Badagara bye-pass is in progress, The work on Tellieherry bye-pass has not yet been started.

गो हत्याका रोका जाना

937. श्री दत्तीपन्त ठेंगडी :

श्री विक्लक्कार नन्न, लालजी चौरद्याः :

क्या लाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि सर्वदलीय गी रक्षा समिति के उपाध्यक्ष ने एक पत्न में सरकार को यह चेता नी दी है कि यदि 21 मई, 1967 तक गो हत्या को रोकने के लिए कोई कार्यवाही नहीं की गई, तो गो वध निरोध ग्रांदोलन पनः जोर पकड जायेगा भ्रोर उसकी जिन्मेदारी सरकार पर होगी:
- (ख) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है ?

# t [PREVENTION OF COW-SLAUCHTEK

SHRI D. THENGARI: SHRI V. M. CHORDIA:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) whether it is a fact that the Vice-President of the Sarvdaliya Goraksha Samity has in a letter given a warning to the Government that the anti cow-slaughter agitation would again gather momentum and the responsibility therefor would rest on the Government in case no action is taken by the 21st of May, 1967 for preventing cowslaughter; and
  - t [ ] English translation.

(b) if so, what is the reaction of Government thereto?]

खाद्य, कृषि, सामदायिक विकास श्रीर सहकारिता मंत्रालय में राज्य मंत्री (श्री प्रण्णा साहेब शिन्दे ) : (क) और (ख) 22 मई, 1967 को स्वामी गावानन्द हरि से एक पत्न प्राप्त हमा था तथा 28 मई, 1967 को उन्हें उत्तर भेज दिया गया था कि सर्व-दलीय गोरक्षा महाभियान समिति से प्रति-निधियों के नाम प्राप्त होते ही समिति के निर्माण की घोषणा कर दी जायेगी। अभी तक समित के प्रतिनिधियों के नाम प्राप्त नहीं हुए हैं।

t[THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-CULTURE, COMMUNITY ' DEVE-LOPMENT AND COOPERATION <SHRI ANNASAHEB SHINDE): (a) and (b) A letter was received from Swami Gavanand Hari on 22-5-67, and a reply was sent to him on 28-5-67 that formation of the Committee on Cow Protection will be announced as soon as possible after receipt of the names of the representatives of the Sarvadaliya Goraksha Mahabhiyan Samiti. The names of the representatives of the Samiti have not yet been received.]

# .WORK UNDERTAKEN BY THE LAW. COMMISSION

938. SHRI BANKA BEHARY DAS: Will the Minister of LAW be pleased to

- (a) what are the specific items of work that the Law Commission had undertaken to do during the year 1965-66 and 1966-67; and
- (b) the number of publications along with their names that have been brought out during those years?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI D. R. CHAVAN): (a) For the year 1965-66 the Law Commission had proposed to proceed further with its study of—

> (i) The Abolition of Capital Punishment;

t[] English translation. .907 RS-^3.

- to Questions (ii) The General Clauses Act, 1897;
- (iii) The Indian Oaths Act, 1873; and
- (iv) The Indian Registration Act, 1908 (Sixth Report referred back for consideration of cer tain comments received there).

The Commission also took up study of the Law relating to certain social and economic offence9 in pursuance of a reference received on the subject from the Ministry of Homa Affairs for examining the question including such offences in the Indian Penal Code as suggested by the San-thanam Committee (Committee Prevention Corruption).

For the year 1966-67, the Commission had proposed to proceed further with its study of—

- (if J The Code of Criminal Procedure, 1898;
- (ii) Abolition of Capital Punishment; and
- The Indian Registration Act, 1908 (Sixth Report referred back for consideration of certain comments received thereon).

The Commission was alao engaged in revision of several other subjects, important amongst them being-

- (i) The Indian Penal Code, 1860;
- (ii) The General Clauses Act, 1897; (iii) The Post Office Act, 1898; (iv) Contributory Negligence

Joint Tortfeasors; and (v)

Survival of Causes of Action. No undertaking as such wal given by the Commission for any specific subject.

- (b) During the years 1965-66 and 1966-67, the Law Commission submitted the following Reports: -
  - (1) Twenty-eight Report—Report on the Indian Ooths Act, 1873.

- (2) Twenty-ninth Report—Report on the proposal to include certain Social and Economic offences in the Indian Penal Code. The 29th Report really covers 8 subjects.)
- (3) Thirtieth Report—Report on Section 5 of the Central Sales tax Act, 1956—Taxation by the States on Sales in the course of Import.

The 28th Report has been published. The 29th and 30th Reports are under print.

# REPORT OF THE SUKTHANKAR COMMITTEE ON CARGO SERVICES

939. SHRI P. K. KUMARAN: Will the Minister of TRANSPORT AND SHIPPING be pleased to state;

- (a) whether the Sukthankar Committee has submitted its report on the scope for increased cargo services on the India-U.S. Pacific route: and
- (b) if so what are the main points Of the report?

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO): (a) and (b). The Report of the Sukthankar Committee has been received. The more important conclusions in the Report are that the percentage of the total trade catered for by Indian flag ships between the U.S. Pacific Coast and the East and West Coasts of India varied during the last 5 years (1961-1965) from 3.23 per cent to 20.43 per cent. There is scope for Indian flag ships to operate On this trade route, if the share of trade carried by Indian flag ships is assessed against the total trade (including the trade carried by trams, bulk carriers and tankers). If, however, the trade carried by Indian flag ship is assessed against the total liner trade, Indian flag ships are already

catering for more than their legitimate share. This proportion varied during the last 5 years (1961—65). from 10.69 per cent to 69.3 per cent.

The future of the trade between the U.S. Pacific Coast and the East and West Coasts of India should be examined in the light of written conventions or understanding governing the trade on this as well as other routes and also according to whether th© recognised percentage Of trade to be carried by ships belonging to two countries and third flag ships is based on the liner trade or the total trade.

## INTRODUCTION OF SILO SYSTEM

940. SHRI G. MURAHARI: Will the Minister of FOOD AND AGRI-CULTURE be pleased to state:

- (a) whether any proposals have been made by experts that Silo System of storage be introduced instead of the present warehousing for storage of foodgrains; and
- (b) if so, whether Government have considered the feasibility of introducing this system of storage to eliminate wastage due to pilferage and rodents?

THE MINISTER OF STATE IN THE FOOD, **MINISTRY** OF AGRI-CULTURE. COMMUNITY DEVE-**LOPMENT** AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) and (b) The Government of India have so far appointed only one Expert Committee, an Indo-Swedish Team, which recommended the set-ing up of large sized silos with high speed unloading equipment at some of the major ports of the country. The Government have already accepted the recommendation to set up a silo at Kandla port. The recommendations, of the Team in respect of the esta-

blishment of silos at Madras. Haldia and Sheva in Bombay are still under the consideration of the Government Some private parties interested in the manufacture or construction of silos and certain other agencies have also approached the Government for setting up or construction of Inland silos for providing better storage facilities io various parts of the country. The feasibility of these proposals will have to be considered in consultation with the State Governments and the other agencies who will be largely concerned with the construction of small sized silos and storage bins. The Government of India have already constructed modern storage accommodation both for bulk and bagged storage to stock foodgrains to the extent of about 2 million tonnes under damp-proof and rodent proof conditions.

# ACREAGE OF CULTIVATED AND CULTTVABLI LAND

to Questions

- 941. SHRI N. R. MUNISWAMY: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) the total acreage of cultivated and cultivable land in India at present; Statewise;
- (b) whether the Central Government offers any subsidy to the State Governments to develop land in each State; and
- (c) whether the scheme of land, reclamation is being carried out by each State?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) Total area of cultivated lands and cultivable lands, state-wise is as follows: —

1,48,915 1,79,569

No.	Name of Sta	te/Uni	on T	erritor	у						Total cultivated area	Total cultivable area
											(area in thousand hectares)	
1	Andhra Prad	esh	140.00								13,640	16,127
2	Assam .		100			- 2					2,428	2,963
3	Bihar .				97			12		140	9,796	11328
4	Gujarat		130		163		1.0		N.	6	10,038	11,030
5	Jammu & Ka	shmir	20	¥			4	*			779	1,073
6	Kerala .			Ž.				2			2,073	2,435
7	Madhya Prac	esh									17,430	21,098
8	Madras .			*					2.5		6,974	8,551
9	Maharashtra	v.	*				200.0	*	(4)		19,292	21,446
10	Mysore .	*	(0)	40			0.00		(0.0)		11,221	12,750
11	Nagaland	20	14	*			0.00	96	940	14	47	47
12	Orissa .			2		92		*		- 1	6,713	8,610
13	Punjab (Erst	while)	3	8							8,101	8,487
14	Rajasthan		3								15,989	25,029
15	Uttar Prades		25		350						18,118	21,081
16	West Bengal				195		0.00		1.5	*	5,443	6,451
17	Andaman &	Nicoba	r Isla	inds				*			11	20
18	Delhi .		.000							*	93	105
19	Goa, Daman	& Diu	*		14						n.a.	n.a.
20	Himachal Pra	idesh (	erstw	hile)							291	375
21	Laccadive &	Amind	ivi Is	lands	8			*			3	3
22	Manipur	*6			*			*	•		167	190
23	N.E.F.A.	*		*							n.a.	n.a.
24	Pondicherry	*3	28	85	201	*:	350			*	31	36
25	Tripura			*0	19		300	*			237	334

Total All India

- (b) Yes, Sir. Central Government offers subsidy to the State Govern reclamation and ments for develop ment of Government wastelands which are utilised for the resettlement of landless agricultural workers. Accord ing to the pattern of assistance, Cen tral and State Governments share the cost of land reclamation on 50:50 basis subject to a maximum of Rs. 800/- per acre.
- (c) Land reclamation is being carried out in all the States, except Haryana and Punjab. The targets fixed for Fourth Plan for land recla mation are about 1.0 million hectares for the entire country.

# HELP FROM SURPLUS STATES TO DEFICIT STATES

- 942. SHRI SITARAM JAIPURIA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether it is a fact that the Central Government is contemplating to advise the surplus States to help deficit States which are adversely affected by drought:
- (b) if so, whether the Central Government has sounded the surplus States in the matter: and if so, what is their reaction in the matter?
- (c) whether the Government of Bihar recently sought the permission of the Central Government to buy rice from surplus States to meet the requirements of the famine areas:
- (d) if so, whether such permission is required under the circumstances prevailing in Bihar at present?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION {SHRI ANNASAHEB SHINDE): (a) and (b) All the State Governments have been requested to maximise procurement and to offer to Central Pool whatever foodgrains are considered surplus to their own requirements. The foodgrains that become

available to the Central Pool are distributed to the deficit States as equitably as possible. This has been considered the best method of getting help for the deficit States from the surplus States.

- (c) Yes, Sir.
- (d) Yes, Sir.

# ELECTION LAW FOR LEGISLATORS CROSSING THE FLOOR

- 943. SHRI SITARAM JAIPURIA: Will the Minister *ot* LAW be pleased to State:
- (a) whether there is any proposal under Governments consideration to amend the election law to check the tendency of crossing the floor by the legislators in the country: and
  - (b) if so, the details thereof?

THE DEPUTY MINISTER IN TH\* MINISTRY OF LAW (SHRI D. R. CHAVAN): (a) No, Sir.

(b) Does not arise.

## INTER-STATE ROADWAYS BUSES

- 944. SARDAR RAM SINGH: Will the Minister of TRANSPORT AND SHIPPING be pleased to State:
- (a) whether it is a fact that ticket\* for inter-sctate roadways' buses starting from Delhi, are being sold in black market: and
- (b) if, so the action taken by Government in this regard?

THE MINISTER OF TRANSPORT AND SHIPPING PROF. V. K. R. V. RAO): (a) Complaints have been received by the Transport Department, Delhi, about alleged blackmarketing in the sale of tickets at the UP. Roadways counters at the Inter-State Bus Terminus in Delhi.

(b) The matter has been reported to the Government of U.P. by the Delhi Administration for necessary action.

## CONSTRUCTION OP HOTELS

945. SARDAR RAM SINGH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (uj whether it is a fact that a chain of hotels are to be set up by Government at different parts of the country;
- (b) if so, what is the location and what expenditure is to be incurred on these hotels;
- (c) to what extent inflow of foreign exchange will increase?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

- (b) It has been decided that in the first phase hotels should be constructed at the following places. The approximate expenditure in respect of each hotel is indicated below:—
  - 1. Transit Hotel at Santa Cruz (Bombay) . Ri. 23.00 lakhs
  - 2. Transit Hotel at Dum Dum (Calcutta) . Rs. 50.00 lakhs
  - 3. Hotel at Srinagar Rs. 23.00 lakha
  - 4. Hotel at Panajl (Goa) . Rs. 23.00 lakhs
  - 3. Hotel at Kovalam
    Sea Beach
    (Keral)a . Rs. 23.00 lakhs
  - 0. Hotel at Bangalore . . . Rs 50.00 lakhs
  - 7. Hotel at Varanasi Rs. 23.00 lakhs
  - 8. Hotel at Juhu Sea Beach (Bombay) Rs. 50.00 lakhs
- (c) It is difficult to estimate the additional foreign exchange inflow on this account, but increased hotel facilities at tourist centres as proposed will certainly add to tourist attraction.

# CANADIAN ASSURANCE JOR (AGRICULTURAL ASSISTANCE

940. SARDAR RAM SINGH: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is \* \*»c\* that the

Government of Canada have assured the Government of India to reinforce its agricultural assistance to India to help it tide over its critical food situation:

- (b) if so, whether Government have given any indications as to the form of help the Canadian Government propose to give; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) to (c) Government of Canada have shown interest in offering assistance for some agricultural projects in this country. The matter is at present under negotiation with Government of Canada.

## FREIGHT CHARGES ON FOOD IMPORT

- 947. SARDAR RAM SINGH: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:
- (a) the total amount of freight charg es that were paid in foreign exchange during 1965-66 on food imports and other goods separately; and
- (b) the expenditure likely to b« incurred during 1966-67?

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO): (a) and (b) Information is being collected and will be laid on the Table of the House.

# DONATION OF FERTILISKRS FKOM FOREIGN COUNTRIES

948. SHRI K. P. MALLIKAR-JUNUDU: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) the total quantity of fertilisers proposed to be imported durinj 1967-68 and at what price; and
- (b) whether any foreign countries aie donating fertilisers to India and if so, the names of those countries and th# quantity so donated?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-CULTUE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a)

(000 tonnes)

Nitro-	Phos-	Potash
gen	phates	

		N	P205	K20
(i) lisers	Qty.		of	ferti likely
to		be		im
ported 1967-68	3 .	81S	300	308

- (ii) Total cost of
  - (i) above About Rs. 190.5 Crores
- (b) Yes Sir. The names of the countries and quantities donated/ offered by each of them are indicated below: —

Name of the country Qty. in terms of fertilisers

Sweden . . . 14,000 tonnes Cal. Am. Nitrate.

- ----

-Norway . . 5,600 tonnes Ca'. Amnr Nitrate.

Italy . . \*i,ioo tonnes Urea.

Netherlands . (a) 13,200 tonnes Urea. (b) 2,120 toones Urea &

Double Superphosphate.

U.K. . • 1,188 tonnes Urea.

Japan . »oo tonnes Urea & Double Superphosphate.

West Germany. Fertilisers worth 500,000 D. Marks.

Australia . . Ammoaium Sulphate worth about Rs. 6-40 lakhs.

Agreement in respect of offers of gifts from Japan, West Germany and Australia are expected to be signed shortly.

•Quantity purchased with the funds donated

## ISSUE OF NEW MILK CARDS

- 949. SHRI R. P. KHAITAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether it is a fact that new milk cards are not being issued by the Delhi Milk Scheme at present;
  - (b) if so, the reasons therefor; and
- (c) by when new cards are pro posed to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY ' DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) Milk cards are not being issued except in very special circumstances.

- (b) The Scheme cannot procure enough milk to serve all the applicants.
- (c) Milk procurement is likely to improve, as in other years, from September. It should be possible to issue new cards then.

# सहसारी फालिंग की समितियां

950. श्री राम सहाय: क्या खाद्य तथा कृषि मंत्री यह वताने की कृता करेंगे कि:

- (क) भारत में पार्च, 1967 के ग्रन्त तक सहकारी फार्मिंग की कितनी समितियां कार्य कर रहीं थीं ;
- (ख) इन सिमितियों की सदस्य संख्या क्या है तथा उन्हें कितना कर्ज देना है; ग्रीर
- (ग) इतमें से कितने फार्म भली प्रकार कार्य कर रहे हैं ?

# COOPERATIVE FARMING SOCIETIES

- 950. SHRI RAM SAHAI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) the number of cooperative farming societies functioning in India at the end of March, 1967;
  - t[] English translation.

- (b) the number of members in these societies and the liabilities of the societies with regard to loans; and
- (c) the number of such farms as are functioning properly?]

खाद्य, कृषि, सामुदायिक विकास ग्रीर सहकारिता मंत्रालय में राज्य मंत्री (श्री एन० एस० गुरुपादस्वामा): (क) से (ग) सूचना एकवित की जा रही है ग्रीर सभा-पटल पर रख दी जायेगी।

t[THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-CULTURE, COMMUNITY DEVE-LOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY): (a) to (c) Information is being collected and will be laid on the Table of the House.]

# FOURTEEN-SEATER BUSEs FOR D.T.U.

- 951. SHRI R. P. KHAITAN: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:
- (a) whether Delhi Transport Undertaking propose to put into service fourteen-seater buses in the congested areas of Delhi;
- (b) if so the number of such buses and by when they are likely to be put into service; and

(c) the Central assistance sanctioned for this purpose?

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO): (a) No such proposal is under the consider the consideration of the Delhi Transport Undertaking at present.

(b) and (e) Do not arise in view of (a) above.

# PRICE OF INDIGENOUS WHEAT IN DELHI VILLACra

- 952. SHRI R. P. KHAITAN: Will the Minister of FOOD AND AGRI-CULTURE be pleased to state:
- (a) whether it is a fact that th\* price of indigenous wheat in Delhi villages is going up daily immediately after the harvest;
- (b) what has been the price oJ indigenous wheat in May and June, 1967; and
- (c) the steps taken to stabilise the price?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVEI LOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) No, Sir.

- (b) A statement is attached.
- (c) Does not arise.

STATEMENT

Market prices of indigenous wheat in Delhi villages during May-June, 1967

Week ending		(In Rs. per quintal)  Market Prices in Narela Market Prices in Najafgarh						
r 4			Dara	Farm	Special	Dara	Farm	Special
7-5-67	78	¥	90.00	104.00	110.00	98.80	106.60	108.40
14-5-67	æ	100	85.00	104.60	113.00	104.00	110.00	112.00
21-5-67	÷		80.00	97.00	112.50	104.50	108.00	112.00
28-5-67	÷		78-50	115.00	118.10	108.60	112.20	116-00
5-6-67	:	ş	83.70	109.90	124.00	108 · 10	119-10	125.10
9-6-67	÷	Ŧ	87.90	118.50	128.10	108.00	115.90	121.60

to Questions

## PERMIT TO RATION CARD HOLDERS FOR BRINGING INDIGENOUS WHEAT

- 953. SHRI R. P. KHAITAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) the number of permits issued to ration card holders in Delhi to bring indigenous wheat for their consumption since the date of introduction of permit system; and
- (b) the total quantity of wheat for which permits have been issued?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) and (b) Even before the introduction of the permit system in respect of ration card holders not owning agricultural land being permitted to import indigenous wheat into the Delhi rationed area, those ration card holders who owned agricultural land •utside the rationed area of Delhi, were being permitted to import wheat produced on their own lands against cancellation of wheat coupons on ration cards. So far 483 such permits have been issued for a total quantity of 1745 quintals. No permits have been issued so far to ration card holders not owning agricultural land eutside the Delhi rationed area for importing indigenous wheat.

# CALCUTTA PORT COMMISSIONERS

- 954. SHRI ARJUN ARORA: Will the Minister ri TRANSPORT AND SHIPPING be pleased to state:
- (a) the age of the Chairman of the Calcutta Port Commissioners;
- (b) the number of extensions given ◆o him date-wise; and
- (c) whether any other officers were head by this officer prior to this assignment?
- THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO): (a) He completed 82 years on 1B-3-1967.

- (b) He was appointed as Chairman, Calcutta Port Commissioners, for a period of two years initially with effect from 1-4-1962. He was granted extensions of re-employment for two years with effect from 1st April, 1964 and one year each from, 1-4-1966 and 1-4-1967
- (c) He held various posts in the Government of India as an officer of the Indian Audit and Accounts Ser vice, the last office held by him before appointment as Chairman, Calcutta Port Commissioners, being Secretary in the Ministry of Food and Agricul ture (Department of Food).

# <sup>†</sup> विदेशों में बिहार सहायता कार्य

- 494. श्री राम सहाय : तया कृषि मंत्री यह बताने की कृपा करेंगे
- (क) बिहार के अकालग्रस्त लोगों के लिये किन-किन देशों के नागरिक सहायता कार्य कर रहे हैं; और
- (ख) क्या उन के रवैये के बारे में कोई शिकायतें प्राप्त हुई हैं और यदि हां, तो वे शिकायतें क्या हैं?

# tLJBiHAR RELIEF WORKS IN FOREIUK COUNTRIES

- 494. SHRI RAM SAHAI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) the names of foreign countries whose citizens are doing relief work for the faminestriken people of Bihar; and
  - Ob) if so, what are the detail\* thereof?]

खाद्य, कृषि, सामुदायिक विकास भौर सहकारिता मंत्रालय में राज्य मंत्री (श्री ग्रन्ता साहब शिन्दे) : (क) ग्रन्य लोगों के साथ श्रमेरिका, जर्मनी तथा ब्रिटेन के नागरिक बिहार में सहायता कार्य कर रहे हैं।

Transferred from the 6th 1967.

‡ [ ] English translation.

# (ख) जी नहीं।

t[THE MINISTER OP STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) Nationals of America, Germany and Britain among others are doing relief work in Bihar.

(b) No, Sir.]

# 🕯 ग्राम सभा (दिल्ली) के प्रधान के विरुद्ध जिकाय तें

719. श्री श्रीकृष्ण दत्त पालीदाल : क्या साद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि 1965 में पटपडगंज, दिल्ली के लगभग 100-125 निवासियों ने ग्राम सभा के वर्तमान प्रधान के विरुद्ध दिल्ली प्रशासन के पास सामहिक रूप से कतिएम लिखित शिकायतें की थीं ;
- (ख) यदि हां, तो क्या उन शिकायतों की जांच उस समय के श्रसिस्टेंट डेवेलपमेंट कमिश्नर (पंचायत), दिल्ली प्रशासन द्वारा की गई थी ;
- (ग) यदि उपरोक्त भाग (क) तथा (स) का उत्तर हां हो, तो वे शिकायतें क्या थीं भ्रौद उक्त जांच के क्या परिणाम निकले और
- (घ) क्या जांच के परिणामस्वरूप किये गये निर्णयों को कार्यान्वित कर दिया गया है और यदि नहीं, तो इसके क्या कारण हैं?

# COMPLAINTS AGAINST PRADHAN or GRAM SABHA (DEIJHI)

719. SHRI S. K. D. PALIWAL: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) whether it is a fact that in 1965 about 10ft—125 residents of Patparganj jointly lodged
- f[] English translation. ITransferred from the 0th June, 1967.

certain complaints in writing with the Delhi Administration against the present Pradhan of the Gram Sabha;

to Question\*

- (b) if so, whether these complaints were enquired into by the then Assistant Development Commissioner (Panchayat), Delhi Administration;
- (c) if the answers to parts (a) and (b) above be in the affirmative, the details of these complaints and the results of the said enquiry; and
- (d) whether the decisions of the enquiry have since been given effect to and if not, the reasons therefor?]

खारा, कृषि, सामदायिक विकास और सहकारिता मंत्रालय में राज्य मंत्री (श्री एम० एस० ग्रुपादस्वामी) : (क) से (भ) एक विवरण सभा-पटल पर रक्षा जाता है।

# विवरण

1965 में 89 ग्रामीणों ने प्रधान. ग्राम सभा, पटपड्रगंज के विरुद्ध, शब्दका खंड पंचायत समिति, शाहदरा के पास सामृहिक रूप से एक शिकायत की थी। उसके विरुद्ध एक दूसरी शिकायत विकास श्रायक्त के पास 17 व्यक्तियों द्वारा साम्**हि**क रूप से की गई थी। ऋध्यक्ष, खंड पंचायत समिति तथा खण्ड विकास अधिकारी शाहदरा ने प्रयम शिकायत की जांच की थी। उनकी रिपोटों के बाधार पर गांव वंचायत पटपहरांज को यह बताने के लिए नोटिस दिया गया था कि क्यों न उसे विस्थित किया जाए। नोटिस का उत्तर देते हुए पंचायत ने चाहा कि सहायक विकास धायक्त (पंचायत) को गांव का दौरा करना चाहिये और वहां स्थिति स्वयं देखनी चाहिए । तदनुसार उन्होंने मामले की जांच करने के लिए गांव का दौरा किया।

प्रधान के विरुद्ध मुख्य आरोप ये थै:--

- (1) प्रधान ने पार्टीबाजी की वजह से बेदखली के झूटे मुकदमे दायर किए जिसके फलस्वरूप गांव सभा क्षेत्र निधि व्यर्थ खबं हुई।
- (2) प्रधान ने प्रवती मर्जी के प्रनुसार उन लोगों के विरुद्ध मुकदमें दायर किए जो उसका विरोध करते थे।
- (3) प्रधान ने अपने गांव शमसपुर जहांगीर के रहने वालों के विरुद्ध बेदखली का कोई मुकदमा दायर नहीं किया ।
- (4) प्रधान तथा उसके संबंधियों ने गांव सभा की भूमि का अधिक्रमण किया है।

सहायक विकास आयुक्त (पंचायत) इस निष्कर्ष पर पहुंचा कि कुछ अतिक्रमणों जिनमें एक प्रधान द्वारा तथा एक उसके भाई द्वारा शामिल है, को छोड़ कर पंचायत का काम संतोधजनक रूप से चल रहा है।

प्रधान को निदेश दिया गया था कि वह अपने कब्बे को छोड़ दे और दूसरों के विरुद्ध बेदबली के मुकदमें दायर करने । बेदखली के मुकदमें दायर करने से पहले प्रधान ने अनुरोध किया कि गांव सभा को भूमि का विस्तृत सीमांकन किया जाए ताकि बेदखली की कार्यवाही में सुविधा हो सके। नायव तहसीलदार (पंचायत) की सीमांकन करने का निदेश दिया गया था। यह कार्य कर दिया गया है और प्रधान को पुन: सलाह दी गई है कि वह अतिक्रमणों के विरुद्ध शीध कार्यवाही करे और खण्ड विकास अधिकारी शाहदरा को इसके अनुपालन पर नजर रखने के लिए कहा गया है।

ttTHE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY):
(a) to (d) A statement Is laid on the Table of the House.

# STATEMENT

(a) to (d) In 1965, one complaint against the Pradesh, Gram Sabha, Patparganj was made by 89 villagers jointly to the Chairman, Block Panchayat Samiti, Shahdara. A second complaint was made against him by 17 persons jointly the Development to Commissioner, Delhi. The complaint was enquired into by the Chairman, Block Panchayat Samiti and Block Development Officer, Shahdara. On the basis of their reports, a notice was served on the Gaon Panchayat, Patparganj to show cause why it should not be superseded. While replying to the notice the Panchavat wanted that the Asstt. Development Commissioner (Panchayats) should visit the village and see things for himself. He, accordingly, paid a visit to the village to look into the matter.

The main allegations against the Pradhan were:

- (i) The Pradhan filed false ejectment cases on account of party-politics resulting in the wastage of Goan Sabha Area Funds.
- (ii) The Pradhan filed cases according to his own sweet will against those persons who opposed him.
- The Pradhan did not file any (iii) ejectment case against any resident of his own village Shamaa-pur Jhangir. (iv) The Pradhan and his relatives have made encroachments on the Gaon Sabha land. The Asstt. Development Commissioner (Panchayats) concluded that for some but encroachments including one by the Pradhan and one by
  - f[] English, translation.

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The Pradhan was directed to surrender his possession and file ejectment suits against the others. Before filing the cases, the Pradhan requested for detailed demarcation of the Gaon Sabha land so as to facilitate ejectment proceedings. The Naib Tehsildar (Panchayats) was directed to carry out the demarcation. That has been done and the Pradhan has again been advised to take immediate action against the encroachments and the Block Development Officer, Shahdara has been asked to keep a watch over the compliance.]

# ंविल्ली में जमीन पर नाजायज कब्जा

<sup>†</sup>720. श्री श्रीकृष्णवत पालीवाल: क्या बाब तया कृषि मंत्री यह बताने की कृपा करेंगे

- (क) ग्राम सभा, पटपड्रगंज, दिल्ली के वर्तमान प्रधान द्वारा ग्रपने पद-काल में कितने व्यक्तियों के विरुद्ध जमीन पर नाजायज कड़ने के मुकद्दमे दायर किये गये हैं ;
- (ख) उन मुकदमों में ग्राम सभा ने कितना रुपया खर्च किया और उसमें से कुल कितना रुपया ग्राम सभा के प्रधान को भत्तों के रूप में प्राप्त हुआ ; और
- (ग) उपरोक्त मुकदमों में से कितने मकदमों में ग्राम सभा की विजय हुई ग्रीर कितनों में हार ?

# UNAUTHORISED OCCUPATION OF LAND TN DELHI

720. SHRI S. K. D. PALIWAL: "Will Minister of FOOD AGRICULTURE be pleased to state:

(a) the number of persons against 'whom cases regarding unauthorised •ccupation of land were field by the

present Pradhan of the Gram Sabha, Patpargani, Delhi during his tenure of office;

to Questions

- (b) the amount of money spent by the Gram Sabha in these cases and the total amount of money out of this amount which, was received by the Pradhan of the Gram Sabha as allowances; and
- (c) the number of cases out of the total number of cases mentioned above which were won or lost by the Gram Sabha?]

खाद्य, कृषि, साम्बायक विकास ग्रीर सहकारिता मंत्रालय में राज्य मंत्री (श्री एम० एस० गरुपादस्वामी) : (क) से (ग) वर्तमान पंचायत के कार्यकाल के दिसम्बर 1963 से शुरू होने से ग्रब तक ग्राम सभा पटपड़गंज में 40 व्यक्तियों के विरुद्ध जमीन पर नाजायज कब्जे के 29 मुकदमें दायर किए हैं। श्रव तक जिन 8 मुकदमों का निर्णय हुआ है उनमें से ग्राम समा ने दो जीते हैं भीर 6 हारे हैं। ग्रब तक इन मकदमों पर 4,148,58 रुपए खर्च हुए हैं, जिनमें 584.00 रूपए भत्ते के भी शामिल हैं जो ग्राम सभा के प्रधान ने लिए हैं।

t[THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-COMMUNITY CULTURE, DEVE-AND COOPERATION LOPMENT (SHRI M. S. GURUPADASWAMY): (a) to (c) Since the commencement of the tenure of the present Panchayat in December, 1963, the Gram Sabha, Patpargani, has filed 29 cases against 40 persons for unauthorised occupation of land. Out of the 8 cases decided so far, the Gram Sabha has won 2 and lost 6. The expenditure incurred in these cases so far has Deen Rs. 4,148.57 Padse inclusive of allowances, amounting to Rs. 584,00, received by the Pradhan of the Gram Sabha.]

fTransferred from the 9th June, 1967.

# †शामलात जमीन पर नाजायन कवता

1725. श्री श्रीकृष्ण दत्त पालीवाल : क्या खाद्य तथा कृषि मंत्री यह बताने की कुपा करेंगे कि :

- (क) क्या यह सच है कि 1965-66 में ग्राम समा, पटपड़गंज (दिल्ली) के प्रधान तथा उसके कुछ रिक्तेदारों के विरुद्ध ग्राम सभा की शामलात जमीन पर नाजायज कब्जा करने के बारे में दिल्ली प्रशासन के पास कुछ शिकायतें आई थीं ;
- (ख) यदि हां, तो इन शिकायतों के बारे में जुलाई, 1966 में नायब तहसीलदार द्वारा कोई जांच की गई थी : और
- (ग) यदि हां, तो उस जांच के क्या परिणाम निकले और नया उन पर कोई कार्यवाही की गई और यदि कोई कार्यवाही नहीं की गई तो उसके क्या कारण हैं ?

# L[TUN AUTHORISED OCCUPATION OF SHAMLAX LANDS

- 723. SHRI S. K. D. PALIWAL: Will Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether it is a fact that some complaints against the pradhan of ?he Gram Sabha, Patparganj (Delhi) and some of his relatives regarding unauthorised occupation of the sham-lat (common) lands of the Gram Sabha, were received by Delhi the Administration during the year 1965-66;
- (b) if so, whether any enquiry was made regarding these complaints by the Naib Tehsildar during July, 196,6; and
- (c) if so, what were the results of the enquiry and whether any action •was taken thereon; and if no action »>sa taken, the reasons therefor?]

वाच, कृषि, सानुदाविक विकास और सहकारिता मंत्रालय में राज्य मंत्री (बो एम० एस० गृहपादस्यामी) : (क) जी

to Questions

- (ख) नायब तहसीलदार (पंचायत) ने जांच की थी ; प्रधान, जिसे ग्रतिकमण करने वालों के विषद्ध कार्यवाही करने की सलाह दी गई थी, के अनरोध पर उन्होंने गांव सभा की भूमि का सीमांकन करने के लिये गांव का दौरा किया।
- (ग) सीमांकन के दौरान नायब तहसील-दार (पंचायत) को कुछ प्रतिरिक्त ग्रति-कमणों का पता और उहोंने उनके बारे में रिपोर्ट की । एक ग्रतिक्रमण, जिसका पता नायब तहसीलदार ने लगाया था, प्रधान के एक संबंधी द्वारा किया गया था। प्रधान को सलाह दी गई है कि वह अतिक्रमण करने वालों पर कानुनी कार्यवाही करे ग्रीर खंड विकास अधिकारी को इस बात पर निगरानी रखने का निदेश दिया गया है।
- t[THE MINISTER OF STATE DC THE MINISTRY OF FOOD, AGM-CULTURE, COMMUNITY DEY\*. LOPMENT AND COOPERATIO\* (SHRI M. S. GURUPADASWAMYr (a) Yes, Sir.
- (b) Enquiry wa\* made by the Mai\* Tehsildar (Panchayats); be visit\*\*\* the village for demarcating |he Ga\*\* Sabha land on the request of \*• Pradhan, who had been advised I\* take action against the eneroacher\*.
- (c) In course of demarcation, th\* Naib Tehsildar (Panchayat) detect\*\* some additional encroachments anl reported the same. One encroachmea\* found by the Naib Tehsildar WM made by a relative of the Pradhaa. The Pradhan has been advised to initiate legal action against the ea-croachers and the Block Development Officer waa directed to keep a watck

tTraiwferred from the 9th June, 1967.

ांपटपड़गंज (दिल्ली) में ग्रान सभा चुनाव

726. श्रो शीकृष्ण दत्त पालीवाल : नया खाद्य तथा कृषि मंत्री यह वताने की कृपा करेंगे कि:

- (क) ग्राम सभा पटपड्गंज (दिल्ली) का चताव कत हुआ था और प्राम सभा के अधान तया अन्य अधिकारी कीन कीन हैं ;
- (ख) क्या यह सच है कि ग्राम सभा की वर्षों से कोई ग्राम सभा नहीं बुलाई गई तथा ग्राम पंचायत की बैठक सदस्यों के विरोध प्रकट करने पर भी सदैव प्रधान के चर पर ही बुलाई जाती है;
- (ग) क्या पटपड़गंज के इलाके की सारी जमीन का दिल्ली प्रशासन द्वारा अधि-बहण कर लिया गया था तथा 7 जुलाई 1966 को इस बारे में राजपत्र में एक श्रधि-सूचना भी प्रकाशित कर दी गई थी; और
- (घ) दिल्ली के कुछ अन्य ग्रामों की भूमि अधिप्रहण करने के बाद उन गांवों की बाम समायों को समाप्त कर देने के बाद भी पटपडगंज की ग्राम सभा को समाप्त क्यों नहीं किया गया ?

# t-ttELECTIONS TO GRAM SABHA IN PATPARGANJ (DELHI)

726. SHRI S. K. D. PALIWAL: Will Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) when the elections for the Gram Sabha, Patparganj (Delhi) were held tad what are the names of the Pradhan and other officials of the Gram Sabha:
- (b) whether it is a fact that no general meeting of the above Gram Sabha has been called for a number of years and. the meetings of the Gram Panchayat are always held at the re sidence of the Pradhan in spite of objections raised by its members;

(c) whether the entire land belonging to Patpargani area was acquired by the Delhi Administration and a Gazette Notification to this effect was also published on the 7th July, 1966; and

to Questions

(d) the reasons due to which the Gram Sabha of Patparganj was not dissolved whereas the Gram Sabha\* of some other villages in Delhi wert dissolved following the acquisition of the land belonging to those villagers?]

साब, कृषि, सामुदायिक विकास और सहकारिता मंत्रालय में राज्य मंत्री (श्री एम० एस० गुरुपादस्वामी): (क) गांव पंचायत, पटपड़गंज के चुनाव दिसम्बर, 1963 में हुए थे । गांव पंचायत के प्रधान तथा सदस्यों के नाम निम्न प्रकार हैं :——

- 1. श्री हरज्ञान सिंह—प्रधान
- 2. श्री ग्राशिक ग्रली---उप प्रधान
- श्री श्रीम प्रकाश—सदस्य
- 4. श्री रामनाथ--सदस्य
- श्री बीधा--सदस्य
- 6. श्री गोपी--सदस्य
- 7. श्री रणजीत--सदस्य
- श्री नाथू—सदस्य
- 9. श्री शेर सिह-सदस्य
- 10. श्री महावीर-सदस्य
- 11. श्री बलवंत--सदस्य
- (खा) जी नहीं।
- (ग) जी नहीं।
- (घ) प्रश्न नहीं उठता।

Transferred from the 9th June, 1967.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. GURUPADASWAMY):

(a) Elections of the Gaon Panchavat. Patparganj were held in December, 1963. Names of the Pradhan and members of the Gaon Panchayat are as under: -

1. Shri Hargian Singh		Pradhan
2. Shri Ashiq Ali .		Up-Pradhan
3. Shri Om Prakash .		Member
4. Shri Ram Nath		33
5. Shri Beedha		23
6. Shri Gopi		. 33
7. Shri Ranjit .		- 33
8. Shri Nathu		33
9. Shri Sher Singh .		22
10. Shri Mahavir .	,	23
11. Shri Balwant .	* "	.53
(1) T. (1)		
(b) No, Sir.		
(c) No, Sir.		

(d) Does not arise.]

# t GOVERNMENT EMPLOYEES POSTED TOR **ELECTION DUTIES**

815. SHRI K. C. BAGHEL: Will the Minister of LAW be pleased to state:

- (a) whether it is a fact that the Government employees who had performed duties on the election days during the Fourth General Election have not yet been paid allowance admissible to them on that account; and
- O) if the answer to part (a) above we in the affirmative,. \_\_ what is the /eason for the delay in making the
  - f[] English translation.
  - t Transferred from the 14th June, 1967.

<yayments and when they are expected \*o be paid the allowances?

to Questions

THE DEPUTY MINISTER IN THI MINISTRY OF LAW (SHRI D. R. CHAVAN): (a) No specific case of delay in payment of allowances to staff on account of election duty performed during the last General Elections in 1967 has been brought to th\* notice of the Government so far.

(b) Does not arise.

#### 12 Noon

# CHAIRMAN'S RULING RE ALLEGED BREACH OF PRIVILEGE BY SHRI SHEEL BHADRA YAJEE

MR. CHAIRMAN: On May 30, 1967, in the course of the debate on Prof. Hazari's report, Shri Sheel Bhadra Yajee made an allegation that "when the report of the Vivian Bose Commission was being discussed, even though there were 750 M.Ps., Sahu Jain did not find a single member to lament, and Lohia Sahib had to take rupees one Lakhs and, on receiving, that amount, he got it signed". Shri Rajnarain submitted that this charge was "false".

Subsequently, on June 5, 1967, Shri Rajnarain gave notice of a question of breach of privilege against Shri Yajee for making the statement concerning Dr. Lohia, already referred to. Shri Rajnarain also raised the matter in the Rajva Sabha on the same day. He submitted that either Shri Sheel Bhadra Yajee should substantiate his charge against Dr. Lohia, Or the matter should be sent to the Committee of Privileges for appropriate action. In the alternative, he suggested that Shri Sheel Bhadra Yajee should apologise and state in the House that he was withdrawing his charge. Shri Yajee was not present in the House on that day. I observed then that I would like to have Shri Yajee's views in the matter but that I would not allow Shri Rajnarain to raise it as a question of privilege.

On June 6, 1967, Shri Sheel Bhadra Yajee made a statement in the House with my permission. In the course of thst statement he reiterated his charge. said.

"I say it is correct and it is a fact, and I am prepared to prove it. I am not prepared to withdraw it. You said that 1 should express by regret if my allegation is false. In case it is false I would express my regrets. But I know that the report that I have received is from a reliable source and I would produce everything as and when necessary and, therefore, I think that they are correct in respect of Sahu-Service Party, and I am not prepared to drop

After Shri Yajee made the statement. I observed that I was not satisfied with the way in which he had made the statement. I added that I would like him to substantiate before me what he said, and then I would proceed with the matter further

On June 10, 1967, Shri Yajee saw me at my request. I asked him whether he knew directly and from his personal knowledge anything about Dr. Lohia taking one lakh of rupees, as alleged by him. Shri Yajee replied in the negative. Then I asked him what primary evidence he had in his possession for making the charge. He admitted that he had none. I pointed out to him that hearsay evidence had no value so far as my present enquiry was concerned and asked him, therefore, to file a written statement.

Shri Sheel Bhadra Yajee has since filed a statement before me. In the statement, Shri Yajee admits that he made the allegation against Dr. Lohia based on certain "circumstantial" evidence. He has submitted:

"I never said that the money was given to Dr. Lohia in my presence. I had no intention to defame Dr. Lohia, and there was no conspiracy by me to defame him and to mislead the House. Shri Rainarain in his speech described my Congress Party and Congress Government as orderly of the Birla Empire and I had to pay him in the same coin."

I want to make it clear that Members, who are not in a position to substantiate charges of the nature made in the present case, should not make such statements. Allegations and counter-allegations of this nature by Members detract from the dignity of Parliament. As has been well stated by May, "Good temper and moderation are the characteristics of parliamentary language. Parliamentary language is never more desirable than when a Member is canvassing the opinions and conduct of his opponents in debate." I would like to add that it would be a good rule tp observe that Members of one House should not use the freedom of speech on the floor of the House to make allegations or charges against Members of the other House. As Shri Yajee has stated that he had no intention to defame Dr. Lohia or to mislead the House, I would like the matter to rest here. I hope Shri Sheel Bhadra Yajee would take note of what I have state.

(As some hon. Members stood to speak)

MR. CHAIRMAN; Nothing more; I would not allow anybody to speak after I have given the ruling. Mr. Yajee; would you like to say something?

श्री शीलभद्र याजी (बिहार): माननीय चेयरमैन महोदय मैंने अपने लिखित वयान में ग्रापको लिखा था कि इस सम्बन्ध में जो श्रापका निर्णय होगा जो रूलिंग होगी वह हमारे लिए शिरोधार्य होगी । इसलिये इस सम्बन्ध में जो ग्रापकी रूलिंग हुई है मैं उसको मस्तक झका कर स्वीकार करता है। (As some hon. Members stood to speak)

MR. CHAIRMAN: No more, Next A of Legislat ellips as detalm

SHRI RAJNARAIN (Uttar Pradesh): motion On a point of order.

करता हं।

# **TANCE**

# C.B.I. REPORT ON USE OF FOREIGN FUNDS IN ELECTIONS

OF

पाइन्ट आफ आर्डर ; यह क्या हो रहा है ? हमने अपना कालिंग अटेंशन नहीं पढ़ा और मंत्री महोदय बोलने लगे।

MR. CHAIRMAN: Let Mr. narain raise it first.

श्री राजनारायण : न्ययार्क टाइम्स के इस समाचार की ग्रोर कि भारतीय an iota of evidence . . . **फे**न्द्रीय गुप्तचर्या विभाग इस निष्कर्ष पर पहुंचा है कि संगुक्त राज्य श्रमरीका speech, it seems, Mr. Gupta. श्रीर कम्युनिस्ट देशों दोनों ने भारत के पिछले ग्राम चुनावों पर प्रमाव डालने के लिए विपूल धन राशियां व्यय की हैं ग्रीर उन्त समाचार में संयुक्त राज्य अमरोका की It is a bare truth. सी। आई० ए० की गतिविधियों के बारे में है उसकी श्रोर में गृह-कार्य मंत्री का ध्यान manner in which it has been mentioned. दिलात। हं।

SHRI BHUPESH GUPTA (West Bengal): On a point of order, Mr. Chairman, Sir. You would not be right, in public interest, to admit a

which names 'Communist countries". (Interruptions) I tell you MR. CHAIRMAN: I would like to say why because, as far as the C.I.A. is that if anything more has to be said, it concerned, you may accept it because may better be done out-aide the House, 'New York Times', 'Life' and other magazine American श्री राजनारायण (उत्तर प्रदेग) : क्या statements by people who have been directly शीलमद्र याजी ब्रब भी आप माफी मागते हैं ? connected with the C.I.A. to the effect that they have been financing certain have been financing ध्रगर वे संपत्ती मांगते हैं तो मैं भी उनको क्षमा organisations. On the other hand, you do not have any such statement emanating from any paper in any socialist country, or any orga-

nisation in any socialist country. CALLING ATTENTION TO A MAT- (.Interruptions). I am only submitting; I am TER OP URGENT PUBLIC IMPOR- not saying anything else. You judge them, Sir, but there is no such thing so far as the socialist countries are concerned. The C.I.A. ia mentioned here because the people who have been very directly connec-ed with the HOME C.I.A. had said so. It is because the AFFAIRS (SHRI Y. B. CHAVAN): American Senate and the House of Sir, I had earlier informed the House is because last voor five at it. It that the Intelligence Provided in the House is because last voor five at it. that the Intelligence Bureau had been the "New York Times" plus an editorial, it is esked to make enquiries into the use because the American Senators and •of foreign friends in the recent elec Congressmen themselves are publicly taking exception to C.I.A'\* operation in other श्री राजनारायण (उत्तरप्रदेश): श्रीमन, countries. But there is not an iota of evidence of this category so far as the socialist countries are concerned.

> SHRI DAHYABHAI V. PATEL (Gujarat): Raj. What about the "Patriot"? It is paid on a regular basis.

> > SHRI BHUPESH GUPTA: There is not

MR. CHAIRMAN: You are making a

SHRI BHUPESH GUPTA: No. Mine is a submission. Sir, I think it is a gross insult to the communist countries

SHRI C. D. PANDE (Uttar Pradesh): No.

SHRI BHUPESH GUPTA: . . . to the सरकारी जांच की ब्रोर जो निर्देश किया गया socialist countries to be mentioned in the SHRI C. D. PANDE; No.

SHRI BHUPESH GUPTA: Why I «ay so, Sir, it is for you to consider. I know that he will say "No". You wee entitled to say "No". I am also entitled to make my submissions. All I say, Sir is that when accepting a 'notion you have before you considerations of broad public policy and also facts of common knowledge. I assume, when you admitted this motion, that you had all the material that had appeared in the "New York Times' on authoritative sources from he American Senate and House of 1-Sepresentatives in order to find out as to what the Government think. We shall discuss this matter later. As far as this reference to Communist countries is concerned, Sir, I submit ftat . . .

MR. CHAIRMAN: Mr. Gupta, What exactly do you want?

SHRI BHUPESH GUPTA: I want that this reference to "Communist countries-" here should b3 deleted.

SHRI AWADHESHWAR PRASAD SINHA (Bihar): Sir, on a point of esder,

MR.- CHAIRMAN: Whatever it may \*e, I have admitted it.

SHRI BHUPESH GUPTA: You have not yet.

MR. CHAIRMAN: I have ad-:8atted it and therefore you cannot «y anything now. It has been admitted.

SHRI BHUPESH GUPTA: Sir, I am not questioning that, I am not 4ufistiohing your authority. But what I" am saying is this. When you admit « Bill it comes here and we raise various points and then it is for you • b say whether certain'things that we raise should not be considered.

MR. CHAIRMAN: I have admitted the Calling Attention motion. 907 RS— 4.

SHRI AWADHESHWAR PRASAD SINHA: Sir. I raise this point of order and it is a procedural matter which I want to place before you. The Calling Attention motion has come and you have admitted it. At this stage when it is on the order paper it has never been objected to in the House. I have been here for a decade and it has never been done before. This is a new departure that the hon. Member has made of object\* ing to the admission of the Calling Attention motion. It is a departure from the rule, because once the question has been admi.ted it cannot be objected to. If anybody objects to it, then he is questioning the authority of the Chair. I beg of you to see that in future when you have admitted a question or calling attention motion no hon. Member raises a point of order, saying that it should not be admitted.

SHRI BHUPESH GUPTA; I have the

SHRI AWADHESHWAR PRASAD SINHA: You have no right whatsoever when the Chair has admitted it.

MR. CHAIRMAN: The Home Minister.

THE MINISTER OF HOME AFF-AIRS (SHRI Y. B CHAVAN): Sir, I had earlier informed the House that the Intelligence- Bureau had been asked to make inquiries into the use of foreign funds in the recent elections and for other purposes. A report has recently been received from the LB. and is being examined carefully. The Government will take seme time to formulate their conclusions on the report and to decide whether any further inquiries are necessary. The reported publication in the New York Times, which has been quoted in some Indian newspapers of 14th June is not based on the intelligence Bureau's report and what have been described as the Bureau's findings are only conjectures.

(Interruptions)

MR. CHAIRMAN: Nothing more on this, except that I may inform hon. Members that there will be a discussion on this at 4.30 P.M. Then you can mention what you want to say on this matter.

SHRI MULKA GOVINDA REDDY (Mysore): We should have a discussion,

MR. CHAIRMAN: Yes you will have.

# HOME MINISTER'S STATEMENT CORRECTING HIS STATEMENT OF 14-6-67 REGARDING REPLIES OF GOVERNMENT OF WEST BEN-GAL ABOUT NAXALBARI

THE MINISTER OF **HOME** AFFAIRS (SHRI Y. B. CHAVAN): Sir, while making a statement in this House at mid-day on 14th June regarding the situation in the Naxalbari area I had stated that I had sent a telegram to the Chief Minister, West Bengal, on 12th June, and that my Ministry had also addressed a request to the West Bengal Government the same day for full facts in connection with the notice of a discussion on the following day in the other House. I had proceeded to say that since I had not received replies to those communications. I was somewhat handicapped in making a full statement.

A reply to my telegram to the Chief Minister was received in the afternoon of 14th June. A reply to the other communication of 12th June had, however, been received in the Home Ministry at about midnight on 13th June. It has also been brought to my notice that in response to a request made by my Ministry on 10th June a wireless message had been received in the Home Ministry in the afternoon of 13th June. Unfortunately neither of these two messages was brought promptly to my notice or that of any of the senior officers who were

dealing with the subject with the result that I had not been informed about them when I made my statement at mid-day on 14th June. I regret that in these circumstances I made a statement in this House to the eifect that no information had been received from the State Government.

I wish to take this opportunity no make it clear that in stating that no reply had been received the. to twe communications of 12th June, it was far from my intention to suggest that there had been any undue delay on the part of the West Bengal Government. I may add that I have sent a communication to the Chief Minister, West Bengal assuring him on these lines.

SHRI BHUPESH GUPTA (Wert Bengal); Sir, you will remember thrK. I had invited your attention to ths things which the hon. Minister ha? just now mentioned, that message\* were coming from the Government est West Bengal. I also read out from the newspapers about statements made in Calcutta. Now the hon. Home Minister has corrected what he said and it is all right. But I would like to state that when the hon. Minister was making a statement in this House on so important a matter as this, I think his officials should not hav\* shown this remissness which they have done. It was their duty-not his-to keep him informed as soon a\* they received the statements. Sir, this was a serious lapse. Of course, now he has corrected his statements. But for two or three days the situation h'd gone on with the West Bengal Government saying that they had sent their statements and the Central Government saying that—as he had stated in his earlier statement—they had not received them. That situation should not have been created Anyhow, Mr. Chavan has corrected it now. I hope in future he will look after this thing a little better and that his officials will be more alert and active.

# REFERENCE TO ALLEGED TAPPING OF TELEPHONES OF MEMBERS OF PARLIA-MENT

SHRI BHUPESH GUPTA: (West Bengal): Sir, I sought your permission to raise thia question, that as a Member of Parliament it has become extremely difficult to function. Our telephone talks are being tapped in a manner that we cannot talk. This morning a member of the West Bengal Government, Shri Biswanath Mukerjee, wanted to talk to me on the food situation and while talking to him on the telephone it was very difficult for me to hear him, but I could hear that tapping was going on.

SHRI A. D. MAN! (Madhya Pradesh): How do you know?

SHRI BHUPESH GUPTA; I know it Mr. Mani may be lacking in that intelligence, intellgent as he is, but I know it was being tapped. Now, Sir, it is a very serious matter. I would request you to depute an officer some time to my house to listen to telephone conversations. When I have a conversation on the telephone it will be tapped. Messages are tapped and tape recorded. When I talk to a Cabinet Minister or to you, Sir, the conversation is tapped. They tap you, Sir, because when you talk to me on my telephone they tap my telephone, therefore you are being tapped also. Now, this is the position. Only one thing more I want to say. When on a criminal matter there was the suggestion that telephones were being tapped there was commotion in the House of Commons and in British Press. But here it has become a Therefore, I common practice. seek your protection. Sir, as a Member of Parliament and as a citizen I place this before you to deal with it and to intervene in a proper manner so that there is no more of such things. The officials should be made to realise that this kind of grotasque interference with the work of Members of Parliament as tapping of telephones and BO on, will not be continued. Therefore, there should be a solemn assurance given to you by the hon. Minister on oath that telephones of ours are not being tapped,

SHRI RAJNARAIN (Uttar Pradesh): Sir, on a point of order.

MR. CHAIRMAN: Papers to be laid on the Table.

SHRI RAJNARAIN: Sir, on a point of order. srrq ^TT 3?F! \*fr SPTT^,

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SHRI Y. B. CHAVAN: This ia a very important matter which Shri Bhupesh Gupta has raised. It is a serious charge. It is very difficult for Members to function if their telephones are tapped. That is a very serious charge which he wants to be looked into so that there is no interference with the free work of Members of Parliament. But I can make it clear here and I can assure the House that this is an absolutely wrong impression that telephones of some Members of Parliament have been tapped. I am making this serious and responsible statement that no Member of Parliament is having hi« telephone tapped. There may be some difficulties on the line, I don't know.

SHRI BHUPESH GUPTA: I leave it to your conscience.

श्री राजनारायण: प्वाइंट ग्राफ ग्राडंन् में रेज कर रहा हूं सबेरे से । श्रीमन, मेरी डिफिकल्टी यह है कि हिन्दी में बोलने से में देखता हूं कि जो राइटफुल क्लेम हमारा है वह मारा जा रहा है । मैं बराबर इसको महसूस कर रहा हूं, इसलिए में ग्राज जरा जोर से कह रहा हूं । ऐसा न हो कि जो ग्रंग्रेजी में बोलना ग्रुष्ट कर दे,तो सब ग्रवैध हो जाय ग्रीर हम जो वैध कहना चाहें वह ग्रवैध ।

मेरा यह प्वाइंट श्राफ आर्डर है और में चाहता हूं कि ग्राप व्यवस्था दें। उस ा अस्ति सन्दर्भग

दिन नवालवाडी पर पहले हमारा कालिंग घटेंशन या और मंत्री जी ने सब सवाल का यही जवाब दिया है कि अब इ कि आगे कुछ नहीं कड़ना है । राज्य सरकार से हमारे पास कोई सुबना नहीं है जब कि वस्त-स्थिति यह है कि राज्य सरकार से मातनीय मंत्री जो के पास सुवता थी उनके विभाग की गलती को कि उन तक नहीं पहुंचाई। उससे इमारा कोई सम्बन्ध नहीं है। जब होम डिगार्ट केट को राज्य सरकार ने सचना पहुंचा दो यो, तो माना जाना चाडिए, संबै-व्यानिक ढंग से. संदीय ढंग से, कि संबी जी को उसकी सुचना है। तो तब बया उन पर फिर बहस होगी; स्योंिश वह तो जो वहस हुई वह नहीं के बराबर हो गई। इसलिए मैं चाहता हूं कि आप व्यवस्था दें कि नकालवाड़ों के मामते को लेकर और माननीय मंत्रों जो हो राज्य सरकार से जो सचना मिलो है. उ कि बाधार पर सदन में उस पर चर्चा हो।

दूतरी वात मानतीय भीशा गुप्त ने जो सवाल उठावा है वह है। वह सवाल मञ्चतः हमारा है। मैं विजनी वार आप से टेविफोन पर बात कर रहा था, तो बोब में हो है बाफीन त्राइन कर पई। जापने कहा मैं तुम्हारी बात नहीं सुन रहा हं। हम बरादर डेबोफोन हाय में लिए हैं, हम प्रापकी बाल नहीं सन से । उसके बाद इमने बहुए साइब, घर मंत्री को टेनांकोन किया, हमते श्री राम सूमन सिंह को फोन किया -- गायद हो कोई हफ्ता बीता है। जब श्रो सरवनारावण जिह उस विभाग में थे, उनसे कहता रहता था। हम तो दंक से बात करते हैं, लेकिन एक बात तम कर नहीं पाते हैं, बोच में ऐसी टैपिंग हो जाती है कि वह न हम हो सून पाते हैं ग्रीर न उनकी बात हमें सुनाई देती है।

मैं ग्रापको जानकारी करा दूं कि जब सत्यनारायण जी इस टेलोफोन विभाग के इन्चार्ज थे, तब उन्होंने बताया कि गृह विभाग

का साठ ग्राइ० डा० ग्रगर चाह ता ग्रापक यडां बैठ पकता है और इन तरह की कार्यवाही हो सकतो है. मैं कुछ नहीं कर सकता है, हमारे टेनोफीन विभाग की कोई गडबड नहीं । तो में जानना चाहता हं कि क्या सही मानो में इं निमान या टेनोकोन ऐस्ट में कोई ऐसे पंजारण है कि वे इन तरह से जो देशिंग होता है, उसको चेक करने के लिए वहां पर किसा को बंडाएं कि हम क्या दात करते हैं, दूसरे क्या बात करते हैं। कभी तो ऐ । लगता है डेने फोन कटवा दें। न तो इंड से बात कर सकते हैं न ग्रापत बात कर सकी हैं। किसी मंत्री जो से बात करते है जो कट जाता है। यह सामान्य इंग से नहीं किया जाना चाहिए। यह बहुत ही म इत्व हो बात है। भागद हो इन विभाग से सम्बद्धित कई मंत्रो हो जिसकी कई बार, दर्जनों बार इति। शिकायत न की गई हो । इ.स्तिर्में यापका व्यवस्था चाहंगा, वरोदिक साप हो उस तो में के दितों के तं स्थल है कि जि से हो संदोव जिम्नेदारियों को निवाने में इत तरह की वातें देखने में न आएं।

MR. CHAIRMAN: I do not wish to say anything more except that there is something wrong most probably with the telephone system. Sometimes we telephone and we do not get a reply or the telephone does not work. There is something wrong about it. It is a matter to be looked into by Government.

श्री राजन राजन : No. I give you information, यह देन कीन डिपार्ट मेंट की गड़ को नहीं है; क्योंकि यहां सत्यनारायण तिह जो बैंडे दूर हैं भू पूर्व नेती .

MR. CHAIRMAN: Shri Satya Narayan Sinha is not here.

श्री राजा । र यम : उन्होंने बताया था कि हमारो गलती नहीं है। गृह विभाग की जिम्मेदारो हैं। इतिलए यह कह देना कि टेलोफोन : . . SHRI BHUPESH GUPTA: I will tell you. Once  $w_e$  had a talk with the Communications Minister and he said we should take it up with the Home Minister. He is not alive now . . .

MR. CHAIRMAN: You can have a talk with the Communications Minister.

# PAPERS LAID ON THE TABLE

# NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-CULTURE, COMMUNITY DEVE-AND COOPERATION LOPMENT (SHRI ANNASAHEB SHINDE): Sir, I beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food): –

- (i) Notification G.S.R. No. 898, dated the 5th June, 1967, publishing the Foodgra'ns Movement Restrictions (Exemption of Certified Seeds) Amendment Order, 1967.
- (ii) Notification G.S.R. No. 899, dated the 5th June, 1967, publishing the Foodgrains Movement Restrictions (Exemption to Food Corporation of India) Amendment Order, 1967.

[Placed in Library. See No. LT-710/67 for (i) and (ii)].

श्री रा नारण्य (उत्तर प्रदेण) द मेरे पाइट बाक बार्डर पर बापकी व्यवस्था क्या हुई? नकालवाड़ों के बारे में मानतीय मंत्रों को को राज्य सरकार से नयी स्वनाएं मिनीं उाके बारे में बापने बताया नहीं मेरे यह उपाईट पर क्या होगा? सदन में किरसे कियाद होगा, सदन में फिर चर्चा होगों या नहीं होगी? MR. CHAIRMAN: You will fcaov. about it. The Home Minister is not here.

# MOTION FOR ELECTION TO THI ALL-INDIA INSTITUTE OF MEDICAL SCIENCES AND PROGRAMME THEREOF

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY): Sir, I beg to move the following Motion:—

"That in pursuance of clause (g) of section 4 of the All-India Institute of Medical Sciences Act, 1956 (25 of 1956), this House do procesti to elect, in such manner as th\* Chairman may direct, one member from among the members of the House to be a member of the All-India Institute of Medical Sciences in the vacancy caused by the resignation of Dr. S. Chandrasekhar from the membership of the said Institute."

The question was put ond the motion was adopted.

MR. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nomination\* and for hold'ng election, if necessary, to the All-India Institute of Medical Sciences:—

- 1. Number of Members to by elected—One.
- 2. Last date and time for receiving nominations—20th Jtine, 1967(Up to 3.00 P.M.)
- 3. Last date and time for withdrawal of candidature—21m June, 1967 (Up to 3.00 P.M.)
- 4. Date and time of election—23rd June, 1967 (Between 3.00 P.M. and 5.00 P.M.)
- Place of election—Room Ho-63. First Floor. Parliament House, New Delhi.
- Method of election—Proportional representation lfty me^ns of the single transferable vote.

## MESSAGE FROM THE LOK SABHA

# THE ANTI-CORRUPTION LAWS (AMENDMENT) BILL, 1967

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Anti-Corruption Law» (Amendment) Bill, 1967, as passed by Lok Sabha at its sitting held on the 16th June, 1967."

Sir, I lay the Bill on the Table,

[THE DEPUTY CHAIRMAN in the Chair]

# THE BUDGET (GENERAL), 1967-6\*—contd.

श्री हरातस्ल अन्सारी (उत्तर प्रदेश): मैडम डियुटो चेयरमैन, बजट को पढ़ कर मुझे एक बात याद घाई। एक जमाने में लखनऊ में रकारी का काम बहुत अच्छा होता था, जिसे डानिंग कहते हैं। काश्मीर में वह ग्रव भो होता है। जब कोई कपड़ा किसी जगह से फट जाता है, तो रफ्गर को दिया जाता है, वह बहत खबस्रती से वहां तागा भर देता है ब्रीर कपड़ा ऐसा बन जायेगा कि ब्रगर दर से देखिए तो यह नहीं मालूम होगा कि फटा हुया है। तो मैं सिर्फ यह कह सकता हं कि इस बजट के चरिये बहुत उम्दा रकारी को है, मोरारजी भाई ने। फटा पुराना कपड़ा ग्रच्छा जोड़ दिया है और एता बना दिया है कि यह नहीं मालूम देता कमो खराब या या विगड़ा हुया था। लेकिन फटा पुराना कपड़ा चाहे जितना ग्रच्छा सिया जाय, वह नया नहीं बन सकता, उसमें वह जोर और ताकत नहीं थ्रा सकती। मेरे कहने का मतलब यह है कि जिस तरीके से हर बरस्त का एक क़द होता है, ताड़ की लम्बान

एक जगह जाकर कक जाती है, श्राम का दरस्त एक हद तक ऊंचा हो कर कक जाता है, गुजाब का पेड़ एक हद तक ऊंचा होता है, वैसे हो जो इकानामिक स्ट्रक्चर हमारे पास है, वह सिर्फ एक हद तक जा सकता है, उसके श्रामे नहीं जा सकता है। वह उस इकानामिक स्ट्रक्चर की हद तक पहुंच चुका है। जब तक आप श्रामे कदम नहीं बढ़ाते तब तक कुछ नहीं होता।

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बैंक ग्रापने छोड़ दिये, जो बहुत बही चीज है। यह कहा गया था कि बैंक को नेशनेलाइज किया जायेगा या उसका नेशनल कन्द्रोल होगा, फारेन ट्रेड को नेशनेलाइज किया जायेगा. उसका नेशनल कन्द्रोल होगा । ये दोनों चीचें ग्रायव हैं ग्रीर यह नहीं होता है तो मुल्क को इकानामिक प्राब्लम्स इतनी लम्बी चौड़ी हैं कि उन पर हम। रा कन्दोल नहीं हो सकता है। दो बातों को तरफ इशारा करूंगा: एक तो एबिकलचर है, फुड प्राब्लम है। दूसरा हमारा इकानामिक स्टब्चर है। ग्राप कैसे फड प्राब्लम को साल्व कर सकते हैं। बोडे से कुएं बना दिये ठीक हैं, कुंग्रों के बनवाने से काम हो जायेगा । इस समय एप्रिकलचर का प्राब्लम इन्डिया का ही नहीं है, पाकिस्तान काभी है और मुल्कों काभी है और इसी छोटे से स्ट्रक्चर के अंदर पूरा कर दिया है। कएं बना दो, उसके लिये सीमेंट ले बाबो, थोडा सा फरिलाइजर जितना मिलता है वह बढ़ा दो, बीज बढ़ा दो । जितना हिन्द्स्तान में बोज इस्तेमाल हो रहा है, पाकिस्तान में भी इस्तेमाल हो रहा है। लेकिन काम यहां पुरा नहीं होता है। एग्रिकलचर का मतलब यह है कि हमारे 70 फीसदी लोगों का प्रावलम है जो किसान हैं। किसानों को बढ़ाना हैं, उनको दिलवस्पी को बढाना है, उनके दिमाग को बढ़ाना है, उनके हाथों को मजबूत करना है, उनके खेतों को भी जुता देना है लेकिन-जैसा मैंने एक मौके पर ग्रापसे कहा था---छोटी सी बात है, अगर हम पक्के कुएं बनाना चाहते हैं तो सोमेंट को जरूरत है, ईंटों की जरूरत है,

सीमेन्ट के जिये सी नेन्ट के का रखाने की जरूरत है, उनके लिये स्टुक्चर बनाने की जरूरत है, ट्रैक्टर बढ़ाने की जरूरत है लोहे की जरूरत है, इसी तरीके से तमाम चीजों की ग्रोवरहाल करने की जरूरत है। उसके बाद भी काम नहीं बनता । किसानों को हिम्मतें उटी हुई हैं, सर्दियों से, हजारों सालों से, वे एक बुरी हालत में जिन्दगी बसर करने के खादी हो। गए हैं। उनको अपर उठाने के लिये उनको एजकेट करता होगा ताकि दिमाग में नयी किया ग्राए, नयी ताकत आए, नयी रोशनी आए, वे नए काम कर सकें। ऐसा करने के लिये स्कल खोतने हों। एडल्ट एज्केजन की बढ़ाना होगा, किताबें छापनी होंगी त्रिन्टिंग प्रेस खोलने होंगे. कागज ज्यादा तैवार करना होगा । एक साइड यह है और दूसरी साइड यह है कि ग्रगर मान लोजिए किसानों ने ज्यादा गल्ला पैदा कर लिया, तो बया उनकी जहरतें पूरी हो सकेंगी?

आज किसान पुराना किसान नहीं रहा जो निर्फ लैन्टर्न और मिट्टी का तेल चाहता था। आज का किसान एक अच्छा ट्रांजिस्टर चाहता है, अच्छी सोविंग मंगीन भी चाहता है, वाइनिकल भी चाहता, बर्तन चाहता है और अच्छी इस्तेमाल को चीजें भी चाहता है। क्या हम इतनी चीजें सप्लाई कर सकते हैं गेर का मार्केट में इत्ता कमांडिटीन मीपूर हैं? में अजा हूं नहीं है। जब तक हम पूरे स्ट्रक्चर को नहीं बदतो हैं, इकानामिक कंडोजन को नहीं बदलते हैं, तब तक हम इन चोजों को किसानों को सप्लाई नहीं कर सकते हैं और नहीं मुल्क की जङरत पूरी कर सकते हैं।

स्रव में एक दूतरो बात हो लूंगा सीर बर्डन्ट नेशनल विएशन हैं। इंबन्त दो ता दुना में दि उठा रही हैं और दोगों हा हिटलर बनना चाहता है। एक तो इंडिडल है सीर दूसरा चायना है। चीन ने एटम बम बना लिया है। जब उतने इंडिया की इन्सल्ट की थी, तो मैं परेशान था कि उसने इन तरह की इन्सल्ट क्यों की है। उस समय उस पर गुझ्ता आ रहा था, नाराजगी आ रही थी और इतडिगनेशन या रहा था। लेकिन देखने की बात तो यह है कि उसने ऐसा किया क्यों ? क्या गरज थी, जिसकी वजह से उसने यह बात की ग्रीर क्या चीज थी इन्टरनेशनल जिन हो वह दुनिया में गैन करना चाहता था। शायद वह द्विया को यह दिखाना चाहता था कि वह एक ताकत वाला हो गया है, उसके पास एटम बन हो गया है। जब किसी छोटे ब्रादमी के पास कोई बड़ी चीज हो जाती है, तो उनको वह चंच ग्रासानी के साथ हजम नहीं होती है ग्रीर बदहजमी हो जाती है। उस बदहजमी को दिखाने का चीन ने एक यतीक तरीका निकाला है और शोर मचाया कि मेरे पास इतनी ताकत है, एटम बम है। इन तरह की जो उसने बदतमीजी की, जो द्विया की फिजा खराब की, वह उसने किसी गरज से की है और वह गरज इन्टरनेशनल थी। उनने जो एटम बम बनाया है, वह बड़ी गरज से नहीं बनाया है. बल्कि वह दुनिया में जगह हािल करना चाहता है ग्रीर ग्रपने की फैनाना चाहता है। वह बारबार धमकी दे रहा है कि उसके यहां 70 मिलियन पापूलेशन है और यह उसके हाथ में है। इसी तरह से दूसरी तरफ इनरायल है। इसरायल के बारे में मैं पहले बता चुवा हूं, लेकिन एक दफा ग्रीर बतलाना चाहता हं। इसरायल की पापुलेशन करीब 27 लाख की है। हम लोग मिस्टर जिन्ना की ध्यौरी से अच्छी तरह से वाकिफ हैं। उनको ध्यौरी यह थी कि नेशनोलज्म बेस करता है रिलाजन के ऊपर । एक मुसलमान जब तक म लभान है, उसका एक खास रिलोजन है. उसकी एक नेशनलिटी है, तो तब तक वह एक पाकिस्तानी है ग्रोर मस्लिम लीगी है, लेकिन जब वह अपना रिलीजन बदल देता है तो बाद में कुछ भीर हो जायेगा, पारिस्तानी नहीं रहेगा, मस्लिम लीगी नहीं रहेगा । मिस्टर जिन्ना की यह थ्यारी थी। पाकिस्तान की भी यही थ्यौरी

श्रिः हरातस्त्रा शस्त्रारी है और इस ध्यं.री पर वह काश्मीर पर बलेम कर रहा है कि काश्मीर मझे मिलना चाहिये. क्योंकि काश्मीर में मेजारिटी मुसलमानों की है। वह कहता है कि जब काश्मीर में मसलमान रहते हैं, तो उनकी नेशनिलटी पाकिस्तानी होगी और इस तरह से काश्मीर को पाकिस्तान को दे दिया जाना चाहिये। यही ध्यौरी इसरायल ने अस्तियार कर रखी है। उतका कहना है कि जो ज्यूज है, उनकी नेशनलिटी ज्युडिज्म है भीर उनका होमलैण्ड इसरायल हम्रा । सगर कोई ज्यु अमेरिका में रहता है तो उनका होम-लैण्ड इतरायल होगा, कोई ज्य इंग्लैंड में रहता है तो उसका होमलैण्ड इसरायल में होगा ग्रीर कोई ज्य इंडिया में रहता है तो उसका होमलैंड इप्यायत ही होगा। तो इप वनत सारी द्विया में जो ज्युज हैं, उनकी ज्युज नेशनलिटी होने पर उँ का होमलैंड इस प्यल ही है। इसके बाद बे रेस में ग्राते हैं, क्योंकि ज्यूज जो हैं वे एक खास किस्म के रे 'े लोग ही हा सकते हैं, दूसरे नहीं हीतकते हैं। इन तरह से रेस और रिलीजन को मिताकर उनकी नेगतितटी बनती है और यह बि कुन जिला की ध्यौरी की तरह है इस त्तरह से वह अपनी ताकत के जरिये अपने को फैताता जा रहा है। इतरायत को यु०ए '० जो० की भी परवाह नहीं है। जिस तरह से इटतः ने लीग झाफ नेशत की परवाह नहीं की थी उसी तरह से यह भी परवाह नहीं करेगा । इत्ररायल उत्त हिस्ते से नहीं हटेगा, जित पर उतने हाल ही में क जा कर लिया है श्रीर जबरदस्ती छी। जिया है। ग्रगर दुनिया, की ताकतें बहुत कोशिश करेंगी तो वह आधा हिस्ना सिकं दनिया के लोगों को दिखलाने के लिए खा ही कर देगा और आधे हिस्से पर टिका

इसी तरह से दूसरी तरफ चीन है जो दुनिया में उ रिना चाहता है ग्रीर दुनिया पर कंब्जा करना चाहता है। इस तरह से दो ताकतें दूनया में उनरना और अपना कब्जा जमाना चाहती हैं । लेकिन इसरायल का य० एत० थो० और अनेरिका में बहुत ज्यादा असर है। उसका फांस और य० के० में भा असर

रश्या ।

है। अगर इसरायल आगे बढता है,तो उसे अमे-रिका सपोर्ट करता है। लेकिन बाज ताकतें योगरलैप कर रही हैं जिनमें स्स भी एए है। रूस न चीन की मदद के लिए तैयार है और न ही इसरायल की मदद के लिए तैयार है और इस वक्त दुनिया तीन गिरोहों पर बंटी हुई है। लेकिन इंडिया की नान ग्रलाइनमेंट पालिसी की वजह से उनमें क्लियर कट डिबीजन नहीं बनता है और इस समय वःरीब- रीब वही सूरत है जैसा कि पिछले यह डं ार में थी। इस जमाने में दुनिया तीन कै.पों में बंटी हुई था। एक तरफ तो फासियम और नाजियम था, जिसमें जर्मनी और इटली एक पावर थीं, इसरी तरफ मांस ग्रीर इंग्लंड एक पावर घीं बीर तीसरा अमेरिका मिला हुआ था, लेकिन विलयर नहीं था। उस समय रूस न इधर चल रहा था और न उधर चल रहा था, वह जत समय अविद्याइडेड या । हिटलर ने इस बात की बहुत कोशिश की थी कि दुनिया दो हिस्सों में बंट जाय, लेकिन रूस पहले तो हिटलर से मिला और एतके बाद वह दूसरी साइड के साथ आ गया। मेरे कहने का मतलब यह है कि दुनिया आज एसी हद तक पहुंच गई है जैसे उस जमाने में या। तो यक नन यह जो जनन अपने को एक्सपेंड करने का है इसरायल में या चीन में, वह दूनिया को बहुत दूर तक ले जायेगा। हो सकता है कि दनिया वरुड वार के नजदीक पहंच जाय। इस समय यह नहीं सम-अना चाहिये कि एटम बम की वजह से वर्ल्ड वार नहीं होगी। जिस तरह से पिछली जंग में इगैर गैस के लड़ाई हुई थी, उसी तरह से अबके भी जो जंग होगी. उत्तमें एटम बम और न्या लियर बम का इस्तेमाल नहीं ज्या जायेगा लेकिन वल्डे वार सिर पर बराबर बनी प्र इही है।

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यह जो मसीवत अने वाली है, उसके लिए इंडिया की क्या तैयारी है। मैं हाइड्रोजन बम, एटम बम या न्यलियर बम के बारे में नहीं कह रहा हं। मैं तो यह पूछ रहा हं कि पाली बोज जो फड प्रत्यम है, उसको क्या हमने स ला कर लिया है हमारी इको सिक प्रा कितनी रही है भीर इन्डास्ट्रालाइजेशन

में हम कितने कामयाब हुए हैं। मुझे श्रकसोस के साथ कहना पड़ता है कि ये चीजें हमारे पास नहीं हैं। अब वह जमाना नहीं रहा जब कि बाली फीज तादाद में बहा देने से या आमिंट बढा देने से ताकत बन सकती थी। आज तो त्रमें पूरे कन्टों को. ऊपर उटाना होगा। एक एक अ फिल को सजबन करना होगा। एक एक हिपार्टमेंट को मजबत होता चाहिये, एज्केशन अच्छी होती चाहिये. ाले ब अच्छे होने चाहिये. न्यजने रहे था बे होते चाहिये, लिटरेचर श्रीर लाइब्रेरी अच्छो होनी चाहिये। ये चीजें डिफेन्स आक पावसं होती हैं और इनको हिटलर और मुसोजिनी ने इस्तेमात जिया था ग्रीर इत-रायत भी यही कर रहा है। चीत ने किया या नहीं, मैं इउके बारे में नहीं कड़ तहता है। सवाल यह है कि हमारी ताकत कित तरह से बढ़ रहा है। वेखा ग यह है कि हमा । जो स्ट्रक्चर है उसमें से फाइनें। मिनिस्टर साहब ने क्या निकाला है ? जब तक हमारी बुधियादी ताकत नहीं होगी परी ं ने मुप्रतेक अजे में चीजों है। नड़ों लेोगे, तब तक हम अपने मुल्क को ग्रंग नहीं बढ़ा सकते हैं। बैंकों के बारे में यहां पर भीर बाहर कई दफा कहा जा च हा है कि उन पर सरकार का कन्दोल होना चाहिये। कन्दोल से मेरा मतलब यह नहीं है ऊ रो कन्दोल हो बल्कि पूरी त : से जितनों भो भ्रायद व रफ्त है, जितना पैसा है वह गवर्नमेंट को मर्जी से चले । मैं प्राइवेट सेक्टर को नुवालिकत करना नहीं चाहता हं, वह रहे, बगोंकि अगर हम उसमें दखल देते हैं तो इत्रते डे ल मेंट में रुहाबट ग्रायेगो, लेकिन इत्रहेसाथ हो साथ उत्तपर भी हमारा पूरी तरह से कल्टोल होना लाजमी है और जो कुछ मो उत्तरें होता है वह पब्लिक बेनिफिट के लि रे हो फिरा जाना चाहिये। लेकिन श्री मोरारजी देसाई जो ने जो बजट पेश किया है उसने हनारा काम पूरा नहीं होता है क्योंकि उतमें बाज जगहों पर खुट दे दो गई है।

ग्रामें बबट के दूतरे हिन्दें में भ्राता हूं जिसकें बाज लोगों के सन्य मेहरबानी, करके कु जैसों में छूट दे दी गई है। लेकिन अकसोस के साथ कडूंगा कि जितना पैसा कम किया गय है वह उन लोगों के लिये कम किया गया है जिनको इसकी जरूरत नहीं थी। जिस तरह से नम्बर 'सी' में जिसमें डायरेक्ट टैक्स आता है, जतमें कमी को कोई जरूरत नहीं थी।

इसो तराके से और हैं। अपनो प्राब्लन जो है वह उन लोगों की नहीं है िन हो अच्छी खातो ग्रामदनी है, बल्कि प्राव्तन ग्रीर लोगों को है। मैं इस वक्त इशारा कहां। लीयर निहित क्लास के ऊपर । प्राप्तीत जब चत्ती हैं तो कार वाले जो हो। हैं जिन हे कारखाने हो। हैं या दुकानें होती हैं, वे अपने दाम बढ़ा ले। हैं, अपनी इन्कम बढ़ा ले। हैं। नोवे के जो हो। हैं वे अपने दाम खद बढ़ा ले। हैं। कुत्रो खा ग्राने दाम बढा लो हैं। रिक्ते वाले खुद चाने दाम बढ़ा ने ते हैं। ले िन सब से वडी प्राञ्लभ पडती है लोगर गिडल क्यास को जो कि सर्विस में हैं या शाप असिस्टेंटस हैं या जिला प्राइवेट फर्म में क्लर्स हैं। वे खद अपनी तनब्दाह नहीं बढ़ा सकते हैं। किताबीं के दाम बढ़ जाते हैं, कपड़ों के दाम बढ़ जाते हैं, अखबार महंगे हो जाते हैं और हर चोज मंहगों हो जातो है, मगर उनको इन्कम नहीं बढ़तो है। मैं यह बताना चाहता है कि यह वह क्लास है जो सब से ज्यादा इंडेलेक्च-ग्रत्स देता है हमारे मुल्क को। सब से ज्यादा यौत इस तो होता है एन् ल्यान का। लड़कों की ए क्रियन में यह क्लास बहत ग्रामे रहता है। दूसरा खर्वा इस त होता है सफेद-पोगो पर यानो कपडे साफ सुथरे पहनता है। भू बे रहते हैं यह लोग, ग्राधा खाना खाते हैं, ले केन अपने बच्चों को एक्टिकरों। और बहुत अच्छा एम्बेट करें। यह बहुत ग्रहतीस को बात है कि हमारे जितने प्लान्स बनते हैं, उसमें इन लोगों का कोई हिल्ला नहीं रखा जाता है और रखा जाता है तो बहुत कन रखा जाता है। स्कलों में जाकर के देखि।, सब से ज्यादा तादाद इन्हीं लोगों के बच्हों को होगी। लेकिन दिसो के पास पूरे कपड़े नहीं होंगे, किसो के पास पूरो

[श्री:ातुला अन्य री]

किताबों नहीं होंगी, जुते फटे हुये होंगे। उनके लिये प्रापते क्या किया है, क्या प्लान में रखा है, क्याबजट में रखा है ? एक चीज बीस साल में ब्राई है ग्रीर वह है सूपर मार्केट जिस से इन लोगों को कुछ फायदा हो सकता है। लेकिन मैं ग्रापको बताऊं कि सुपर मार्केट से फायदा वह लोग उठा रडे हैं जो बिजनेस-मेन हैं। लखनऊ में मैंने खद अपनी श्रांखों से देखा है कि वहां सूपर मार्केट में गेहं उसको दिवा जाता था जो शेवर ले लेता था। तो वहां जो शाप होपर्स थे उन्होंने ग्रपने लोगों के नाम से. दोन्तों के नाम से, ग्रजीजों के नाम से. बेटों के नाम से, बीबी के नाम से एक एक शेवर ले जिया था श्रीर वे बीस बीस बोरे गेहं ले जाते थे और ले जाकर के उसकी ब्लैक करने थे। इस तरह से उस पर उनका कब्जा हो गया था। लेकिन वह एक ऐसी चीज जरूर है जिस से थोड़ों से ब्रासानी उन लोगों को मिल सकती है। बाकी ग्रीर कोई ब्रासानो उनको नहीं मिलती है। उनके लड़ हों के लिये ग्रगर फीस माफ होती है तो दस परजेंट के लिये माफ होती है, लेकिन 90 परसेंट क्या करें। तो मैं बताना चहिता है ग्रानरेबिल फाइनेंस मिनिस्टर को कि इस क्लास के लिये भी ग्रापको कुछ करना है। इस क्लास को भूल कर के ग्राप नहीं रह सकते हैं । यह बैक बोन है, यह इन्टेलेक्च्छ्रल्स देता है आप को । इसके डिस्सेटिस्फैक्शन से स्ट्डेंट्स में डिस्सेटिस्फैक्शन होता है, गवर्नमेंट सर्विसेज में डिस्सैटिस्फैक्शन होता है। लाइफ की दूसरी बांबेज में लीडरिंगप इन्हीं लोगों के हाथ में रहती है। इसलिये इस क्लास को नेगलेक्ट मत कीजिये। इसमें लोग्नर ग्रेड के क्लर्फ भो आते हैं, शाप असिस्टेंट्स भी ब्राते हैं। स्कूल के टीचर्स भी ब्राते हैं। मैं यह भी सजेस्ट नहीं करूंगा कि ग्राप तनख्वाहें बढा है, बल्कि मैं यह कहंगा कि इनको स्नाप ऐसो केसिलिटीज दें जैसो कि सुपर मार्केट की है और स्पेशल काडर्गइनको दें। ग्राप ऐसा करें कि जो सर्विसेड में हैं उनको इन-इन त्रतों के साथ स्पेशल कार्ड दिये जा सकते हैं

ग्रौर जब वे वहां चीजें खरीदने जायें तो उनको लोग्नर प्राइस पर चीजें मिल जायें। वैसे ही स्कुलों में उनके लड़कों की फीस माफ हो सके, सस्ती किताबें मिल सकें, लोग्रर प्राइस पर कपड़ा मिल सके। यह क्लास ऐसा है कि ग्रगर इसको सैटिस्फाई नहीं किया जायगा तो मुल्क में सैटिस्फैक्शन होना बहुत म् फ्लिल है। यह जो तरीका है कि कुछ ऊपर वालों को सैटस्फाई कर दो, कुछ नीचे वालों को सै टिस्फाई कर दो ग्रीर बीच वालों को भूल जाग्रो, इससे काम नहीं बनता है। हम प्लान को तरफ इशारा करेंगे। पिछले प्लान्स को पढ लीजिये ग्रीर देखिये कि प्लान काकिस पर ग्रसर पड़ताहै। यातो एक हजार रुपया पाने वाले हैं या एक हजार से ऊपर वाले हैं, या ढाई सी से नीचे वाले हैं या उनसे नीचे वाले हैं या वह हैं जो मजदरी करने वले हैं। मैंने भी प्लान को पढ़ा है स्टेडी की है ग्रौर इस पर लिखा भी बहत काफी है ग्रीर मैं कह सकता हं कि जिन की बन्धी हुई तनख्वाहें हैं, जो गवर्नमेंट सर्विस में नहीं हैं वे इसमें नहीं ग्राते हैं। जो गवनैमेंट सर्विस में हैं उनके लिये थोड़ा सा रिलीफ हो। गया है लेकिन पहले उनके लिये भी नहीं या श्रीर वे भी इसमें नहीं श्राते थे। तो यह क्लास बिल्कुल नैगलेक्टेंड है, प्लान में नेगलेक्टेड है, बजट में नेगलेक्टड है ग्रीर मैं यह ग्रर्ज करूंगा कि जो बजट पेश किया गया है इसमें भी नेगलेक्टेड है। जो रिलीफ दिया गया है वह दूसरों को दिया गया है भीर इनको नहीं दिया गया है।

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THE DEPUTY CHAIRMAN: You have taken 20 minutes. You will have to wind up now.

श्री हयातुरला ग्रन्स री : श्रन्दाजा नहीं रहा कुछ वक्त ज्यादा हो गया है। लेकिन मैं एक बात जरूर कहना चाहता है। इसमें मि॰ ब्यलिंगम का नाम ग्रागया है। मैं यह अर्ज कर दूं मैडम डिप्टी चेयरमन कि मैं ग्रव डर गया हं इस नाम से। इस हाउस में दो दफा यह नाम आया और उसकी सक्त मखालिफत हुई। पी० ए० सी० ने उनके खिलाफ नोट

लिखा और इस हाउस में मखालिफत होने के बाद भी इन हो इतनी धानरेबिल प्लेस मितो है। मातुम यह हुया कि वे इसके भी एक पर्द हैं। वे कई चोजों के एकसपर्ट निकल चुके हैं। इसी हाउन में जब बहस हुई तो मालम हम्रा कि वे कई बोजों के एक्सपर्ट हैं। अभी चन्द के सिल िले में नाम आया तो मालम उम्रा कि उसके भी एक्सपर्ट हैं। फिर माजुम हुप्रा कि मेजे जा रहे हैं बाहर एम्बसेडर-शिप पर और जनके भा एक्सपर्ट हैं। उस के बाद मानुम नहीं उन्होंने हैंने अपनी पोजीशन बसंबर कर लो और अब मालुम हुया कि वे टैक्स के भी एक्सपर्ट हैं।

श्री महाबीर प्रस द भागंव (उत्तरप्रदेश): किस को बात कर रहे हैं।

श्री ह गत्ता प्रसरी : मि० वयलिंगम की जिन का नाम किर बाया है। तो मैं यह कहना चाहता हं कि अब तो यह इतनी बड़ी बीज हो गई है कि हमारे हाउस को चाहिये ि वह उनको खिदमत में होनेज पेश करे ग्रौर यह समझ ले कि इतने वे वजनी हैं इतने वे भारी हैं कि हमारे हाउस की प्रावाज उनके सामने कुछ नहीं है। जब सब जगह रास्ते बन्द हो गये तब बजट के ग्रन्दर उनका नाम भ्राया है, बहुत इज्जत से नाम भ्राया है भीर बहुत वजन से नाम आया है। इसलिये हम लोगों को हार जाना चाहिये। अगर कोई पोर्ड हो तो मेरे ख्याल में उनके लिये पोएडरो लिख सकता है। श्रफतोस यह है कि मैं पोएट नहीं हं वर्नामें जरूर लिखता। मुझे सो एक हा पोएटरी याद है:

"Twinkle, twinkle, little star, How I wonder what you are." इसको में योड़। तोड़ मरोड़ कर कह सकता 景:

"Twinkle, twinkle, political star, How I wonder what you are." "When your gun powder is wet, And your plans are upset, You are but caught in' a net.

Then you appear in the Budget."

तो मेरे ख्याल में अब यही हमारे हाय में रह गया हं कि हम उनकी तारीफ करें भीर दूसरा कोई हमारे पास रास्ता नहीं रह गया है।

श्री ग्रवजेश्वर प्रसाद सिंह (बिहार) : जो रिकमेंडशंस उन्होंने की हैं उनको देखा है श्रापने। उनकी क्या बक्छत है।

श्रो हय तहता ग्रन्स रो : रिक्मेंडशंस के जिलितिले में मैं एक बात अर्ज कहंगा कि टैक्त को जो फाइल बनती है उसमें न नम्बरिंग होती है पेजज की और न कोई इंडक्स होता है। उसमें भ्रासान टिक यह होती है कि जब फाइल में से कोई पर्चा गायब करना होता है तो किया जा सकता है। जब ध्रपील को जातो है और जब मेन ध्राफिस से फाइल मेजो जाती है ग्रपालेट कोर्ट में तो वहां जाने में दी चार जरूरी पेज गायब हो जाते हैं और जब वह लौट कर याती है तो लोग मूल जाते हैं कि कोई पेज या या नहीं या और वापस होकर के मामला खत्म हो जाता है। तो चाहे और कुछ न किया जाय लेकिन भगर इन्कम टैक्स पर कन्द्रोल करना है तो उसकी जो फाइल बने उस पर पेजेंज हाल दिय जावें इंनडस लगा दिया जाय ग्रीर बोडा सा उसका ब्रीफ भी उस पर मौजूद हो ताकि अगर कोई पेज गायब हो जाय तो उनका पता चल सके। यह ग्रासान दिक मुत्रे नहीं मालूम है कि ब्यलिंगम साध्व ने पकड़ो या नहीं। मगर बहुत एक्सपरं हैं क्या कहने हैं मुमकिन है, न पकड़ सके हों। येक्य।

SHRI M. N. KAUL (Nominated): Madam Deputy Chairman, I feel that the Indian economy today is reeling under several blows. The hon. Finance Minister referred to two blows, namely, the two wars, one with China and the other with Pakistan, and the two successive droughts. Supe'-imoo^ed upon these blows was the third blow of devaluation. The Budget papers now conclusively show

[Shri M. N. Kaul.] than it was a wrong step as I, amongst others, anticipated at tne time when the decision was taken. And the Finance Minister has been frank enough to recognise that fact plainly in his Budget Speech when he sand that the cost of subsidy on imported foodgrains came to Rs. 115 crores. Now, tha. was necessitated by the decision devaluation. And that single decision has led to this consequence that the outlays on developments have to be halted for ihe time being. Then, another circumstance to which he drew attention was that we are now spending three hundred millioi dollars on fertilisers. Naturally, af er devaluation, this will cost much more than would have been the case bsfore devaluation. Then the entire servicing of our debts also will cost mo-e. Now, devaluation is an accomplished fact and it is no use goinp into it more deeply. But it is necessary to record the oninion that this was a decision which super-imposed great burdens on the Indian economy. Madam Deputy Chairman, I hav? n°rhaps the unique privilege in this House of hav'n<r heard the BtHfot Soeech°s of Finance Minister\* du~inp the last thirty years. So, before iTiv rnind's \*>JW there is a nocture o\* 'Rud?ets of the various Fin-aii''' Ministers/ This is riot the time tr< «o in\*'\* that. But I wouM sav one th n«. Th" task the Finance Minister lias to faoe today is a task which no rn« had to f.ac» before. It is a Hp^^ileaa task that he has undertaken.

Miriam, his Budget Speech is written in an excellent strle and is soft-*tMem*. But behind that Soeech I find, if T mav put it tha way. there «\*•«. re,vo->,,t5<sub>mn;v</sub> decisions, revolu-!tKw~v ra the ri^ht sense of the word. I unii n'efc out the decisions which I • oa'l revolutionary.

TSo first decision is that deficit fm\*n"'Tir» *nfa&t* b° r°\*ftrained so far as it is hum\*mV possible. T hope the he will stand firm on that decision.

The second decision is that the whole concept of the Plan has been altered. The Finance Minister does not eay so explicity in his Speech. But if you read between the lines, he has taken decisions which clearly indicate that in the years to come Jie concept of the Pian will be completely diffrent from what it has been so far. For instance, I will refer to wo sentences. On page 14 of hir Speech he says:—

"...It is, however, important for us to enquire whether they (difficulties) do not signify something more basic in our plans anl policies which also calls for a correction in emphasis if not in direction."

The other sentence to which I should like to refer is in paragraph 41:—

"Pe. haps in the past, our investment decisions have been guided more by a general consideration of our long-term needs rather than by a precise assessment of the relative ra e of return in different activities."

So we know for certain that what, will guide the Government will be the precise assessment of the relative ra e of return in diffsrent activities.

The Finance Minister has left the House in no doubt that ha wants to give a pride of place to agriculture. It is not a question of a^ricul ure being dominant. The two drought have done one pood service. They hav° shown conclusively to the Government and the people of India that the Plan mus¹ be an integrate\* one. This means that aprifu'ture and industry should be pV»r™1 in o'ooer proDort'ons from th\* point of view of investment. That is t\*<« vital ou»s-Hon. So we know the lines on which invesment will take place in future.

The Finance Minister has already given an indication of his mind, as I said earlier, b\*' taVnt? a dcision t\*\*at we will imnot fe^,ii!^o<sub>r<</sub>. to \*\*>«» value of three hundred million dollars.

I have gone through, the Budget papers for many years. But this time I hnd tnat the Budget papers laave a sense oi direction, a viewpoint, an approach, and that cannot be unless you have a head who is capable of giving directions. I have a feeing that tae thoughts in this Budget flow from the mind and personality of the Finance Minister because I believe that if the head is iolid, the subordinate liquids freeze Mo solidity.

One point that I would like to "aake clearly is illus rated by this sentence on page 8 of the Economic Survey:—

> "Industrial output levels for the later years of the Fourth Pan nrist be planned on the basis of the higher levels of agricultural production."

ISbw «iha' is just a single sentence. But no ofheial could put in that sentence unless he knew that behind that sentence was the author! y of !«he Finance Minister. This is a very revolutionary concept. That shows shat our industrial ou put will now le definitely linked to the level of agricultural outout. Now that is something wtrch we have missed all these years and we come to the fundamental princml° that if the idevplonm-mt. of in ustrv keeps pace with aTJcuW.u al outoute, we will be •n solid ground and our economy will proceed smoothly.

Ot course, with all the ability that «io can command a"d with all the IfiKowtedige "Hurt one has, it is never possible to achieve success unless tine is favoured by pood luck and »0od luck in ©»\*s rase is the coming erf monsoon. Who^ Mr. Wood, the President of tho World Bank, was Sskpd "What is '\*\* rtosition?" He said. MT do not tfrv^ -that and the la^o-e defence the Budget exp°nditure are mrwioploiji^ •TT"oW«ms. What is I'ea'ly irvinortont is Jhe coming mon-«on whH' will change the whole picture f>f the Indian economy".

It has been said that the Budget presented by the Finance Minister is a status quo Budget. Well, as i nave shown, it ia a status quo Budget in the sense that the Finance Minister has to mark time for the present This is the wisest decision that ne could take in the circumstances. This is not .he time when he can give up or erode souces of revenue. He has raisei excise duties which he was bound to. Any false decision! based on assumptions, which may not have turned out to be fac s would have landed him into greater difficulties.

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Now Madam Deputy Chairman, there are gne or two suggestions that I would like to make. 1 spoke las: year on the question of demonetisation. I have considered that matter further. In fact, I had the advantage of discussing his matter with some of the predecessors of ihe hon. Finance Minister. I have been attracted by this idea for a long time. When the first action on these lines was taken in pre-independence days by Sir Archibald Rowland, he. told me that he could do it only up to a limited extent. But,, he thought we might 'o do it sometime to a larger .extent in a differentcontext because the problems would multiply and that we would have to think very deep'y on this ques'ion. I still remembor his words that if demonetisation has io be done, it has to be done as a military operation. It has to be thought out precisely and clearly.

I am clear in my mind that demonetisation will probably not be a complete success unless it is proceeded by nationalisation of ba^ks. I do not suggest that it should be done at the present moment. The present year is hot th? right time to disturb the economy of the country. But a decision will have to be taken some time. The nublic ooim'on is «tronely moving in favour of this decision

I read with interest the speech which the hon. Finance Minister delivered to the bankers this morning.

[Shri M. N. Kaul.]

They will be willing to accept his suggestions. But in practice I think the promise wiil not be fulfilled from what we know of their endeavours in the past.

Madam, I had the advantage long ago of attending a course of lectures by Lord Keynes, and he used a phrase which is not found in his books, but it was a very significant phrase. He said, "Government is the monopolist of the legal tender". No other authority in the State can issue legal tender. Madam, on the basis of the legal tender issued by the Government there is the superstructure of credit. I know that the Reserve Bank controls that credit. I have seen in these Surveys the full account of the actions they have taken. But 1 feel that they do not go far enough. The Government must have full control over the banking on rations; otherwise they are not able to implement their policies. This is a question on which, if the bankg do no' show good results and do not follow the advice that the Finance Minister has given to them, it would b<>>> high time that in propitious circumstances a decision is taken in favour of the nationalisation of the banks.

## 1.00 P.M.

Once the banks are nationalised, it would be easier, I think, to demonetise the currency. Now if there is one thing about which I feel strongly and consider as a drag on the Indian economy, it is this unaccounted money which is circulating like poison through the economic system. It is no use taking coercive actions. They lead to meagre results. Under orders of the court I have been in charge of a company to put its affairs in order and 1 find that it is quite a normal thing in Bombay and other principal centres that transactions are divided into two parts, black and wh&e. Now this state of affairs cannot last for

long and Government has to take the drastic step of demonetisation and take it at a time when nobody is thinking of it and take the people completely by Now. demonetisation is surprise. thought of as something which complex and extremely extremely difficult and which may shake the economic system. I do not share that I think, stripped of all view. complexities, the concept of demonetisation is simple. What is it? You have to issue an order that from a certain date, as I suggest, all people who possess legal tender should deposit it in banks, say, within a fortnight or three weeks or a month, so thas at once the legal tender is converted into bank credit. Now, the people who have these bank credits should be authorised to withdraw from these credits to the full extent by cheques. The prohibition will be that they can only draw a limited amount of the new notes for their petty and other expenses in cash, may be Rs. 500 or Rs. 1.000 a month. Now, simultaneously with these deposits in the banks, information should be conveyed to the income-tax officer of these deposits having been made. An exception can be made in the case of those who have currency notes in their possession upto a certain limit, say, Rs, 1,000/-, and their money may be converted into new notes. That is <sup>&</sup>U that is essential. Tn scheme which I present, there will be the minimum amount of disturbance. I\* is no use saying that the banking habit is not growing fast. I find thBl vegetable sellers, butchers, small shopkeepers and others are having accounts and this demonetisation will force the habit of banking and saving on the people and the whole picture will be changed. I know that details have to be worked out. • I say this not as a mere suggestion in my speech, but T make this pleg in all earnestness because this is a subject to which I. as ap. economist, have devoted some time. I do not want to take up more time but if the Finance Minister deputes some officer in his Ministry to discuss the matter with me, I

in this step being taken.

can be built.

There is one other point I would like to refer to. As the survey points out, in the last few years, people generally having fixed incomes, pensioners and others, whose resources were depleted, were attracted by high rates of interest with the result that crores of rupees found their way into unscrupulous hands in the sense that these finance companies and these hire-purchase companies, attracted deposits at high rates of interest. Now

be prepared to further discuss the matter many of these companies have come to to resolve any questions, because in the grief. In fact, during the preceding year, as meantime, till the step is taken, there the Government Survey points out, the should be full and extensive discussion deposits were so large that the deposits in between the officials of the Finance the banks were depleted to an appreciable Ministry and the Members of Parliament, extent. I know that Government has taken at any rate, such of them as are interested some action. My suggestion is that the Government agencies, and particularly the Ministry <f Finance, should watch the events concurrently. It is the duty of the I do also feel strongly that sometime Reserve Bank and the Department of we will have to take steps in regard to Company Affairs to have knowledge of gold and urban property because these current events as they are happening. When are the two main things in which this all these companies broke up, when crores unaccounted money finds an outlet. Now of rupees in deposits were lost, at that time so far as gold is concerned, 1 have a Government took action and provided a simple proposal. Broadly it will be that certain restraint. And the restraint now is people will be asked to make their that most non-banking companies are declarations if under the present law it is prohibited from accepting deposits in not provided, and nobody's property will excess of 25% of its paid-up capital plus be aonfiscated. All that we will have to free reserves. I think Government should do is to make the Reserve Bank the sole completely ban these non-banking insagency for buying and selling gold up to titutions from accepting deposits. Why amounts to be specified. The other step should non-banking concerns take I that will have to be taken is to limit the deposits from the people? That is a sphere ownership of urban property-not more which properly belongs to the banks and than, say, one or two houses. Beyond should remain in their charge. Public and that, people will either have to sell their Private companies j can increase their houses by a specified date or the pro-pe- capital. It is not I right that they do not ty will vest in the Government and increase their j resources in the normal way. Government will sell it by public auction For 'instance, in order to retain control of a and hand over the proceeds to the owners concern, certain shareholders should have a of these properties. If these steps are minimum of 25 per cent, of share capital. taken, the vicious elements in the entire Now if they have to increase the share economy will be eliminated and capital, these persons who practically Government will get control of a clean control the company, will have to subscribe and stable economy on which a in a substantial measure from their own superstructure of industry and agriculture pockets. The present tendency to run business on loans and borrowings from the public and not resorting to the expansion of capital, should b\* put a stop to. I feel that the hon. Minister may give his personal and lurgent consideration to this matter— that non-banking constitutions and industrial concerns should not take m->nev from the public on deposits but that this money should find a place in the bank from where lit may be made available in the normal course. Thank you.

THE DEPUTY CHAIRMAN: The House stands adjourned till 2-30 P.M.

> The House then adjourned for lunch at eight minutes past one of the clock.

The House reassembled after lunch at. half-past two of the clock. THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.

SHRI A. G. KULKARNI (Maharashtra): Mr. Vice-Chairman, to-day I will be off a-"ing my observations on the Budget. At the outlet I congratulate the Finarca Minister for showing courage in avoiding deficit financing and making the Budget a balanced Budget. In this respect I fully congratulate him for a masterly analysis of the economic malaise in the first part of the Budget and I do think that this analysis will go a very long way to base our s rategy of attack on the economic ills in the years to come.

However, while appreciating the Budget in this respect, may I offer certain suggestions for implementation, particularly regarding the new impost 3 on c?rtain items? In this respect I want to bring to the notice of the Finance Minister that instead of suggesting taxes on such common commodities like tea and coffee used by the ordinary people and similarly putting taxes on aluminium, cotton varn etc. which will prove a real ph'iack in the progress of the decentralised, industry. I would have suggested the Minister taxing the o-ban property deals in the metropolitan cities during the last 10 years. Similarly the deals taken place in the metropolitan citie? On lands should have been taxed because during the last 10 yea~s huge transactions have taken place and huse bl\ckmarket money has been utilised for purchasing the property.. If the Minister had. taken couraee and nationalised all these transactions of the last-10 years and acquired these assets by the Government and re-auctioned, a very large amount would have been available to the exchequer for utilisation in nationbuilding activities.

Similarly I may say that there is scope for reducing the non-develop-mental and administrative expenditure. If I can bring out the figures, during 1963-64 the nondevelopmental expenditure something like Rs. 1400 c'ores which has risen now to Rs. 2100 crores. I really fail to understand how during the reply in the Lok Sabha the Finance Minister stated that this expenditure has come down to 10 P«r Cent. But as I have found out from the book presented to the Parliament. I am not convinced but I am prepared to be convin ed about . . .

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): May I correct the hon. Member? what I said wae, the administrative expenditure on the Administration. My defence wag that it has been brought down from 17 per cent to 10 per cent. I did not say the Expenditure . . . (Interruptions).

SHRI A. G. KULKARNI: Even about the administrative expenditure, in 1963 it was Rs. 101 crores and now it is Rs. 163 crores . . .

SHRI MORARJI R. DESAI: Compared to the Revenues . .

SHRI A. G- KULKARNI: I do think that there is scope for reduction in this respect. Similarly I want to bring to the notice of the Minister the Audit Report for 1967 wherein I do find that there is vast scope for energising the Revenue Department of the Government of India in collections and avoiding waste. I do not want to comment on them but if I may give some figures, in the Audit Report it ha? been pointed out that there was a short levy of Rs. 9.47 lakhs, accumulation of unaccounted baggage and reexport was not checked which ha? defrauded the Government of Rs. 10\*

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lakhs,, remission- and writing- off has come to Rs. 3&.51 lakhs and underassessment on excise levy has come to Rs. 5.72 crores. Similarly there is -refund on cotton textiles'not to Birlas-amounting to about Rs. 2.98 crores, arrears of Rs. 11.80 crores and underassessment Rs. 7.40 crores. It can be seen that there are only 648 cases out of round about 10,000 cases amounting to Rs. 7.40 crores. In this connection may I bring to the notice of the Minister that if these checks had been introduced and if the Department had been energised to do a service to the nation, the present imposts would not have been necessary at all?

Similarly I can say that the Union Excise ,has been increasing out of proportion and it is seen that between the actuals and the estimates there is a great difference because in this report it is found out that the actuals are Rs. 9.61 per cent, above the estimates presented to the Parliament. I do think that here is an avenue where if certain efforts had been made this much loss could have been avoided.

Now I come to the problem of duty on cotton twist yarn and here having been always submitting my points to the Minister direct, I do not take the time of the House but in passing, I may mention that the basis on which these duties have been calculated is the Asoka Mehta Committee report. I do not know how it has been done hurt this report is not a unanimous report and in connection with the difference in cost of production of powerloom cloth and mill-cloth, there is a Minute of Dissent. Similarly it is seen that there is a vast under-estimation and as I have already referred, the duty to be collected is estimated at Rs. 7.48 crores but I do think that there is vast under-estimation because the proportion of free yarn used by the handloom and powerloom needs to be re-checked, and I think this will be

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re-checked and I hope before final proposals are made, the Finance Min,-ister will, be-kind enough to look into the matter again.

Similarly I repeat that the Asoka Mehta Committee report is a package deal and if it had been implemented in a package manner and if any directions had been indicated in the Budget, the decentralised sector of the industries would have been really satisfied but the other incentives or facilities to be given out of the Committee report having been denied or not taken care of, the industry feels very much let down.

Similarly this is a decentralised industry and the Government has got an avowed policy of assisting the decentralised industries, I can say for the information of the House that roughly Rs. 50 crores have been invested by the agriculturists and the middle classes in the rural areas to run these industries. About four to fiVe lakhs direct employment is provided by this industry; about twenty lakh families depend on this industry. So may I plead with the Finance Minister to take all these things into consideration before finalising his proposals.

Similarly, Sir, as regards agriculture I have got something to say. The whole of agriculture had been practically neglected right from the Second Plan. When the Second Plan was initiated, it was made industry-oriented, and I have found out from the reports of the Lok Sabha that in the speech made by the then Planning Minister it was said that once the industry got going they could import food of any amount. But that has since been the bane and the curse of this country, because we are now begging for food from abroad. So I do suggest that agriculture needs top priority at the hands of the Government. In this connection, Sir,

[Shri A. G. Kulkarni.]

mention that we are providing at present about only Rs. 400 crores for roughly 40 crores of acres of land, that is, roughly about Rs. 10 on an average for every acre of land. Even from my own experience in agriculture over the last twenty-five years I can say that even for the minimum extension service in agriculture, where the old traditional agricultural farmer has to change his age-old methods of production and has to indulge in growing these hybrid varieties of crops and get two crops in one year from the same land, for which purpose he has to put more inputs, has to have a scientific attitude and, over and above this, has to adopt a semi-mechanised process— I do not say wholly mechanised—a minimum of Rs. 400 per acre will be required, and Rs. 400 multiplied by 40 (40 crore acres of land) comes to the staggering figure of round about Rs. 16,000 crores. That much is required for the agricultural sector alone. Now agriculture contributes round about 60 to 70 per cent to the national income, and negligence on the agricultural front will be more and more reflected in a condition where this country will be having less and less of food. In this respect, Sir, I will again suggest to the hon. Finance Minister that the agro-industrial society, which is coming up in the rural areas, must be helped at this time, and unless funds are made available to shape that agro-industrial society, to stabilise that agro-industrial society, our dream of attaining social status and opportunities to all the people will not be fulfiilled. Also in this connection, Sir, I request the Finance Minister to see his way to supply more money to the agricultural sector. Along with the agricultural sector the mote important point is the agro-industrial processing cooperatives and it is one of the methods by which the occupation of agriculture stabilises and the grower gets incentives, and unless the processing co-operative societies are formed and run by the growers, the entire revolution in the agricultural field cannot be achieved. I mean

to say this. In the agricultural field we have got the sugar co-operative factories working. We say now that, with the six sugar co-operatives that they have, the agriculturists can indulge in industrial activity to a greater extent with greater efficiency and with greater profits, and the agriculturist can stabilise his crops by the methods I mentioned. Now in the cotton cooperatives also, we think unless the cotton crop is stabilised, unless "the cotton cooperatives are encouraged, this cannot be achieved.

Now, Sir, since I have very little time, I will go only by points in this respect. I do suggest that the sugar co-operatives and the cotton cooperatives, which have been licensed in this country and which have already taken effective steps, are languishing and are dormant, because there is no capital, no longterm1 capital available from the I.F.C. or the Reserve Bank of India or the I.D.B. The hon. Finance Minister is already aware that a minimum of Rs. 50 crores has to be provided for this co-operative activity. Otherwise the Rs. 8 crores, which has been collected as equity share capital by these agriculturists, will be a total waste; there will be frustration on a very large scale. Of course I quite understand the difficulties of the Finance Minister, but I do think that the L.I.C., the Reserve Bank, the I.F.C. and the I.C.I.C.I., if they think in social terms-that is why we have already suggested that some of the boards of these big financial institutions must be socialised-they can encourage these co-operatives.

Similarly, Sir, the small industries are also suffering from want of working capital, and I  $d_0$  suggest that the National Small Industries Corporation which is only supplying machinery on hire-purchase basis, act  $o_n$  the proposal of the Small Scale Industries Board recommending the setting up of  $^a$  special investment house for small industries. Unless all these things are

looked into, the small industries cannot g row, and you cannot expect that the small man can grow in this respect.

I want to make only one last point. For the rest I shall hand over, whatever I have got prepared in this paper, to the Finance Minister so that he can look into the better methods I have suggested. My last point is this. In the matter of taxation I really congratulate the Finance Minister for making certain concessions. Mr. Bhoo-thalingam's report is a very good report and should be implemented except his ideas on taxation on a cooperative basis. Taxation on a cooperative basis requires reorientation of approach to the cooperatives, because the European countries have got such a pattern which increases the loyalty of the members, and I do suggest to the Finance Minister that he should, in due course, see that the taxation in the cooperative sector requires special treatment.

Thank you, Sir.

SHRI K. P. MALLIKARjUNUDU (Andhra Pradesh): Mr. Vice-Chairman, Sir, at the outset I wish to congratulate the Deputy Prime Minister and Finance Minister on his boldness in presenting a balanced Budget. Some people characterised this Budget as a stand still Budget, a status quo Bud get, and so on and so forth. But I would like to describe it as an obstacleremoving Budget. In our Sanskrit language, particularly }<sub>n</sub> logic, it is said that "Pratibandka Abh.au" is the karanam. That is, if you want to produce the result, you<sup>1</sup> must remove all the obstacles. Removal of obstac- i les is the main cause in producing results. That is what the Sanskrit logic says. If you apply that principle here, I should think that this Budget removes a number of obstacles in the way of progress. So I would like to call it an obstacles-removing Budget. If our Finance Minister has been able to present a balanced Budget, I believe it is due to the fact that he has been able correctly to feel the economic pulse of the nation and properly diagnose the malady which has been

afflicting the country for so many years. According to me, the main malady is inflationary pressure, which is reflected in the every increasing price level. I have no doubt, Sir, that this increase in prices is mostly due to the policy of deficit financing which our Government had undertaken during the three Plan periods, and even thereafter. Of course the hon. Members are aware, Sir, that during the three Plan periods deficit financing want to the tune of nearly Rs. 2,500 crores. When so much money has been pumped into circulation without corresponding production, under the inexorable law of economics, prices are bound to rise and they have risen. So the main malady has been diagnosed by the Finance Minister and I am glad that he is trying to call a halt to this dangerous process of deficit financing. While I say this I am not unaware of certain benefits that we derived from deficit financing. I know our industrial production has made strides. All those things are due to deficit financing. At the same time I have no doubt in my mind that this is the main cause for the greatest malady of the increase in prices. Sir, if only this policy of avoiding deficit financing could be successfully implemented, I am sure the rise in prices would be stopped and prices could be stabilised. If prices are stabilised then wages also can be stabilised and when prices and wages are both stabilised then our economy will move forward with ^t any let or hindrance.

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In this connection I wish to emphasise that increased production is very important, increased production both in the industrial and in the agricultural sectors, particularly in the agricultural sector. I am glad our Government has undertaken various measures for improving agricultural production. These measures are compendiously called "the new agricultural strategy. I am very glad also that our Government is going to import as much as Rs. 300 million worth of fertilisers

[Shri K. P. Mallikarjunudu.]

tlnx year. They have made provision in this Budget to this extent as against Rs. 160 million in the previous year. According to me and according to the Government also fertiliser is the most important input is the case of agriculture. If we see that sufficient inputs like fertrlisars ara property distributed to our farmers and in time, our agriculture will improve and our agricultural production will be increased. Here I wish to say one thing which perhaps may not be liked by many people. In the matter of fertiliser<sup>1</sup> production I would like the Government to invite foreign private capital so lorag as it is not detrimental to our national interests. Unless we invite foreign private capital it is not possible to improve our User industry in the near future. The Government has been importing large quantities of foodgrains from foreign countries and according to the figures more than 10 million tonnes of foodgrains had been imported last year and by means of internal procurements also they have secured some 4.0 million tonnes. 1 So, on the whole they are distributing through public channels nearly 14 million tonnes of foodgrains. It is a Rood thing that the Government has been doing it. This is being done so that the poor people may be supplied with food at reasonable prices. For this purpose the Government has been subsidising the sale of foodgrains at a heavy cost. This year's Budget makes a provision of Rs. 118 crores for food subsidies. It is well and good. But I would like the Government to see whether this subsidy cannot be curtailed. If this subsidy is curtailed then we will have a double advantage. We will have the advantage of reducing our dependence on foreign imports. I Also if the amount thus saved is diverted for the purpose of internal production there will be greater internal production. Therefore I would like the Govo"nment to reduce the amount of subsidy. I know the difficulties th^t are likely to be there. Reduction of this subsidy may lead to a ]

rise ia the food, prices. But I would like the Finance Minister to eonfina the payment of subsidy to only the drought-affeCTed area\* where the people's purchasing power has been crippled. If the gramt of siabsidy is confined to these areas alone then in the other areas the prices of food may rise. But then I think the people may have to make a little sacrifice in that direction so that the ration may get a better advantage. Today I put a question and I got the answer from the Pood Minister that we are importing rice at the rate of Rs. 110 per quintal from foreign countries and then we are supplying it to the States at varying rates, at rates varying from Rs. 60 to Rs. 76 per quintal. That would work out to a difference of Rs. 16.78 crores. In other words the Government is incurring a loss 0' nearly Rs. 17 crores on account of the difference between the purchasing price and the sale price of rice as far a<sub>s</sub> the imports are concerned. I would like the Government to reduce this loss. If we curtail the subsidy in other areas, I mean areas other than the drought-stricken areas, then there will be a saving on this account. And the amount saved in this manner can t>e spent on our major irrigation projects, projects like the Nagarjuna-saga'r project. The Nagarjunasagar project which is nearing completion can be helped in a greater way and if Rs. 20 or Rs. 40 crores are given to this project then it will yield very good results and produce foodgrains to a great extent. So I would request the Government to see whether these subsidies can be reduced and the amounts thus saved be diverted towards the completion of major irrigation projects in our country which are likely to produce large quantities of foodgrains.

In today's papers we saw that our Finance Minister was having talks with bank 'representatives. I would like the Government to encourage private commercial banks to extend their operations to the rural areas. The other day the hon. Member, Shri Ram Niwas Mirdha, stated in his speech that only 4 per cent of the total loans given by the commercial banks are given to the rural sector. This is a very very small percentage given by these banks to the agricultural sector. So I would like the Government to encourage these commercial banks so that they give advances and more funds to the agricultural sector and our agriculture prospers by that method.

THE VTCE--CHAIRMAN tSKRI AXBAR ALI KHAN): You have three minutes more.

SHRI K. P. MAIILIKARJUNUDU: Please give me five more minutes, Sir. 1 have another suggestion which should be considered by the Government. Now procurement is being made by the States Either on their own foe-half or on behalf of the Central Government. Why can't the Stateg collect their land revenue in kind? I do not have the 'figures with me here. But I am sure land revenue is being collected by the States and the amounts run into hundreds of crores. If the collection is made in kind, that is to say, in foodgrains, then that will very much facilitate the process of procurement and it will also relieve the pressure on procurement. This is a suggestion which I would like the Government to examine.

Export promotion is also important and that is one of the important things that we should do now. For improving our exports there are two things to be done. Firstly we have to reduce the domestic consumption. That is necessary if we want to increase our exports. The other thing is that we should strengthen the competitive capacity of our exports in the international markets. These two things have got to be done. Here comes the justification for the imposition of excise duties. If you want to reduce internal consumption then lithe imposition of excise duty is one method of doing it. I think the Finance Minister has rightly adopted that method so that our exports

may increase. In. this way more will be made available for exports because we will be reducing the local consumption. But I am unable to agree with the Finance Minister with regard to the imposition of excise duty on one commodity, namely aluminium goods. Of course, jute, coffee and other things have got export potential. So the imposition on coffee, tea -and other commodities which have got this export potential is justified. But with regard to aluminium products there is no export potential in their case. 1S0 1 would like >him to say what justification there -is "tor the •imposition Of this excise duty. 'The amount involved is Rs. 10M -crores. I would like to make the suggestion to the Finance Minister fthat he •may ikindly consider whether there should be this isQpositiQn on alumi-3 P.M.

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products. nium Social development expenditure which is given as Rs. 301.13 crores is an item found on the side of disbursements in our Budget. There, many of the items which were previously debited to capital are now debited to revenue. If these items are again transferred to capital account there will foe a lot of saving and thy means of that saving we can avoid the imposition of these excise duties. So 1 would like to make this suggestion that some items which are now debited to revenue can safely be transferred to the capital account.

The present Budget has also not taken into account the economies which the Finance Minister is going lo make. If those economies are also effected there can be a saving which can cover the loss of revenue as a result of dispensing with the excise duty on aluminium products.

One more suggestion I would like to make is this. Why can't the Budget be presented in the month of July or August? We have been following the practice of presenting the Budget in the month of March. By that time the monsoon does not break and we

[Shri K. P. Mallikarjunudu,]

do not know how the monsoon would be. That is the reason why we have not been able to make the estimates in our Budget with any amount of accuracy. If the Budget can be presented after the setting in of the monsoon it will facilitate to a great extent in presenting the Budget estimates with a greater degree of accu-

I would like to conclude by saying that this is a Budget which removes the obstacles and which puts the economy on the road to recovery and prosperity.

THE VICE-CHAIRMAN .VKBAR ALI KHAN): Thank you. Mr. Mukhtiar Singh.

श्री मुस्तियार सिंह (हरियाणा) : वाइस चेयरमन साहब जो बजट के ऊपर डिस्कशन चल रहा है उसमें मैं भी अपने खपालात आपकी वसातत से हाउस के सामने रखना चाहता हुं।

इसके पेश्वर कि मैं कुछ एग्रीकल्चर के बारे में अर्ज करूं मैं अपने फाइनेंस मिनि-स्टर साहब की तवज्जह डिफेंन डिपार्टमेंट की तरफ दिलाना चाहता हं । जिस वक्त हम अपने डिफेंप डिपार्टमेंट की मद की तरफ देखते हैं तो एक बड़ी हैरानी ग्रीर परेशानी सी होती है। हमारी फाइनेंस मिनिस्टर से कम से कम यह तबकाो नहीं थी--जब मोरारजी देसाई फाइनेंस मिनिस्टर हो--कि उन्हें कटौती करने के लिये, कम करने के लिये एक डिफेंस डिपार्टमेंट ही मिला जिसके अन्दर 6 करोड़ की कटौती की गई। एक तरफ तो जिस वक्त रूलिंग पार्टी का किटिसिज्म किया जाता है उस वक्त यह इर हमें दिखाते हैं कि ग्रोइंग मिनेस- menace है चाइना ग्रीर पाकिस्तान की। ग्रीर जब बजट तैशार करते हैं तो उसमें डिफेंस डि-पार्टमेंट में कटौती करते हैं। मैं अपने फाइ- नेंस मिनिस्टर की तवज्जह एट्क्ट करना चाहता हं डिफेंस मिनिस्टर के उन ग्राब्ब-र्वेशन की तरफ जो उन्होंने हाउस में किये हैं। डिफेंस मिनिस्टर साहब ने कहा ---

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'The hitting capacity of Pakistan in manpower and fire power has increased manifold since September 1%5 conflict. She has not only made good her losses but has also acquired from several places a formidable military fighting hardware.'

एक तरफ तो पाकिस्तान का यह मिनेस है, वह तैयारियां कर रहा है हिन्द्स्तान के ऊपर हमला करने की, दूसरी तरफ चीन का जो रवैया है वह हम रोजाना देख रहे हैं. इस हाउस के अन्दर डिस्कस किया जाता है, रोजाना उसका रोना हम रोते हैं। हमारे डिप्लोमेटस का ह्य मिलियेशन किस हद तक पहुंच गया है ? वह क्यों न पहुंचे ? चाइना जो है, वह रोजाना उंगली लगा कर देखना चाहता है कि हिन्दुस्तान के लोगों की नब्ज में जोश भी बाकी है या नहीं। चीन अच्छी तरह से समझता है कि हिन्दुस्तान का प्रधान मंत्री चड़ी पहिने बैठा है। मैं अर्ज करना चाहता हं कि चाइना का हमारे डिप्लोमेटस को इस तरह से ह्य मिलियेट करना उनके लिये रूटीन बन गया है उसका हमारे पास कोई जवाब नहीं है । इन हा मिलियेणन को पाकेट करना हमारी तबियत बन चकी है। हम उनको दिन पर दिन पाकेट करते जाते हैं इस लिये उनका हौसला बढ़ता जाता है। श्रगर इस मिनेस को फाइट करना है तो बजाय इसके कि फाइनेंस मिनिस्टर साहब डिफेंस डिपार्टमेंट में कटौती करते इसको 600 करोड़ और भी देते तो वह भी कम होता। मैं ग्रजं करूं कि ग्रगर ग्रापको पाकिस्तान ग्रौर चीन के हमले से देश को बचाना है ग्रगर ग्रापको चीन के मिनेस- menace खत्म करना है तो ग्रापको एटम बम ग्रीर 4705

हाइड्रोजन बम बनाने होंगे वरना ग्राप ग्रपनी सीमाओं की ग्रीर हिन्दुस्तान की बाउन्डरीज को हिफाजत चीन और पाकिस्तान से नहीं कर सकते । अगर आपको इसका अहसास नहीं है--मैं अपने फाइनेंस मिनिस्टर साहब की खिदमत में बड़े ग्रदब से गुजारिश करना चाहता हं---तो रूलिंग पार्टी की देश के लिये यह बड़ी सुसाइडल पालिसी होगी। हमारी जो ग्रामी है उसकी स्ट्रेंग्य पहले ही वहत कम है बहुत ही इल-एक्विप्ड है। ब्राप यह नारा देते हैं कि हमने 1965 के अन्दर जो पाकिस्तान ने हमला किया उसका मुकाबला किया लड़ाई जीत ली; वह कोई उनसे नहीं जीती गई वह तो हमारे जवानों की स्पिरिट थी। हमारे ग्राफीसर्स हमारे जनरलों ने कहा है कि ---

"If we were bad, Pakistanis were worse." उन्हें तो ग्रपने हथियारों का इस्तेमाल ही करना नहीं ग्राया । यह उन जवानों की बहा-दरी थी जिन्होंने बगलों के अन्दर वम दवा कर उनके पैटन टैंकों का मुकाबला किया, उनकी स्पिरिट वहां काम कर रही थी। उसका बदला इन्होंने क्या दिया कि जो इमरजेंसी कमीशन्ड ग्राफिसर्स है उनकी तखफीफ करनी गुरू कर दी उनका डिमो-बिलाइजेशन शरू कर दिया । जो 'काल म्राफ दि अवर' पर सामने म्राए यह उनको एनकरेजमेंट दिया। मैं तो यः अर्ज करना चाहता हं कि हमारी हकुमत जो है वह हमारे बहाद्र जवानों के इनोशिएटिव को किल करना चाहती है, उनकी स्पिरिट को किल करना चाहती है। बजाय इसके कि उनको एनकरेज-मेंट दिया जाता, उनको इस तरह से निकाल-निकाल कर फेंका जा रहा है। इससे सरकार हिन्दूस्तान के सिपाहियों को मरसीनरी सोल्जर्स की हालत में लाना चाहती है।

में अर्ज करना चाहता हं कि अगर बाइना को सबक देना है तो हाइड्रोजन ग्रीर एटम बन्द्र तैयार करना होगा, जो हथियार

उनके पास हैं उन हथियारों से ही उनका मुकाबिला किया जा सकता है। इस मौजदा जमाने के अन्दर अगर हम इस तरह से हाथ पर हाथ धर कर बैठ गये तो मैं समझता हं कि जो टाल क्लेम्स हैं फाल्स प्रान्सेज हैं कि हाउस के ब्रन्दर हमारे डिफेंस निस्टर खड़े हो कर कहते हैं कि हम एक हो बक्त के अन्दर पाकिस्तान और चीन का मुकाबिला करने के काबिल हैं, तैयार हैं, यह बिल्कूल गलत है। अगर आप गवन करना चाहते हैं, ग्रगर ग्राप हिन्दुस्तान की हिफ़ाजुर्त करना चाहते हैं तो "यू शैल हैव द डील विघ एन भ्रायरन हैंड"। ग्रापकी पालिसी तो बड़ी जबरदस्त चाइना की तई होनी चाहिये। वह हमको हा मिलियेट करता है हम उसको पाकेट करते जाते हैं, इसी वजह से कि हमारे अन्दर कमजोरी है, हम चाइना का मुकाबला करने के लिये तैयार नहीं हैं, हमारे अन्दर हिम्मत श्रीर ताकत नहीं है। श्रगर श्राप इस मल्क की हिफाजत चाहते हैं और अपनी हकमत करना चाहते हैं तो ग्रापको ग्रपनी इस फोरन पालिसी को बदलना होगा, आपको अपने डिफेंस को तैयार करना होगा, आपको ग्रपने डिफेंस को मजबत करना होगा वरना तो ग्राप फाइनेंस मिनिस्टर साहब बडे पोलाइट तरीके से क्वाइटली, कामली और ग्रेसफली इस हकमत की बागडोर भूपेश गप्ता जी को दे दें ताकि यह कुछ चाइना से बात करें ग्रौर यह देश के लिये जो मेनैस है वह किसो तरह से खतम हो जाय और हिन्दस्तान के जो लोग हैं वह ग्राराम की नींद सो सकें।

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ब्राप ब्रपने एयरफोर्स को मजबूत करें, ग्राप ग्रपनी नैवी की तरफ देखें। ग्रापकी जो कोस्ट-लाइन है वह 3400 मील लम्बी है। उसकी हिफाजत करने के लिये---ग्रापकी वीकेस्ट ग्रामी जो डिफेंस की है वह ग्रापकी नैवी है--ग्रपनी नैवी को मजबत करना होगा। इतनी इलइक्विप्द ग्रापकी नैवी है कि जिसका बयान यहां हाउस के अन्दर किया नहीं जा

# श्री मिल्तयार सिंही

4707

सकता । ग्रापको उसका ग्रहसास नहीं है, ग्रापके फीजी जनरत्म की उसका ग्रहसान है। [Time bell rings.]

उपाध्यक्ष (श्री अकंबर अली लान) : एक दो मिनट और ले लीजिये, 15 मिनट दे रहा हं।

श्री विमलकुमार मन्नालालजी चौरडिया (मध्य प्रदेश) : हमारी पार्टी को 60 मिनट का समय है, मैंने केवल 20 मिनट लिया है, इनकी महली स्पीच है, इनको बोलने दिया जाय ।

श्री मुस्तियार सिंह : तो मैं ग्रर्ज करना चाहता हं कि ब्रापको ब्रपने एयरफीस को मजबत करना होगा। पिछले हमले के ग्रन्दर 1965 ई० के हमले के अन्दर अफसरान को कहा था कि तुमको एयर सपोर्ट भी मिलेगी, टैंक सरोट भी मिनेगी, जवानों की यह कहा कि एयर सपीटं ग्रायेगी, टैंक सपीटं ग्रायेगी, धार्मर सपोर्ट श्रायेगी लेकिन कोई चीज उनके पास नहीं भेजी गई ग्रीर जिस तरह से वहां पाकिस्तान के मकाबिले में उन्होंने लड़ाई लड़ी वह फौजी जवान ही बता सकते हैं। इन चीजों से काम नहीं चलता। अगर आप इपी तरह से करते रहे तो आपके जो फौजी जवान है वह ग्राइंदा के लिये लडाई के ग्रन्दर जाने ग्रीर उसको लड़ने से कासिर होंगे वरना तो ब्रापको बटर हथियार से जो मौजदा जमाने के ग्रन्दर चलने वाले हथियार हैं उनसे अपनी फीज को लैस करना होगा ।

इससे आगे मैं दूसरी प्राब्लम के बारे में अर्ज करना चाहता हं जो हमारे मल्क के अन्दर है, जिसकी बाबत कोई दो राय नहीं है, बह हमारी फुड प्रावल्म है, वह बहुत ही एक्षुट ुै, जिसका बड़ा जबरदस्त ग्रेगर हमारी एकानामी के ऊपर पड़ता है; वह इसलिए कि हमारा एग्रीकल्चरल प्रीडक्शन जो है उसके अन्दर कोई बहुत इजाफा नहीं हका वह हो भी नहीं सकता; इन झुड़े स्लोगंस से

इन पेपर स्कीम्स से कभी प्रोडक्शन बढ नहीं सकता । वाइस चेयरमैन साहब यहां हाउस के अन्दर हिन्दस्तान के लोग जो हैं उनके जरिये से भ्रीर रोजाना ग्रखवारों के अन्दर खबर ब्राती है उसमें गवर्नमेंट से मांग की जाती है कि विहार के अन्दर कहत है, वैस्ट बंगाल के अन्दर कहत है, यहां पर हाउस के अन्दर जिक्र किया जाता है कि वहां पर मौतें हुई हैं लेकिन हमारे फुड मिनिस्टर साहब इंकार करते हैं कि भेरे पास रिपोर्ट्स आई हैं कि बिहार के अन्दर कोई मौत नहीं हुई, खैर, हो सकता है कि वहां पर इसी की वजह से भीत नहीं हुई, हम तो उनको मानने के लिये तैयार हैं, मगर वह मौत नहीं तो क्या है। एक तरफ हिन्दुस्तान के लोग भूखों भरते हैं रात के वक्त चारपाई के ऊपर पड कर वह ग्रासमान की ग्रोर देख कर तारे गिन गिन कर रात काटते हैं भख लोग और दूसरी तरफ इस हाउंस के अन्दर जब लोग इधर से जिक करते हैं कि इस फड प्राव्लम को हल किया जाब तो यहां पर डैफनिशंस के ऊपर एक लडाई होती है कि स्टारवंशन डैथ्स नहीं है ग्रीर स्टारवेशन की डैफनिशन पुछी जाती है कि स्टारवेशन क्या है, क्या नहीं है । मेरी समझ में बात नहीं ग्राती कि हाउस के ग्रन्दर हैफीनेशन्त के ऊपर लड़ाई हो ग्रीर देश के लोग भख मरे ग्रीर भख परिवार ग्रपने बच्चों को गोद के अन्दरले कर गंगा और बहुपुत के ग्रन्दर छलांग मारने ग्रीर खदकुशी करने को तैयार हों, यह शर्म की बात है, यह शर्म का बायस है मल्क के लिये, इतने बड़े मल्क के लिये।

तो में फाइनेंस मिनिस्टर साहब से मर्ज करना बाहता हं कि इन चीजों को आप रोक नहीं सकते, उस बक्त तक रोक नहीं सकते जब तक कि यह न देखें कि रिलेटिवली जो ग्रन्दर कंज्यमर गडस हैं उनकी प्राइसेज किस हद तक वढ चकी हैं। ग्रापके ग्रदाद व शामार के मताबिक 46 परसेंट तक उनके Budget (General)

ग्रन्दर इजाफा हो चुका है और मैं तो ग्रापसे ग्रजं करूंगा कि ग्रगर वास्तव मे देखा जाये तो इससे भी ज्यादा इजाफा उनके ग्रन्दर हुआ है। जब तक आप उनको चेक नहीं करेंगे तब तक फड़ग्रेंस की प्राइसेंब को ग्राप चेक नहीं कर सकते वह बढ़ती जायगी और आपके ये जो ग्राटिफिशियल डिवाइसेज हैं इन तरीकों से फुडग्रेंस की प्राइसेच की कभी चेक नहीं कर सकते। अगर आपकी फुड्यस की आइसेज को चेक करना है उसको उस सतह यर लाना है जिस पर लाना चाहते हैं तो ग्रापको व्यापने किसान की तरफ भी देखना झीगा ।। जब तक ग्राम श्रमने किसान को रेम्नरेटिव प्राइसेज नहीं देंगे उस वक्त तक उनका रहान महीं हो सकता प्रोडक्शन के लिये, फडग्रेंस को पैदा करने के लिये। आज हिन्दुस्तान के अन्दर हमारा नेशनल करिक्टर इस हद तक डिमार-लाइज हो चुका है ग्रगरकोई भी ग्रादमी किसी बुंडस्टी की तरफ जाना चाहता है कोई भी ब्रादमी कोई बैधा ब्रह्तियार करना चाहता है, दुकानदारी करना चाहता है तो वह सब से पहले यह देखता है कि इसके अन्दर दलैक का माजिन कितना होगा, डिसबानेस्टी का मार्जिन कितना होगा, वह ब्रानेस्ट मींस को, उसके माजिन को देखने के लिये लैयार नहीं होता बल्कि हर एक धंधा अस्तियार करने के पहले डिसम्रानेस्ट तरीकों की तरफ जाना चाहता है । ग्रब जब ग्राप फडग्रेंस की बात करते हैं तो ग्राप क्या करेंगे किसान को रेमुनरैटिव प्राइस नहीं मिलेगी, फुडग्रेंस के प्रीडक्शन पर तो यह एक कृदरती बात है कि यह कार्माशयल काप्स की तरफ जायगा, उस तस्फ उसका रुझान पैदा होगा। तो मैं आप से अर्ज करना चाहता हं कि एक दूसरा तरीका यही है, इसका एक वाहिंद हल यही है कि जापान ने जो तरीका एक दका ग्रेपनाया या वह ग्रापनाये; नतायज ग्रापके सामने हैं, यानी ग्रापको फुडग्रेंस को प्राइपेश को सबसिडाइज करना होगा। यही एक तरीका है कि फुडग्रेंस की

प्राइसेज को सबसिष्टाइज कर के उसको कम कर सकते हैं और इसी तरह से आप इसके अन्दर इजाफा कर सकते हैं। आपके एग्रीकल्चर का क्या हाल है उसकी तरफ कोई तवज्जह नहीं देता । ये झुठे स्लोगंस "जय जवान जय किसान" का जो नारा दिया जाता है इससे कोई प्रोडक्शन हीता नहीं, सारा हाउस खड़ा हो कर कहने लग जाय कि हम प्रार्थता करेंगे तो इससे प्रोडक्शन नहीं हो सकता । ग्राप ग्रपनी सुग्रीकल्चर की तस्फ देखें कि उसका क्या हाल है।

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दो चार बातें मैं ग्रापकी खिदमत में भ्रजं करना चाहता हुं कि ग्रगर भ्रापकी एग्रीकल्चरल प्रोडक्शन की बढावा देना है तो सब से पहले धापकी जो लेंड पालिसी है उसको स्टेबिलाइज करना होगा । 'उस लैंड पालिसी को यनिफाम ग्रीर स्टेबिलाइज करें। पता नहीं कितने स्लोगन्स दिये जाते हैं : कहीं पर सीलिंग, सीलिंग भी किस हद तक-इक्नामिक हील्डिंग की हद तक-लैंड टु दि टिलर, कभी कहते हैं सरपल्स सिक्यौरिटी ग्राफ लेन्ड टंन्योर एक्ट । कहीं भमिधर का ताल्लक है। किसान की जमीन के साथ प्यार हो नहीं सकता। किसान को पता भी नहीं है कि जमीन उनके पास रहेगी भी नहीं रहेगी। इस तरह से जब तक जमीन के साथ किसान को प्यार नहीं होगा वह उसके। अन्दर मेहनत कर नहीं सकता, उसके अन्दर अपना दिल लगा नहीं सकता । आपको लैंड पालिसी को स्टेबलाइज करना होगा वन्स फार ग्राल इसको सटल करना होगा. ताकि कि तान को अपनी उस जमीन के साथ प्यार ही और उसमें वह ज्यादा से ज्यादा पैदा करने की कोशिश करे।

दूसरी बात मैं भ्रापकी खिदमत में अर्ज करना चाहता हूं। मैं कोई इंडस्ट्री के खिलाफ नहीं हुं । इन्डस्ट्री को जितना ग्राप एक्सपैन्ड करें उतना अच्छा है। इन्डस्ट्रीयल एक्सपैन्यन श्रिं। मस्तियार सिंह]

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जितना हो वह बहुत अच्छा होगा लेकिन "नाट एट द कास्ट ग्राफ एग्रिकलचरल इन्डस्ट्री"। ग्रापकी जो इन्डस्टी हैं ''देट डेट्रिंग अप द एग्निकल्चरल इंडस्टी' झाप देहली में देखें। देहली से बाहर निकल कर देखें तो ग्राप देखेंगे कि मोस्ट फर्टाइल लैंड-हिन्दस्तान के किसी कोने के ग्रंदर किसी हिस्से के ग्रंदर चले जायें-इंडस्ट्री के लिये मोस्ट फर्टाइल लैंड जो है वह एक्वायर किया जाता है। यानी फर्राइल लैंड सारी की सारी इन्डस्टी में चली जायेगी । तो यह बात मेरी समझ में नहीं ग्राती कि जमीन के ग्रंदर हम क्या काश्त करेंगे। हम कैसे गेहं श्रीर अनाज पैदा कर सकते हैं ? ग्राप देश के किसी हिस्से के ग्रंदर चले जायं एक लैंड एनिवर्जिशन ऐक्ट बना दिया गया ग्रान पब्लिक परपज दिखा कर मैं तो यह कहना चाहता हं आपको उसके अंदर तरमीम करनी पड़ेगी कि फर्टाइल लैंड एट नो कास्ट किसी इन्डस्टी के लिये अक्वायर नहीं किया जा सकता। आप उसको अववायर करते चले गये । मैं इम हद तक कहना चाहता हं, ग्रापने इस इन्डस्टी को एक्सपैन्ड करने के लिये ग्रमिकलचर के इनीणियेटिव्ह को विलक्ल खत्म कर दिया है। गांव के गांव तबाह कर दिये हैं । पता नहीं कितने गांव बेकार हो गये हैं। इधर आप महलात बनाते जा रहे हैं, ग्राप मकानात बनाते जा रहे हैं। हिन्द्स्तान भुखा है। हम सड़कों के ऊपर बैठकर काम कर सकते हैं हमें यह एयर कंडीशन्ड जगह नहीं चाहिये । आपकी हिम्मत है तो झोंपड़ियों में काम कर सकते हैं लेकिन दिन प्रति दिन जो श्राप महलात बनाते जा रहे हैं और दिल्ली के इर्दगिर्द जमीन अक्वायर करने के लिये गांव के गांव तबाह कर रहे हैं। वाइस चेयरमैन साहब मझे तो याद आता है ओलिवर गोल्डस्मिथ के "डेजर्टेंड विलेज" का एक वाक्य जिसमें उसने लिख हैं :

Princes and Lords may flourish and Abreath can make them as a breach has made

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When once destroyed can never be supplied.

ग्राप ग्रिगिल्चर के लिये जो जमीन है उसको इस तरह के ग्रंदर ले जाकर खत्म कर दोगे तो मैं ग्रापसे ग्रजं करना चाहता हं कि कभी ग्राप का ग्रग्नि-कलचरल प्रोडयस हो नहीं सकता। अगर आप ग्रपने मुल्क की बहबदी चाहते हैं, ग्रगर ग्राप ग्रग्निकलचरल प्रोडक्शन के ग्रंदर इजाफा करना चाहते हैं तो ग्रापने दूसरी जो ग्रन-प्रोडिक्टव्ह चीजें हैं, उनको भी खत्म करना है। ग्राप इण्सेन्टिंग देना चाहते हैं किसान को लेकिन कितनी कम्पाउन्ड प्रोसेसेज हैं उसकी, उनको ग्रापने सिम्प्लीफाई करना होगा । ग्राप किसान को कोई रुपया देना चाहते हैं तकावी के तौर पर या किसी इन्सेन्टिव के तौर पर, मैं ग्रापसे ग्रर्ज करना चाहता हुं उसका ग्राधा रुपया करप्शन के अन्दर चला जाता है। किसान जिस बक्त घर से निकलता है रुपया नेने के लिये तो आधा रूपया उसका करण्शन में निकल जाता है। आज उसको ग्राम सेवक को देना पड़ता हैं, ग्रॉज उसको दूसरे दूसरे लोगों को देना पड़ता है और इस तरह 50 परसेन्ट उसके पास जाता है। इतने में उसकी जरूरियात बढ़ती जाती हैं। तो यदि उनको देना है तो ग्रापको यह इन्छ्योर करना होगा कि ग्राया उसका मिसयटिलाइजेशन तो नहीं होता । कभी जा रुपया उनके पास जाता है ग्रमिकलचर के लिये उस हा प्र.पर यटिलाइजेशन नहीं होता । जितना रुपया श्राप किसान के पास भेजना चाहते हैं, उतना रुपया उसके पास पहुंचता नहीं, उसका कुछ हिस्सा उसके पास जाता है जिल्हा बाहर के अखराजात के ग्रंदर सर्फ कर देता है। ग्रग्निकलचर के ग्रंदर काम में ही उसको नहीं ला सकता । वहां पर ग्राम सेवक वगैरह जो खाने वाले होते हैं झुठी रिपोर्टं दे देते हैं कि रुपया अग्रिकलचर के ग्रंदर लगाया गया । ग्रापने जैसे दूसरी जाहों पर इन्स्पेक्टर का राज किया हुआ है वैसे ही इन्स्पेक्टर देहातों में भी लगे हुए हैं।

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बनाने को तैयार हैं। तो मैं फाइनेंस मिनिस्टर साहब से धर्ज करना चाहता हं कि ग्रगर ग्राप मल्क को बचाना चाहते हैं तो ग्राप ग्रपनी डिफेंस फोरसेज को मजबत करें, उनके ग्रंदर स्टेन्थ लायें। यह जो ग्राप तखकीफ करने लगे हैं, डिमोबेलाइज करने लगे हैं, इससे बाज ग्रायें, ग्राप ग्रपने जवानों को तैयार करें, ग्राप उनको फल्ली माडर्न हथियारों से इक्विप करें. ग्राप एटम ग्रौर हाइड्रोजन बम तैयार करें, इस न्युक्लियर वेपन्स के जमाने में ग्रापकी धी नाट धी की राइफलें काम नहीं देंगी, ग्रापके स्लोबन काम नहीं देंगे, श्रापके टाल वलेमा काम नहीं देंगे। मुलक ग्रापको बहुत ग्रच्छी तरह से समझ चुका है, ग्राप ज्यादा दिन तक लोगों को बहका नहीं सकते । ग्रगर ग्रापने जैसे मैंने ग्रापके सामने पेश किया है उसी तरह इस मुल्क को खत्म करना है, इसको ड्बोना है, तो ग्राप क्यों नहीं बडी ग्राराम के साथ, बिना खनखराबी, ब्लडिशेड के, हट जाते हैं । श्रापने हमारे फौजियों की जान की कीमत 5,000 या 10,000 र० समझ ली । हमारे सिपाही हमारे सोल्जर्स जो गाजा स्टिप में थे, जब दस दिन पहले, पन्द्रह दिन पहले य० ए० ग्रार० ने कह दिया था कि अपनी फौजें निकलवा लो तो क्यों नहीं निकाला ? ग्रापने चौदह ग्रादिमयों को कल्ल करवा दिया और फिर कहते हैं: The Prime Minister has been pleased to grant Rs. 40.000 from PM's

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5,000 रु० कीमत आपने आदमी की रख ली। में बीस हजार रुपये देना चाहता हूं ग्राप मर कर तो दिखाएं। इस तरह की बातें करने से काम नहीं चलता । यानी ग्रापने 10 हजार और 5 हजार रुपया एक ग्रादमी की कीमत रख ली है। ग्राप भीमसेन सच्चर से पछे ग्रीर देखें ग्राज उन हीं क्या हालत है ? उसका लडका गाजा में काम ग्राया ग्रीर ग्राप यहां पर बैठकर बात बनाने के लिए तैयार हो जाते हैं और एलान करते हैं, कि पांच हजार रुपया रिलीफ फंड से दिया गया है । आप उन लोगों से पूछो, उन लोगों को समझो, जिनके ऊपर चोट लगी हैं.

श्रिं। महित तर विश्

जिनके भाई भतीजें लड़ाई के मैदान में काम ग्राते हैं ग्रीर जो वहां पर ग्रपनी जान लड़कर दे देते हैं ग्रौर इस तरह से बहुत-सी माता बहिनों का सुहाग चला जाता है। लेकिन ग्राप लोग यहां पर बैठकर उनकी किस्मत का फैसला कर देते हैं पांच हजार या दस हजार रुपया देकर। मैं यह कहना चाहता हूं कि यह बिल्कुल किमिनल नैगलिजेन्स है कि जो फीजें हमारी वहां पर गई हुई थीं, उन्हें वक्त पर यहां बापस नहीं लाया गया और उनको वनत पर न लाने की जिम्मेदारी इस इंडिया गवन मेंट पर माती है। इस तरह से जो लोग इसरायल की लड़ाई में मारे गये हैं उनकी जिम्मेदारी श्राप के ऊपर है। मैं ग्राप से ग्रजं करना चाहता हं कि आप अपनी जिन पेपर स्कीमों को तैयार करते हैं, जिनके द्वारा आप झुठा वादा करते हैं, उनसे बाज बायें भीर जो इस समय रियलैस्टिक व्य है उसको लेने की कोशिश करें। THE DEPUTY CHAIRMAN in the Chairl.

इन चीजों की देखते हुए, जैसा मैंने अभी अर्ज किया, ग्रापको ग्रपनी पालिसी बदलनी होगी और थोड़ा सा नीति में परिवर्तन करके स्कीमों को इम्प्रव करने की कोशिश करनी होगी ।

SHRI **BABUBHAI CHINAI** M. (Maharashtra): Madam Deputy Chairman, i am glad that the Finance Minister has hinted at some minor adjustments in some of his tax proposals. There is, no doubt, need for giving relief in respect of footwear, •aluminium and synthetic fibres. Mr. Desai has done well in giving the assurance that representations made in this regard are being considered. I do hope that the Finance Minister will give them concrete shape before taking the Finance Bill for discussion.

The Finance Minister has vehemently defended the proposed levy on tea and coffee. True, we have to conserve a larger part of our production for purposes of export. We have.

to this extent, co:r..!med less at home. But the fact is: Has the Finance Minister considered the impact of this levy on the cost of living. particularly on the poorer sections of the people to whom probably these are the only permissible luxuries? May I submit that, as a marginal relief from the present galloping inflation, duties on inferior dualities of tea and coffee have to be reduced?

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I would also like to say a word about general considerations which have .gone into (the dframing of -the present Budget. I do think that it was very 'much necessary that "St \*he present moment when the economy is caught in an inflationary spiral that the Budget should have been balanced and any amount of deficit, financing, open or concealed, should have been eschewed. This virtue of the Budget however laudable, is >not the only factor in terms of which we have to judge the total impact of governmental action. Although the Finance Minister has shown keen awareness of the existing problems and difficulties, hi proposals considered in toto do not, I am afraid, add up to an adequate solution. 1 cannot get away from the feeling that the Finance Minister has left the economy more or less to take care of itself. On the contrary, at this juncture, the Budget should have been made an economic tool for lifting the economy from stagnation and putting it back into shape. Before the Budget was presented, it was generally felt that the Budget would be incentive-based and production-oriented. But, unfortunately, I find neither of these in the Budget proposals.

I think that the major error is that the Budget takes for granted the line of thinking which probably was correct about ten years ago. At that time, our economy had the capacity to pay additional taxes. But the continuous encroachment on the finances of the people for the purpose of meeting governmental expenditures has increased the tax rates to such an extent that they have started vielding diminishing returns.

SHRI BHUPESH GUPTA (West, Bengal); It does not loolt so.

SHRI BABUBHAI M. CHINAI: These high tax rates have created not only. . . .

SHRI BHUPESH GUPTA: Not the capitalists.

SHRI BABUBHAI M. CHINAI: Well, you have only one thing- nothing but the capitalists in your mind and in your eyes. You just see the general condition. (Interruptions}.

These high tax rates have created not only economic damage but also social evils. They have discouraged savings in, the hands of the people without in any way improving the saving capacity of the Government. But, what is worse, is that the disincentive effect of excessive taxation has induced people to hide incomes. Would anyone deny that if our tax rates were not so steep and prohibitive, this evil of unaccounted money would not have arisen at all? Is not this money the major culprit in aggravating the price situation? High taxation has made people dishonest and instead of increasing Government revenues, has led to tax avoidance a\*td evasion.

In the corporate sector, efficiency has been sapped by the very nature of taxation. Unfortunately, the search for revenues, in 1963 led to. the introduction of the superprofits tax, later renamed surtax, which is neither sound in principle nor beneficial in practice. In a number of cases, the burden of taxation on companies go as high as 70 per cent. If the company improves its working by the adoption of better techniques, scientific management and organisation, the bulk of the earnings would be taken over by way of surtax. What incentive is there for a company to modernise, to be efficient, to secure economies in operation or to improve management and organisation? I am afraid, a tax system which penalises efficiency weakens the very forces of grewth. It is time to give up the

thinking that money ra-issd theough taxation in the hands of Government is better utilised, than money in the hands of the people.

We have recognised all along that ours is a mixed economy and that development should be undertaken both by Government and the people. This strategy is also incorporated in our plans. But, unfortunately, in recent years, there has been an increasing encroachment by Government on areas in which private enterprise has shown special efficiency. In fact, after nationalisation, the performance has not shown any improvement. I may quote here the working of the LIC. Unfortunately, its ideological bias is being extended, it appears, to general insurance. Government has also been talking about social control of banks. I do not know whether they have fully analysed the extent or control that is already exercised by the Reserve Bank on the scheduled banks. I do not know whether there are any areas where further control is possible. Similarly, the much-spoken of nationalisation of general insurance will only create hardships to the people without benefiting Government in any

I have dealt with these aspect earlier when I spoke on a private Member's Resolution on this subject. But I mention them again here today because these moves on the part of the Government will undermine business confidence, affect the capital market adversely, make the public conscious and even nervous about investing in securities and what is worse, frighten foreign capital. In the last few weeks, there was almost a tirade in Parliament against private enterprise. I have been seeing report in the newspapers about raids on certain companies which appeared to me only measures to expose certain business firms. This may be political opportunism, but I am afraid, it is bad for the country and its progress. The whole image of private enterprise in this country has been deliberately tarnished. How can one

[Shri Babubhai, M. Chanai,]

expect, in this psychological environment for people, to invest and take risks? Indeed, if one wants to pick holes, almost each public enterprise will have something or the other which can be used to tarnish its image before the public. In fact, even as it is, it is widely regarded that the public sector undertakings have not been able to deliver the goods. Before dealing with the Budget proposals proper I would like to refer to the observations made by Shri Asoka Mehta on the gherao movement in Calcutta. While expressing fear that there might be a flight of management and supervisors from Calcutta, he observed, "You can do anything to the man of capital but not the managers and supervisors". Mr. Asoka Mehta has used some special logic which I find rather difficult to comprehend. Are not more of capital responsible for production that is taking place in the factories in even a greater way than the managers and supervisors? I would like to ask the Planning Minister whether under our Constitution, 'a man of capital' is a second class citizen compared to the managers and supervisors.

SHRI BHUPESH GUPTA: First class

SHRI BABUBHAI M. CHINAI: Even a Communist leader like Shri Bhupesh Gupta, I do not think, would have made such an irresponsible statement. But, nowadays, perhaps, it is a fashion to be derogative about the man of capital. But, it is seldom realised that it is neither in the interest of the people who talk in this manner or the country which has far superior goals to achieve. As a responsible Minister, he should have condemned the gherao movement out and out. But, I feel that the Government would show greater responsibility.

Now coming to the tax proposals the Finance Minister himself has pointed out that the main concessions in respect of taxes on personal in-

comes are only minor ones. Even here, I would have wished that the relief proposed to be given to dividend incomes is really based on some firm principles. As it is, if such dividend income exceeds Rs. 500 by even a rupee, there will be no tax relief. My suggestion is that irrespective of the amount of dividend income, the first Rs. 500 should be excluded from taxable income. If necessary, it might be laid down that this Rs. 500 dividend income be an aggregate of dividends not from one company, but, say, five companies. This will also help diversification of investment.

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It has come to me as a disappointment, I must confess, when I heard the Finance Minister, while presenting his Budget, declare that the producers of aluminium and synthetic fibres and yarn "will not be allowed to increase the present prices without prior consultations with the Government", and "on examination, If found necessary, Government will be prepared to take appropriate remedial action". The Minister added, "it is our intention to make sure that to the maximum extent possible, the incidence of higher duties in these cases is absorbed in the profits made at present by producers and distributors". My disappointment stems from the fact that a new principle has been enunciated, the principle being the Government will decide as to whether or not excise duties should be passed on to the consumers. Is this not a matter which should be decided by the forces of supply and demand?

SHRI MORARJI R. DESAI: No. certainly

SHRI BABUBHAI M. CHINAI: I may assure the Finance Minister that there is no longer a supplier's market. Even should there be a supplier's market, it will be not merely profits but good relations with consumers that will determine the pricing policy of producers, especially- the big producers. I do trust and hope that the Finance Minister will ponder over

the principle which he has enunciated because its immediate implication is that we are going back to a system of regulations and controls. Lately, there has been some liberalisation, and surely, it is not proposed to reverse this policy. An important panel of the Administrative Reforms Commission and even Dr. Hazari, who has come to limelight now, have recommended the need to accelerate the process of de-licensing and decontrol.

I would also like to refer to the high incidence of enhanced duty on cotton twist, yarn and threads which go into the production of fine and superfine fabrics in the powerloom sector. The Finance Minister has increased duty mostly on sized yarn cleared in the form of sized beams which are required for weaving by the powerloom sector. The intention of the Finance Minister appears to be to lower the margin of difference in excise duty between powerloom and mill-made • grey fabrics of fine and superfine varieties. I would further like to submit that the increases proposed are rather steep and are bound to result in hardship to the powerloom sector. The profitability of powerloom industry is bound to be reduced further. In fact some of the marginal units are threatened with closure.

SHRI A. G. KULKARNI: There is no profitability at all.

SHRI BABUBHAI M. CHINAI: Those who have studied this problem in some detail are of the view that the incidence of this duty cannot be passed on to consumer who has, of late, shown considerable resistance to buy even at the prices prevailing before the Budget. I, therefore, appeal to the Finance Minister to sympathetically review the proposals in this regard.

I now come to an important issue, namely, non-production expenditure Government which has been engaging the attention of the Finance Minister even before he joined the Government. In the 16-point

gramme which was submitted by him to the Congress Working Committee in July, 1966, he urged for a cut of ail expenditure on community development, drastic reduction in social expenditure and a drive for economy. His main recommendation was that a ten per cent, cut in all expenditure of Government, including investment, should be effected and that too within four months. While I appreciate that as a Finance Minister he may not be able to implement the recommendations which he made as a private citizen, I wish the Budget did not provide for an additional expenditure of Rs. 169 crores as compared to the interim Budget.

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I now come to the proposal of the Finance Minister to simplify the tax collection procedures. His move is in the right direction. But, i am afraid, his officers have not done their home work properly with the result that with the simplified procedures in the calculation of tax, one has to pay in some cases more taxes. I might make a specific reference to capital gains tax. What is worse in that the incidence will be greater in the case of lower incomes than higher incomes. Let me illustrate. Assuming there is a capital gains of Rs. . 55,000 (taxable Rs. 50,000) from land and building, a person with an earned income of Rs. 15,000 will now pay Rs. 14,586 as against 8,886 earlier. A ■man with an earned, income of Rs. 30,000 will pay Rs. 9,680 more, with Rs. 50,000 as income, he will pay Rs. 7,358 more with Rs. 70,000 income, Rs. 5,092 more with Rs. 1,00,000 income, only Rs. 1,955. It appears to me that the break even point will be at Rs. 1,50,000. Thereafter the incidence will actually fall. Therefore, I request the Finance Minister to have this matter examined.

Then there is another matter which must engage the Finance Minister's personal attention. It is the principle of deduction at source which has been extended to interest on loans and deposits, fees for pro[Shri Babubhai Mi Chinai.] fessional services and brokerage ana commission. I do appreciate the need to ensure that such income does not escape the tax net. However, the proposal does not, I am afraid, envisage the 'magnitude and complexity of the problems connected with its implementation. Firstly, there will be thousands of parties -who will become tax collectors.

Further, the proposal has not taken into accoun the fact that the fees for professional services and brokerage commission are gross income for the recepients, a major portion of which goes away towards meeting expenses, often already incurred. Again, if a professional firm receives payment, the fact that the professional firm has many partners, must be noted The deduction will be made as if the whole Arm is taxable, as one person. In some cases, such as discount for wholesalers, retailers, etc. these commissions are notional and are by way of straight reduction in prices. To treat these at par with dividend incomes or salaries, is not correct. This proposal even from the revenue point of view will not be much of a gain. Any alternation here and there will not solve the problem. I hope the Finance Minister will have the courage to drop the proposal.

The Budget does not give any clear picture of the monetary policies that are going to be adopted. There is no mention as to how the difficulty in obtaining adequate credit by business will be resolved. The Reserve Bank's restrictions on credit are hampering the productive mechanism. Without meaning any disrespect to any one, I cannot help saying that the Reserve Bank of India has almost become a department of the Ministry of Finance. R ought to have greater autonomy. And its credit policy and its rela'ions with the State Governments should be governed by national interests rather than bound by budgetary operations of Government. At present, what happens is that the budgetary lapses are attempted to be

made good" by monetary changes which apply mainly to private sector. It' creates an imbalance in the financial structure and leads to wastage of national resources.

In conclusion, I am sure the Finance Minister will give d<sup>u</sup>e consideration to these suggestions. According to the latest food reports, we will have a bumper crop. This should ease the present situation. May 1, therefore, and with the expectation and hope that the Finance Minister will come out in the winter Session of Parliament with a Budget of incentives?

Thank you.

SHRI BHUPESH GUPTA: Very clever. He was pleased, when the Budget was presented. Now the other type of pressure is being put.

THE DEPUTY CHAIRMAN: Order. Mr. Mandal.

श्री बोक एनक मंडल (बिहार): उप-सभापति महोदया, देश के लिए संविधान बनने के बाद योजना बनने के बाद समचे देश में जो हालत है उससे हम सभी लोग परिचित हैं। याज समुखे देश में यस का अभाव है मंहगाई है अम्टाचार है और विदेश से कोई चीज लाने के लिए हमारे पास साधन नहीं हैं। ग्राज इतनी योजनाशों के बाद चौथो योजना के समय हमारी यह स्थिति है। जो ग्राधिक क्षेत्र की गडबड़ी है उसकी जड में ऐसा समझा गया कि अवमल्यन कर देंग तो शायद वह दर हो जायेगी लेकिन अवमृत्यन ने फिर नई समस्या पैदा कर दी हैं । इस अवमत्यन के चलते जो हमारा विदेशी - जी था वह बढ़ कर 26 खरव से 41 ग्रस्त हो गया । ग्रवम्ह्यन के दिन से 4 महीने के अन्दर मृख्य बढ़ि 3.4 प्रतिशत बढ गई निजी क्षेत्र और सरकारी अञ्चकी योजनायों के खर्चे वढ गए । अवम्लयन के पहले चार मास में 40.6 मिनियन पौड का घाटा हुआ । जहां जुन-सितम्बर, 1965 में 233.15 का चाटा

या वहां जुन से लेकर सितम्बर 1966 में 253, 25 का घाटा हुआ। हिन्दुस्तान जैसे कम विकसित देश में ग्रन्न का अभाव आयात से पूरा नहीं किया जा सकता ग्रन्न उत्पादन बढा कर ही किया जा सकता है। ग्रन्न के ग्रायात में चाहे रूपया या डालर देना पडे दोनों साधन विकास के दूसरें कामों को रोक कर ही दिए जा सकते हैं। ग्रन्न उत्पादन विकास के लिए भी रुपया या डालर की जरूरत बढ जाती है। इसका यह भी नतीजा निकलेगा कि ग्रधिक ग्रन्न उपजाग्रो-ग्रभियान जो ग्रभी चलाया जा रहा है उसकी ग्रोर से भी सरकार का ध्यान हट जायगा। विदेश में अन्न की जो हालत है उसको देखते हए ऐसा नहीं समझा जा सकता कि हम जितना भी अन चाहें विदेश से मंगा सकते हैं ग्रीर जब चाहें जिस समय चाहें उस समय मंगा सकते हैं; म्राज ऐसी स्थिति संसार में मन्न की नहीं है। हमारी जो यह ग्रन्न की बेबसी है जो हम दूसरे देशों के ऊपर निर्मर करते हैं उसका यह भी नतीजा होना गुरू हो गया है कि हमारी जो राष्ट्रीय स्वतंत्र नीति होनी चाहिए उसके ऊपर भी इसका प्रमाव पड़ना गरू हो गया है। स्वतंत्रता के बाद से 1964 तक करीब 28 ग्ररब रुपए हा ग्रन्न हम लोगों को ग्रायात करना पड़ा है—1961 में 3.49 मिलियन टन, 1962 में 3.64 मिलियन टन 1963 में 4.55 मिलियन टन, 1964 में 6.26 मिलियन टन, 1965 में 7.45 मिलियन ग्रीर 1966 में करीव-करीब 10 मिलियन टन हम लोगों को प्रायात करना पडा है। इतना ग्रायात होने पर भी कोई लड़ाई या सुखा देश के जीवन को खनरे में डाल देता है। सन्न की कमी को ब्रायात, स्टेट ट्रेडिंग, फड कारपोरेशन, फुड वजट या प्रोक्योरमेंट से हम लोग चाहें कि परा कर लिया जाय और फड का कोई इन्तजाम हम देश के लिए इस तरह से कर सकते हैं तो ऐसा करना सम्भव नहीं होगा।

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इन संस्थाओं के जरिए मुनाफाखोरी भी होना शरु हो गई है। 20 प्रतिशत से लेकर 100 प्रतिशत तक मनाफाखोरी होती है। बाल इंडिया फड ग्रेन्स डीलसें एसोसिएशन का कहना है कि पंजाव में चने की दाल प्रति क्विन्टल 54 ग्रीर 58 श्रीर 65 रुपए की दर से जो खरीदी गई वही गुजरात में 80 रुपए की दर से महाराष्ट्र में, 100 रुपए की दर से और मदास में 128 रुपए की दर से बेबी गई। चीफ इनवेस्टीगेटर नेशनल कन्जमर सर्विस ने जन 1966 में बतलाया था कि पंजाब में प्रति क्विन्टल 50 रूपए में खरीदा हम्रा गेहं दिल्ली में 78 रुपए प्रति विवन्टल की दर से बेचा गया। ग्रान्घ्र कांग्रेस के सभापति थिम्मा रेड्डी ने जलाई 1966 में कहा था कि सबसे बड़ा मिडिलमेंन श्राज फड कारपोरेशन ग्राफ इंडिया है जो ग्रनाज के प्रोक्योरमेंट के दाँम पर 20 प्रतिशत जोडकर बेचा करता है। मिनिस्टी ग्राफ हैल्य ने तखमीना लगाया था कि हिन्द्स्तान में चहे और दूसरे खुराफाती जीवों के द्वारा 26 मिलियन टन ग्रन्न नष्ट किया जाता है। सरकारी लोगों की लापरवाही से भी ग्रन्न नष्ट होता है। शिवाजी नगर स्टेशन पर 15 डिब्बे गेहं ने तीन दिन तक वर्षा में रहने के कारण सड कर बदब देना शरू कर दिया। 1964-65 में फुड कारपोरेशन ने 34 करोड़ का घाटा उठाया है।

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ग्राज देश में जनसंख्या 2.5 प्रतिशत के हिसाब से बढ़ रही है और ग्रन्न की पैदावार गदहे की चाल से धीमें -धीमें बढ़ रही है। हेनरिक इकानामिस्ट ग्राफ विलियम य एस डिपार्टमेन्ट ग्राफ एग्रीकल्चर के मताविक 26 में से 22 देशों में 3 को छोड़ कर हिन्दुस्तान का नम्बर प्रति हेक्टर उत्पादन के हिसाब से सबसे नीचा है। बी० ग्रार० सेन डाइरेक्टर जनरल एफ० ए० ग्रो० के मताबिक यहां काप एस्टी-

1967-68

[श्री बी० एन० मंडल]

मेट 15 से 30 प्रतिशत तक गलत तैयार होता है जैसा संसार के किसी भी देश में नहीं होता है। योजना की गडवडी ने हर क्षेत्र में गडवडी पैदा कर दी है। हमारी नेशनल इनकम जो 1964-65 में 15050 और प्रति व्यक्ति 317 थी 1965-66 में 14490 ग्रीर प्रति व्यक्ति 298, 3 तक कम हो गई। एग्रीकल्वर प्रोडक्शन 1964-65 में 89 मिलियन टन तक पहुंच गया था वह 1966-67 में 76 मिलियन टन रह गया। 1965 में नेट एवैलेबिलिटी श्राफ फडग्रेन्स 16.5 औंन्स थी 1966 में वह 14.2 श्रीन्स हो गई । नेट एवैनेविलिटी श्राफ एडि-विल ग्रायल 1964-65 में 40.50किलोग्राम थी वह 1965-66 में 3.55 किलोग्राम तक श्रा गई। पर कैंपिटा श्रवलेविलिटी श्राफ 4 P·M· क्लाथ जो लड़ाई के पहले 15.8 मीटर थावह 1965 में 14.4 मीटर तक चला ग्राया ।

वर्तमान हालत जो है आज की जो हालत है उसके ग्रांकडे भी मैं इस सदन के सामने रखना चाहता है। जो खर्च ग्रापकी सरकार का साल में होता है वह 1950-51 में 487 करोड़ था ग्रीर वह 1967-68 में बढ़कर 4,519 करोड रू० हो जायगा। पबलिक डेट जो देशी या विदेशी है वह 1950-51 में 2,054 करोड ६० था ग्रीर वह 1967-68 में 11.724 करोड ६० वढ जायगा। फारेन डेट जो 1950-51 में 32 करोड़ ६० था वह 1967-68 में 5.413 करोड़ रुपया तक चला जायगा । डेट सर्विग जो 1950-51 में 37 करोड़ रु० था वह 1967-68 में 510 करोड़ पर चला जायगा । कास्ट ग्राफ एडमिनिस्ट्रेटिव सर्विस जो 1950-51 में 21 करोड़ रु० था वह 1967-68 में 124 करोड़ तक चला जायगा। यनियन एक्साइजेज जो कि

चीजों की कीमत को बढ़ाता है वह
कुल यूनियन एक्साइज 1950-51 में
68 करोड़ ६० थी और 1967-68 में
वह 1116 करोड़ हो जायगी। इसी तरह
से गुगरकी 1950-51 में 6 करोड़ ६०
थी वह 1967-68 में 86 करोड़ ६०
हो जायगी। टी की 1950-51 में 3
करोड़ ६० थी वह 1967-68 में 18
करोड़ ६० हो जायगी। केरोसिन की
1950-51 में 28 लाख की थी वह
1967-68 में 66 करोड़ की हो जायगी।

मंहगाई की समस्या सारे देश को परेशान कर रही है और इसका कोई उपाय नहीं निकल पा रहा है। रिपोर्ट ग्रान केरेंसी एंड फांनेंस का कहना है कि पहली योजना में 3 प्रतिशत ग्रीर दूसरी योजना में 35 प्रतिशत कीमतों में वृद्धि हुई है। ऐसा विश्वास किया जाता है कि होलसेल प्राइस इंडेक्स जो 1965—66 में 165 था वह चौथी योजना के ग्रन्त में 220 हो जायगा। प्राइस राइज के कारण मेरी समझ में ये हैं।

एक तो डेफिसिट फाइनेंसिंग है। पहली और दूसरी योजना में डेफिसिट फाइनेंसिंग कुल 21 अरब रु० का हुआ है और तृतीय योजना में जो टागिट 55० करोड़ रु० रखा गया था वह बढ़ कर 1150 करोड़ रु० हो गया। चतुर्थ योजना के इस वर्ष और आगे के वर्षों में डेफिसिट फाइनेंसिंग का विचार नहीं है फिर भी 565 करोड़ रु० का जो अनफंडेड डेट है वह डेफिसिट फाइनेंसिंग का ही काम करेगा।

दूसरा कारण कर-नीती है। क्स्टम्स डूयूटी, एक्साइज डूयूटी, सेल्स टैक्स ग्रीर कार्परिशन टैक्स ये भी कीमत को बढ़ाने का काम करते हैं। सिर्फ एक्सा-इज डूयूटी 17 वर्षों में 68 करोड़ रु० से 1116 करोड़ रु० पर पहुंच गई है।

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तीसरा कारण योजना की प्राथमिकता है। खेती से ग्रधिक उद्योग को प्राथमिकता मिली है। कंज्यमर गड़स से प्रोडयसर गड़स को अधिक प्राथमिकता मिली है। शीघ पैदावार करने वाले छोटे उद्योग से देर से पैदा करने वाले बड़े उद्योगों को अधिक प्राथमिकता दी गई है।

फिर योजना के कार्यान्वयन में रुपया तो शत प्रतिशत खर्च हो जाता है लेकिन पैदावार 25 प्रतिशत से ग्रधिक नहीं हो पाती है। एकानामिक एंड साइंटिफिक रिसर्च फाउंडेशन का कहना है कि सुरक्षा खर्च को छोड़कर बिकया सरकारी खर्च 10 प्रतिशत बढ़ने पर 2.6 प्रतिशत प्राइस-राइज होती ई इतना कीमत को बढ़ा देता है। उसका यह भी कहना है कि 10 प्रतिशत चोजों के उत्पादन से 0.7 प्रतिशत दाम घटते हैं। सरकारी खर्च हर पांच वर्ष में दूगना हो जाता है ग्रीर पैदावार 25 प्रतिशत से अधिक नहीं बढ़ पाती है। इसका नतीजा यह होता है कि हमारी जो योजना चल रही है उस योजना में मद्रास्फीनि निहित हो गई है।

फिर वर्तमान शासन में घोर श्रष्टाचार ग्रयोग्यता ग्रौर रैंड-टैपिज्म घर कर गया है। श्रभी हाल में पटना में एक भंडाफोड़ हुआ है। वहां के जितने कांग्रेस मिनिस्टर थे जितने सिविल सर्वेट थे या जितने और बड़े लोग थे सभी लोगों ने वहां जितने हाउसिंग साइड थी उसको ग्रापस में मिल कर बांट लिया है श्रीर इस ढंग से बांटा है कि कान्नी तरीके से जो होना चाहिये वह काननी तरीके से नहीं कर के एसा मालन पड़ता है कि बडयंत्र करके भ्रपने में बांट लिया है। इस तरह की बात पटना में पकड़ी है। भ्रष्टाचार का यह एक बहत बडा उदाहरण हम लोगों के सामने ग्राया है।

श्री डाह्याभाई व० पटेल (गजरात) : दिल्ली में क्या कम हचा है ?

श्री बी० एन० मंडल: डाइरेक्टर जनरल श्राफ टेकनिकल डवलपमेंट द्वारा नियक्त एक स्टडी टीम ने कहा है कि एक लाइसेंस लेने के लिये 35 दिन का वक्त लगना चाहिये किन्तु लाइसेंस के एक दरख्वास्त का निपटारा में 145.5 दिन लग गये जिसमें लाइसेंस कमेटी से सलाह लेने की ज़रूरत थी। बम्बई के एक जता पालिस करने वाले लडके ने चार महीने में गोल्ड समगलिंग के जरिये डेढ करोड रुपया कमा लिया।

तो देश में लोगों की तकलीफ चरमसीमा पर पहुंच गई है। जनवरी 1964 ई॰ से अगस्त 1965 तक में प्रति सप्ताह 36 म्रान्दोलन हये और कल म्रान्दोलनों की संख्या 2907 थी जिनमें 592 ग्रान्दोलनों ने हिंसात्मक, विध्वंसात्मक रूप धारण किया ।

इसलिये योजना प्राथमिकता को ठीक करना है। देश की स्थिति में सुधार लाने के लिये इस बात की जरूरत है कि योजना की जो प्राथमिकता है उसको फिर से ठीक किया जाय। सब से विशेष जैसा कि अभी माना जाने लगा है खेती को सब से पहले प्राथमिकता देनी चाहिये ग्रीर कंज्यमर गडस जो ग्रब तक नेगलेक्ट रहे हैं या छोटी इंडस्ट्रीज जहां जल्दी पैदाबार हो सकती है उसको प्राथमिकत मिलनी चाहिये । जो भी योजना बने वह हमारे जो साधन हैं उसके अन्दर ही बननी चाहिये । भ्रष्टाचार, ग्रयोग्यता ग्रौर रैंड-टैपिज्म को रोकना चाहिये। सरकारी-यंब नोकरणाही की संख्या को कम करना चाहिये भ्रौर जिस गांव या शहर में सरकारी काम हो वह स्थानीय लोगों के जरिये करवाना चाहिये। सरकारी-यंत्र में पिछड़े समाज ग्रौर गरीब तबके के लोगों को सौ में साठ प्रतिनिधित्व देना चाहिये। जो दाम नीति सरकार चला रही है उसको कोई नीति नहीं कहा जा सकता है इसलिये एक स्पष्ट नीति इस देश में दाम की होनी चाहिये। खेती के पैदावार का दाम किस ढंग से तय हो इसके बारे में मेरा सुझाव [श्री बी॰ एन॰ मंडल]

है कि जो लागत-खर्च और एक किसान परिवार का खर्च हो वह जोड़ कर खेती की चीजों का दाम तय होना चाहिये और जो यौद्योगिक चीजें हैं उसका जो लागत खर्च हो उसके बाद जो सरकार का टैक्स है मनाफा है यह सब जोड़ कर कंज्यमर को उसके डेड गने से बैसी दाम नहीं देना पड़े श्रीर दोनों का संतुलन रहना चाहिये। इस तरह की एक स्पष्ट दाम नोति सरकार की बननी चाहिये। इसका नतीजा होगा कि ब्राज जिल ढंग से टैक्सेशन के जरिये दाम बढ़ाये जाते हैं उस टैश्सेशन पालिसी में भी सरकार को परिवर्तन करने की जरूरत पड जायगी।

THE DEPUTY CHAIRMAN: How much more time you want? Your Party has been given one hour and there are two more speakers. You have taken almost 20 minutes now.

श्री बी० एन० मंडल: अव थोडा ही है। शिक्षा के क्षेत्र में प्राइमरी तक शिक्षा मातभाषा में होती चाहिये और प्राइमरी णिक्षा के बाद उससे ले कर कालेज शिक्षा तक चाहे तो मात-भावा नहीं तो राज्य की भाषा है उसमें वहां शिक्षा होनी चाहिये। कालेज में जाने के बाद लड़के को कोई विदेशी भाषा का जो ग्राधनिक विदेशी भाषा है उस भाषा का साधारण ज्ञान करवा देना चाहिये। हम समझते हैं कि शिक्षा के माध्यम में अगर इस तरह का परिवर्तन होगा तो म्राज जो गड़बड़ी है वह गडबड़ी बहुत दूर तक दूरहो जा सकती है। बस इतना ही कहना है।

SHRI K. S. CHAVDA (Maharashtra): Madam, before the Budget was presented, I was under the impression that there would be very heavy taxation, Bay, to the extent of Rs. 360 crores, but I am happy, Madam, that my fear has not come true. The total effect of the Budget proposals would be an additional revenue of Rs. 115.52 crores. Deficit financing has contributed to the psychology of inflation, • nd to put an end to this deficit

financing has been avoided in the present Budget. I believe no Finance Minister in the present circumstances could have produced a better Budget than the present one. I would therefore congratulate the hon. Deputy Prime Minister and Finance Minister, Shri Morarjibhai, for presenting a balanced Budget.

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Some friends opposite say that no progress has been made during the last twenty years. They do not try to see the facts. I would like to submit a few facts before the hon. House for them to see whether the country has progressed or not after attaining independence.

The other day, during the discussion on the Railway Budget, some hon. Members including myself referred to the problem of over-crowding in trains. It is a fact admitted by all, including the Railway Minister, that there is overcrowding in trains. If it is so, my point is: What does it show? It is merely a reflection of the general improvement o our economy.

Secondly, Madam, in 1950-51, the annual production of foodgrains was over 50 million tons. In the First Five Year Plan period they raised the average annual production of foodgrains to over 60 million tons. In the Second Plan period it was over 70 million tons, and in the Third Plan period it was over 80 •million tons. Now this shows continuous progress in the production of foodgrains. But there is also another continuous progress, in population. In 1951 our population was 360 millions. In 1961 it was over 439 millions, and at present it may be over 500 millions. Again, this shows that the nation has become healthier; otherwise there cannot be more population.

SHRI LOKANATH MISRA (Orissa): How did your planners overlook that aspect?

SHRI K. S. CHAVDA: No, not our planners.

I want to submit humbly two suggestions with regard to hoarding and profiteering to check the rising prices. Big farmers and businessmen are hoarding foodgrains in the hope of getting fancy prices in the lean months. Government must teach them a lesson to bring down the prices. Government should fix a limit on the maximum foodgrain stocks that a person can keep. Secondly, there should be a law to punish those who sell essential commodities at a higher price than the fixed one. Unless and until this is done, it will not be possible to check the rise in prices of foodgrains.

The first reaction of a prominent P.S.P. Member of Lok Sabha, Shri Hem Barua regarding the Budget speech was that the Finance Minister had made the best out of bad business while here, a P.S.P. Member, the hon. Shri Banka Behary Das, described the present Budget as anti-people. It is absolutely wrong to say that this is an anti-people Budget.

SHRI BHUPESH GUPTA: Rajya Sabha is always correct.

SHRI K. S. CHAVDA: We know that the food situation in the country is very bad due to two successive droughts and will be wrose in the next three months. The condition of the Scheduled Castes and Schedul-Tribes is pitiable and will be extremely bad in the next three months. Having this in mind the hon the Finance Minister says in his Budget speech (Part I

"Our first concern in this situation has naturally been to prevent undue hardship to the vulnerable sections of the community by provision of work and incomes and by substantial distribution of foodgrains through public channels."

And then he asks hon. Members to agree with him that relief to the people in the scarcity areas should be the first charge on any resources

that we, at the Centre, can spare even in our present difficult conditions. He has therefore proposed to provide Rs. 38 crores in the present Budget for supporting relief measures and assisting the scarcity affected States, over and above the Rs. 37 crores already provided in the interim Budget. A provision of Rs. 118 crores has also been made in the current year to continue the subsidies on imported foodgrains. Here we can see that the hon. Finance Minister has given a very good human touch to the problem. Further he says in the Budget speech that welfare of Backward Classes, particularly of Scheduled Castes and Scheduled Tribes will also require more urgent attention than hitherto. It is for the very first time that these words are used— Scheduled Castes and Schedul-de Tribes—in the Budget speech. He is the presidents of the all-India Adimjati Sevak Sangh and e well-wisher of the Scheduled Castes. So, naturally, he cannot forget them.

He has proposed to grant a fixed allowance of Rs. 400 for maintenance of one or more of the dependent parents or grand parents in the case of resident individuals having total income not exceeding Rs. 10,000 and that dependent parent or grand parent's personal income not exceeding Rs. 1,000 in the year. I think old persons in U.K., U.S.A. or U.S.S.R are not looked after by their families. They are in Government homes. There, they feel lonelines. This is not the case in India. Indian families look after their old parents. So, by granting this allowance he has en-\* couraged our old tradition and he has given relief to the middle class. He has also given the further relief that all taxpayers having dividend incomes not exceeding Rs. 500|during the year be allowed to exclude from their taxable income all the dividends received by them from Indian companies.

The Scheduled Castes and Scheduled Tribes and the weaker sections of our community form the

[Shri K. S. Chavda.]

major portion of the population. Therefore it is not true to say that the Budget is anti-people.

My second point is regarding prohibition. Looking to the present unfortunate trend among States except Madras and Gujarat to relax and weaken in their efforts to pursue implementation of the prohibition policy, I would like to say a few words regarding prohibition. I am glad that hon. Members, Shri Ram Sahai and Shri Mirdha have referred to prohibition and applauded the plea for it. Before independence the Indian National Congress propagated and passed a resolution for total prohibition in the country at its Calcutta session in 1928 under the presidentship of Pandit Motilal Nehru. Prohibition was one of the constructive programmes of Mahatma Prohibition policy Gandhi. implemented by the Congress Ministries which were formed in 1937 in British India. After independence it was embodied as a Directive Principle contained in article 47 of the Constitution of India, 1950. In March, 1956, Lok Sabha passed a resolution as follows:

"This House is of opinion that prohibition should be regarded as an integral part of the Second Five-Year Plan and recommends that the Planning Commission should formulate the necessary programme to bring about nationwide prohibition speedily **and** effectively."

A<sub>s</sub> a result of this resolution a number of recommendations were made in the Second and Third Plans and prohibition was made an integral part of the Plan. It is, therefore, not a question before as whether there should be prohibition in the country or not. We have accepted it as a national policy and we have pledged to implement it. Unfortunately, it is not implemented by the States except Madras and Gujarat. Prohibition is a social welfare movement. It has done the greatest good

particularly to the industrial workers, to the Scheduled Castes and the Scheduled Tribes and to the other weaker sections of our country. The wet States are pursuing a suicidal policy. In order to realise liquor revenue they have to encourage people to drink. The more the people drink the more the liquor revenue. If drinking will go on increasing then vice, disease and crimes will also go on increasing. Threfore liquor revenue is a vice and a crime breeding revenue. Over and above this there is much more illicit distillation in wet areas than in dry ones.

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All the other States should take the example of Madras and Gujarat. These two States have not suffered in development by reason of the'loss of the drink revenue. Suppose a State gets Rs. 10 crores as liquor revenue, then the drunkards actually pay Rs. 40 crores, that is to say Rs. 30 crores for their drink and Rs. 10 crores as tax on drink. If there is prohibition then the State will lose Rs. 10 crores but the drunkards will save Rs. 40 crores. The loss of Rs. 10 crores can be made up in the form of revenue from sales tax and other taxes. Our able and fearless Deputy Minister, Shri Morar j i Bhai, is the stoutest champion of prohibi tion in our country. He says that it is possible to implement prohibition as successfully as we are able to im plement other penal laws. Nobody argues that penal laws should be scrapped because crimes are increas ing at times and are never disappear ing. A demand is made only to de vise better "means of preventing and punishing crimes. The same should be the attitude of all thinking people in the matter of implementation of prohibition. So the question is one »f effective implementation and effec administration. Mahatma tive Gandhi, the Father of the Nation, used to say:

"I hold drink to be more damnable than thieving and 'pefrhaps even prostitution. Is it not often the parent of both? I ask you to join the country in sweeping out of existence the drink revenue and abolishing the liquor shops."

[t will be the most befitting thing that Government should take seriously to fully implementing the policy of prohibition throughout the country coinciding with the period of Gandhi-ji's centenary which falls in the year 1969. This will be a humble contribution to the cherished memory of Gandhiji.

With these words, Madam, I support the proposals.

DR. B. N. ANTANI (Gujarat): Madam Deputy Chairman, in the few minutes at my disposal I assure you that I shall be very brief in my observations. When I listened to the lucid speech of the Finance Minister on this Budget, I began to think and ask myself these questions. What is the standard by which we should judge this Budget? Will this Budget hold the price line? Will it arrest inflation? What will be its effect on the general economic life of the country? What will be its effect on the working classes, on their cost of living on the middle class people, on the lower middle class people and even the people as a whole? What will be impact of this Budget on the general input and output of industrial concerns? I sympathise with the hon. Finance Minister who has inherited a bad legacy. When we achieved our political independence, Madam, we used to be told and we certainly believed that political independence was only a means and not the end, that the end was economic independence. But after twenty years this question still remains. Have we achieved it? If we have achieved it, then to what extent have w achieved it? In our enthusiasm at achieving independence we rushed to undertake planning and to have controls, permits and all that. And the result of undertaking these grandiose schemes is that we have brought the country to the condition in which we find it now. The Finance Minister in order to foster them has to find out

the means of feeding them-\(^\)nct the people but these schemes-and he has also to keep his Budget figures of revenue and expenditure equ-al- I am sure I am not jealous or envious of the Finance Minister when he has this task to perform. But may I tell him, Madam, that our ancient seers were administrators also? Bhartri-hari has said: Milk your cow only after feeding her and her calf. May I appeal to hon. Members to judge this Budget by that standard? Let the Finance Minister find the answer. I have complete confidence in him. Somebody compared him, to a drowning man. I consider him to be the captain and master of the ship of finance of India. He has been keeping that ship floating and he has been throwing lifebelts to the people. The answer to the question is not taxing the footwear of my babies and children and my family, not in making my cigar 'more costly. My chancellor of the exchequer, namely, my wife, has already reduced my daily quota of cigars from four to three. Will that solve the problem?

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SHRI BHUPESH GUPTA: You are-guided by your wife in these matters?

DR. B. N. ANTANI; Because you have no wife you cannot appreciate the value of one. So Madam, my view is this. At this stage I recall that Lord Snowdon himself a socialist while framing his budgets used to emphasise this point, namely, the interdependence of finance and industry. Have we got that here? He always used to say that the national revenue can only be derived from trade. Therefore, it is a matter of supreme importance that we should put forth our efforts not only to restore trade but also to expand and to increase the trade. To what extent have we done that? Have we done it by exporting bananas to Russia? What is the position of our trade? Instead of looking to the real sources and expanding our trade, they are looking to the patent sources and they are only taxing the poor and taking the life blood of the na[Dr. B. N. Antani.]

tion. Shall we thereby be able to achieve the object? if I were the hon. Finance Minister's adviser today I would have extended a welcome to all his measures to balance the Budget. But I would certainly have liked him to look at the wasteful expenditure that is going on on administration. As Chairman of the Administrative Reforms Commission has he not been abie to find out what a wasteful expenditure there is today on administration? I concede the point that in any developing country we should have expenditure. But has he seen the waste going on in our foreign missions that we have today? He himself conceded that there was room for reducing expenditure in our foreign missions, as for instance in Great Britain. But let him extend his vision a little more and see the state of things in the recently liberated States of East Africa. Look at the way our missions have been operating there. There is sheer waste of money going on there. We have a package of snobbery assembled in these States giving no protection to the people there and a large bit of the money of our country is being spent there, thereby taxing my cigar and my footwear and the footwear of my children and family. As I have very little time I would only appeal.

THE DEPUTY CHAIRMAN: You may continue tomorrow; you have time.

DR. B. N. ANTANI: I will not have your bell ringing for me. I will finish now.

THE DEPUTY CHAIRMAN: We have other business now.

SHRI LOKANATH MISRA: He will finish in a minute.

DR. B. N. ANTANI: Madam, I would therefore request the hon. Finance Minister to consider these ispects more fully. One more thing. He has levied a tax on interests brokerage commission, etc. and I am I

told he too has received representations from distant places that this should be reconsidered. I would appeal to him to do that. Again in the name of vainglorious schemes they have started what they call free trade zone at KandLa. The hon. Finance Minister did no. visit that area when he visited Kutch last time. If he will see there, not a crow flies there up till now; not a kite flies there. And what expenditure have we incurred on that? What is your scheme? What is your plan? Take us into confidence and show to us seme potentiality of it. Those who like parrots have been crying free trade zone, free trade zone, have never given us any pattern of the free trade zone that they are evolving there. With all these things my emphasis is mostly on the reduction of expenditure in the Administration. I would also say to hi'm that free trade is the only source of life even in a developing country and if he will see to that he will never have reason to take resort to this painful task of taxing footwear, the common man's beverage like tea and coffee and my cigar.

Discussion

Thank you, Madam.

#### SHORT DURATION DISCUSSION RE USE OF FOREIGN MONEY IN GENERAL ELECTIONS

THE DEPUTY CHAIRMAN: I have fifteen names here. I therefore hope that Members will be reasonable when they make their comments and be brief. Mr. Rainarain.

श्री राजनारायण (उत्तर प्रदेश) : माननीया, आज मैं आपके द्वारा इस सदन के सम्मानित सदस्यों को एक बात की अनभति कराना चाहता हं कि वे स्वयं गर्वं करें ग्रीर गर्वान्वित हों कि कम से कम इस देश में एक पार्टी है जिस का नाम है संयक्त सोशलिस्ट पार्टी और जिस का मैं सदस्य हं उसके बारे में न्यूयाकं टाइम्स ने भी हिम्मत नहीं की कि यह ग्रारोप लगा

सके कि किसी विदेश से उसको एक पैसा मला।

SHRI BHUPESH GUPTA (West Bengal): It is left party.

श्री राजनारायण : इसके लिये मैं ग्रपने को गर्वान्वित समझता हूं श्रीर इस सदन के सम्मानित सदस्यों को भी कहता हूं कि वे स्वत: गर्वान्वित हों कि उनके मुल्क में एक ऐसी संयुक्त सोशलिस्ट पार्टी है।

न्यू यार्क टाइम्स में गत 13 जून को प्रकाशित समाचार में यह समाचार प्रकाशित हुआ है कि सेंट्रल ब्यूरो आफ इंबैस्टी-गेशन ने भारत सरकार को यह रपट देदी है कि अमेरिका की सेंट्रल इंटेलिजेंस एजेंसी ने भारत की दक्षिणपंथी जैसे जनसंघ और स्वतंत्र पार्टी को गत आम चुनाव में अमरीका फंड दिया । पी० एस० पी० को भी अमरीका का पैसा मिला । कांग्रेस पार्टी के सदस्यों को भी अमरीका का पैसा मिला ।

श्री श्रकबर श्रजी खान (ग्रान्ध्र प्रदेश) : कहां से पढ़ रहे हैं।

श्री राजतारायण : न्यू यार्क टाइम्स में यह रपट छपी है। कम्युनिस्ट दूतावा : द्वारा भी कम्युनिस्ट पार्टी को पैसा मिला और कम्युनिस्ट दूतावासों ने जो पैसा बांटा वह धमरीकी पैसे से ज्यादा था।

SHRI BHUPESH GUPTA: Left parties. (Interruptions).

THE DEPUTY CHAIRMAN: From where are you reading this? If you are reading the report, you read it in English if you want to read it.

श्री राजनारायण : "इंडियन एक्सप्रैस" की कापी मेरे पास नहीं है। मंगा कर के देख लें।

SHRI G. MURAHARI: (Uttar Pradesh): He is not quoting from any Report. He is just drawing the attention of this House to some reports published elsewhere. You cannot insist on his quoting from the paper. (Interruptions)

THE DEPUTY CHAIRMAN: Mr. Murahari, he referred to 'New York

Times' and I thought he was reading from it. Now, he can say what the wants.

SHEI G. MURAHARI: And I do not like this sort of attitude on the part of the Congress Members to make light of the whole discussion, because most of them are also guilty of this . . .

PANDIT S. S. N. TANKHA (Uttar Pradesh): Whether you like or not, it is not material to us. If the party has been named . . .

SHRI G. MURAHARI: Congress has been named.

PANDIT S. S. N. TANKHA: . . . we 'must know where it has been mentioned. SHRI G. MURAHARI: It has been mentioned in the newspapers.

श्री राजनारायण: जो कार्लिंग श्रटेंशन दिया है, मैं उसी से पढ़ रहा हूं जो हमारा है। जो हमने कार्लिंग श्रटेंशन दिया, वही मैं पढ़े देता हूं:

न्य यार्क टाइम्स में गत 13 जून को प्रका-शित समाचार में यह समाचार प्रकाशित हुआ है कि सेंट्रल ब्युरो आफ लिजेंस ने भारत सरकार को रपट दे दी है कि अमरीका सेंट्रल एजेंसी ने भारत की दक्षिणपंथी जैसे जनसंघ श्रौर स्वतंत्र पार्टी को गत ग्राम चनाव में ग्रमरीकी फंड दिया। पी० एस० पी० को भी अप्रमरीका का पैसा मिला । कांग्रेस पार्टी के सदस्यों को भी श्रमरीका का पैसा मिला । कम्यनिस्ट दुतावासों द्वारा भी लेक्टिस्ट पार्टीज को पैसा मिला। कम्यनिस्ट दुतावासों ने जो पैसा बांटा वह अमरीकी पैसे से ज्यादा था। यह रकम लाखों में थी। रपट में यह भी प्रकाशित हम्रा है कि प्रधान मंत्री और घर मंत्री ने रपट का श्रध्ययन किया है ग्रीर दोनों ने रपट को सही पाया है। शब्द उसमें लिखा है "अक्युरेट"। मैंने सदन में सी० ग्राई० ए० से सम्बन्धत जांच रपट के बारे में बार बार सवाल किया। मझे अप्रसोस के सा कहना पडता है कि स सरकार ने इस संसद के महत्व को गिरा दया 4743

है। संसद् सदस्य यहां वह रपट न पढ़, मगर वही रपट अमरीका में, वार्शिगटन में, प्रकाशित हो, यह खेदजनक और दुर्भाग्यपूर्ण है और राष्ट्र को कलंकित करने वाली घटना है।

इसलिये मैं सरकार का ध्यान प्रमुख तथ्यों की स्रोर स्नार्कायत करता हूं। यह हमने ध्यान स्नाकर्षण दिया था।

पंडित क्याम सुन्दर नीरायण तन्त्रा : यह उसका पूरा ट्रांस्लेशन नहीं है।

श्री राजनारायण: जब आपका टनं श्राये तब आप उसे पढ़ दीजीएगा।

पंडित इयाम सुन्दर नारायण तन्ता: टर्न की बात नहीं है। जो न्यूयार्क टाइम्स ने कहा है वह आपने पूरा नहीं दिया है। THE DEPUTY CHAIRMAN: Mr. Tankha, let him continue.

श्रं राजनारायण : माननीया, मैं बहुत ही श्रदब के साथ सदन के सम्मानित सदस्यों को बताना चाहता हूं कि श्रमरीका ने हमारे देश की राजनीति को जो श्रष्ट करने की कोशिश की है उसके बारे में इस सदन के सदस्यों को गंभीरता से जानकारी मिलनी चाहिये। यह सही है कि इस सदन में इस समय श्राप मुझको इतना समय नहीं देंगो कि हमने इस पर जितनी जानकारी हासिल की है, सब से सदन के सदस्यों को श्रवगत करा पाऊं। मगर कुछ जानकारी में सदन

सदस्यों को अवश्य दूंगा। उसके लिये आप क्षमा करेंगी और उसके लिये कुछ समय लगे तो दें। इस देश में अमरीकी जासूसी कोई हाल की चीज नहीं है। इसका एक इतिहास है। दुनिया के बहुत से देशों में बड़े पैमाने पर अमरीकी जासूसी दूसरी लड़ाई के दिनों में गुरू हुई। उसके पहले अमरीका बाकी दुनिया से अलग रहता था। लेकिन जब अमरीका दूसरी लड़ाई में पड़ा, तो 1941 में वहां के परराष्ट्र विभाग के अंतर्गत को आडिनेशन आफ इन्कार्मशन के नाम से पहली गैर-सैनिक जासूसी संस्था विधिवत प्रारम्भ हुई। 1942 में इस की जगह एक स्वतंत्र किस्म की संस्था, आफिस

स्रोफ स्टेटेजिक सर्विस, श्रो० एस० एस० ने ले ली। 1945 में श्रो० एस० एस० भंग कर दी गई श्रौर उसकी सेवाश्रों का परराष्ट्र श्रौर अन्य विभागों में जोड़ दिया गया। 1946 में विभिन्न सरकारी संस्थाश्रों की जासूसी का समन्वय करने के लिये सेंट्रल इंटेलिजेंस पूप बना। यही सेंट्रल इंटेलीजेंस ग्रुप की 1947 में जगह व्यापक सेंट्रल इंटेलीजेंस एजेंसी, सी० आई० ए० ने ले ली। सी० आई० ए० ने खास तौर पर कुछ ऐसे काम किये जिनको कुछ उदार किस्म के श्रमरीकी भी नापकन्द करते हैं।

Discussion.

माननीया, थोड़ी सी इसकी हिस्टरी हमने दे दी सदन के सम्मानित सदस्यों को। उधर कई बार हम लोगों ने चर्चा की मगर चुनाव की गर्मी थी, चुनाव के तमाम समाचार ग्रखवारों में प्रकाशित हो रहे थे, इसलिए यह समाचार ग्रखवारों में जगह न पा सका। 23 मार्च को लोक सभा में इस सम्बन्ध में सवाल उठा और कांग्रेन सर-कार की ग्रीर से बार बार सदन को आश्वा-सन दिया गया कि इसके बारे में एक विस्तत रपट प्रकाशित होगी, मगर आप देखेंगी कि श्रभी कांग्रेन सरकार की परी जांच नहीं हो पाई, मगर अमरीका में इनकी जांच हो गई। १६ फरवरी को पहली मर्तवा अमरीकी राष्ट्रपति ने इसकी जांच का ब्रादेश दिया शीर 30 मार्च को रपट या गई ग्रीर ग्रमरीकी प्रेजीडेन्ट ने इनके बारे में बाकायदा कह दिया कि इस तरह से पैना बांटना बन्द होना चाहिए, पैता बांटने का कोई दतरा तरीका ग्रहितयार होना चाहिए। मैं कहना चाहता हं क्योंकि मैं भक्त भोगी हं।

THE DEPUTY CHAIRMAN: Mr. Rajnarain, you have already taken ten minutes and now you will be very brief. You must give time to others.

श्री राजनारायण : स्राप घवडाइए मत।

7-8 बजे तक बैठिए, हम तैयार हैं।

THE DEPUTY CHAIRMAN: That is not the point. Everybody must have an opportunity.

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श्री राजन रायण: ग्रच्छा दन मिनट ग्रीर दीजिए।

इंटरनेशनल यूनियन आफ स्ट्डेन्ट्न श्रह शुरू में बाई। यह कम्युनिस्टों द्वारा प्रभा-वित था, इनमें श्रा भपेश को फख करना चाहिए। इसके पेरेलल नेजनल स्टूडेंट्र ग्रागनाइ नेपान ग्रम रीका का ग्राचा। 1950 में एन० एन० ए० तथा २० अन्य ग्रनों ने मिल कर इन्टरनेशनल स्टडेन्टन कान्क्रेंस ब्लाई। इसके साथ-साथ एक कोग्राडींनेटिंग सेकटेरियट बना । एन० एस० ए० के बजट का 80 फीसदी सी० श्राई० ए० देता था। वर्ल्ड ग्रामैनवली ग्राफ यथ का कार्यालय पहले ब्रसेल्स में था। नेशनल यूनियन भ्राफ स्ट्डेन्ट्स का सम्मेलन 1950 में हुमा, जवाहरलाल जी और जय-प्रकाश जी दोनों इसमें शामिल हुए। सदन के सम्मानित सदस्यों को में वताना चाहता हुं कि हमको इसकी पूरी जानकारी नहीं थी लेकिन 1949 में जब पटना में सोशलिस्ट पार्टी की कान्फ्रेंस हुई थी, तब पहली मर्तवा जयप्रकाश जी ने हम लोगों को सलाह दी थी कि स्टडेन्टस कांग्रेस की भंग करो, नेशनल प्रनियन ग्राफ स्टडन्टस बनाओ मगर उस समय भी हमने इसका विरोध किया था कि स्टडेन्ट्स कांग्रेस को भंग नहीं करना चाहिए लेकिन हमारी पार्टी के जनरल सेकेटरी ने ग्रादेश दिया तो इलाहाबाद में हमने कांग्रेस को भंग कर दिया । मैं उसकी गीत को समझता हं। अगर स्ट्डेंट्स कांग्रेस भंग न हुई होती तो आज हमारे देश की राजनीति का दूसरा स्वरूप रहा होता । माननीया, मैं भ्रापके द्वारा पूछना चाहता हं कि इसका उद्देश्य क्या है ? जरा सदन के सम्मानित सदस्य जान लें कि इसका मध्य उद्देश्य है हमारे यहां के नवयवकों को ग्रराजनैतिक बनाना, ग्रराष्ट्रीय बनाना, युवकों के ग्रादर्भ को भ्रष्ट करना, नाच-गाने, तमाशे में उसको लगाना, त्याग की जगह भोग सिखाना और जाससी के नाम में लगाना।

THE DEPUTY CHAIRMAN: You will make your point and wind up.

Discussion

श्री राजनारायण : यह फाउन्डेंशन क्या है, इसका दफ्तर कहां है? THE DEPUTY CHAIRMAN: cannot give you more time. I will give you one or two minutes more. I cannot give you any more time.

श्री राजनारायण : ग्रच्छा हमको दस मिनट ग्रीर दे दीजिए ।

THE DEPUTY CHAIRMAN: It is. a Short Duration Discussion. When you were not here, everybody got five minutes only.

श्री राजनारायण : पांच मिनट दे दीजिए।

THE DEPUTY CHAIRMAN: Rajnarain, please, I will give vou two or three minutes only.

श्री राजनारायण : मैं चाहता हं कि एशिया फाउन्डेशन की भी जांच हो, गांधियन इंस्टीटयट ग्राफ स्टडीज की भी जांच हो, फोर्ड फाउन्डेशन की जांच हो, जिसका दफतर दिल्ली में है, राकफेलर फाउन्डेशन की जांच हो, कांग्रेस फार कल्चरल फीडम को पैसा कहां से मिलता है इसकी जांच हो। इसी के साथ साथ मास्कोज हेन्ड इन इन्डिया किस तरह से ग्रपना स्वरूप ग्रीर दखल रखता है, इसके बारे में कोई इन्क्वायरी होनी चाहिए। मैं देखता हं कि ग्राज हमारे देश में विभन्न देशों की ताकतें नई-नई साजिशों का बसेरा ले रही हैं।

मझे ग्रन्त में एक मांग इस सरकार से करनी है। इसी मांग को में कहना चाहता हं। हम इस संबंध में मांग करते हैं कि भारत सरकार तत्काल एक राष्ट्रीय जांच आयोग विठाए जो राष्ट्रीय जीवन के विभिन्न क्षेत्रों, जैसे, शिक्षा में, राजनीति में, श्रम, युवक ग्रान्दोलन, पत्रकारिता ग्रौर ग्रन्य सांस्कृतिक मामलों में विदेशी पैसे, खास तौर पर अमरीकी श्रीर रूसी पैसे, के इस्तेमाल के बारे में सचमच गहरी छानबीन करे। यह उच्चाधिकार प्राप्त जांच-ग्रायोग संबंधित व्यक्तियों, श्रीक्षक संस्थाओं और सरकारी महकमों से भली प्रकार जांच करके यह पता लगाए [श्री राजनारायण]

कि इस पैसे के देने में विदेशी शक्तियों के उद्देश क्या थे, उनके साधन क्या हैं . . . THE DEPUTY CHAIRMAN: That will do.

श्री राजनारायण : इन गहित उद्देश्यों को पूर्ति में कौन कौन से भारतीय निजी या संस्थागत रूप से शामिल हैं, इसकी परम्पराएं श्रीर प्रतिज्ञाएं क्या हैं श्रीर इनका उद्देश्य क्या है ? मैं चाहता हूं कि इस तरह से श्रायोग बने।

THE DEPUTY CHAIRMAN: That will do. Please wind up.

श्री राजनारायण: एक वात माननीया श्रापको भी मालूम है कि जिसके बारे में श्रापको साक्षी बना कर श्री टी० टी० कुष्णमाचारी ने खुद कहा— जो फाइनैन्स मिनिस्टर थे—कि ग्रमरीका की फारेन एम्बेसी के पास जो पैसा ग्राता है उसका कितना पैसा वह किसको देता है इसकी पूरी रपट हमारो सरकार के पास नहीं है। THE DEPUTY CHAIRMAN: Please take your seat.

श्री राजनारायण: उस रुपये को कहां कहां वह श्रष्ट करता है। हम दोषारोपण करते हैं गृह-विभाग पर, दोषारोपण करते हैं इन्टेलिजेंस विभाग पर कि जान-बूझकर इसकी साजिश की गई श्रौर इस देश को विदेशी साजिशों का श्रड्डा बनाने में यह सरकार दत्तचित हो कर हमारें युवकों को श्रष्ट करती है। मैं जानना चाहता हूं कि इनका सम्बन्ध वर्ल्ड यूथ संगठन से है या नहीं। नारायण दत्त तिवारी को किसने भेजा था...

THE DEPUTY CHAIRMAN: Please take your seat. You have said enough.

SHRI ARJUN ARORA (Uttar Pradesh): Madam, I heard with great interest the statement made by the Home Minister this morning. The Home Minister has not denied the CIA activities in the country. That itself is a serious enough thing and a frank admission for which I congratulate the Home Minister. I hope he will

take the follow-up action which logically should be taken. I am personally not concerned for the moment with political party or quesiion which parties took CIA money. The fact that CIA money played a part in our general elections is itself a very grave matter. It means that our sovereignty and our freedom are being interfered with by an agency i)f the Government of the United States, which goes on proclaiming from the housetop that it is a friendly country. That is something very grave and I hope the Government realises the seriousness of this. Home Minister's statement said that the New York Times report was based on conjectures. It is several days since the New York Times report was reproduced in a summary form in the press of this country. I expected the Home a fuller statement. Minister to make My sorrow is that the Home Minister's statement does not remove suspicions resulting from the New York Times report. We must realise that the CIA is not an ordinary espionage agency. It has a worldwide network with unlimited resources. The CIA is notorious for subversion, particularly in the newly independent countries of Africa, Asia and Latin America. If we are anxious to guard our sovereignty and our freedom, we must take firm steps against all CIA activities and see that the CIA does not function this coun try. The CIA is no credit to America. It has brought a number of disasters to America. The most famous of these disasters is the Bay of Pigs disasters, The CIA organised an of Cuba and the heroic invasion Cuban people slaughtered the CIA agents like pigs in the Bay of Pigs. Our Home Minister should be able nonviolently to repeat that performance of the Cuban people. AN HON. MEMBER: How? SHRI ARJUN ARORA: Remove them from India and we will be satisfied. The CIA is, of course, a danger to all that is good in America and I hope the American Government itself is realising- that it has created Frankenstein monster

which will eat away all that was once remembered as good in the United States. The most important lapse on the part of the Government is the fact that the Government ignored the warning given by Mr. T. T. Krishnamachari in the air-conditioned Shanmukhananda Hall of Bombay last year. Mr. T. T. Krishnamachari said at the meeting" of the A.I.C.C, in Bombay that the unaccounted expenditure of Rs. 47 crores out of the PL 480 counterpart funds by the U.S. Embassy was something serious. The U.S. Ambassador came out with an explanation which did not convince any decent Indian. The Finance Ministry was silent over it. But it appears that the Home Ministry did not take note of the statement, a very serious statement, made by a former Finance Minister who is a respected leader of my party, the Indian National Congress.

Another important thing is who leaked the C.B.I, report to the New York Times. The Home Minister has said that it is based on conjectures. He has not said that the New York Times report is a tissue of lies. There is obviously some element of truth in the New York Times report. Who leaked the C.B.I, report to the New York Times representative in Delhi? It is something alarming. The C.B.I, is considered to be the most reliable and efficient investigating agency in the country, and its reports are sometimes leaked out to Mr. Lokanith Misra, sometimes they are leaked out to the New York Times reporter in Delhi. A very alarming fact of our life is that foreign correspondents based in Delhi have more opportunities in India than they have anywhere else.

AN HON. MEMBER: Who said that?

SHRI ARJUN ARORA: Certainly. They have more access to sources of information in Delhi than the Indian journalists, Indian pressmen, etc. Of course Mr. A. D. Mani is an exception. Elections are not the only occasion

for C.I.A. interference. There is the famous organisation, Congress for Cultural Freedom, with headquarters at Paris and a big branch at Bombay. It is admitted on all hands that the funds needed by this organisation were supplied by the C.I.A. through certain sources. There are certain papers in this country, 'Quest' for example from Calcutta. Then there is one weekly published from Faiz Bazar, Delhi. We do not see it here. Only a few copies of it are seen, but several thousand copies of it are airlifted to America every week, and that paper is distributed in America. It is a C.I.A.-financed paper.

Discussion

AN HON. MEMBER: The name of the paper?

SHRI ARJUN ARORA: The name of the paper, if I remember correctly, is 'Thought'a good name but a bad thought. Several thousand copies of that paper are flown to America and distributed in America as representative of Indian public opinion, whereas the paper represents only the C.LA. I think mere C.B.I, enquiry into this matter will not do. The Home Minister has kindiy stated that he is examining the C.B.I, report. I hope the examination will not take a longer time than is absolutely necessary. He should come to this House and place his findings on the C.B.I. report. Then We may consider the appointment of a Parliamentary Committee to go into this problem of foreign money corrupting and polluting our public life.

SHRI M. M. DHARIA (Maharashtra): Madam Deputy Chairman, it has been very wisely described by Messrs. David Wise and Thomas Ross, the famous authors, that there are two Governments in America. One is visible and the other is invisible, and this invisible Government is governing through the Central Intelligence Agency. Madam, the activities of 'he Central Intelligence Agency are not limited to intelligence purposes, but they are much wider. If we look at the history of some of the toppled Governments, we find that whenever

[Shri M. M. Dharia.] the small States have gone against the U.S.A., it is through the activities of the C.I.A. that they have been toppled down. For me the Central Intelligence Agency is not only a central agency for intelligence but it is a centre of international atrocities. This centre of international atrocities has caused great danger to our democracy. If we look at our country, we find that foreign money and black money in this country have created a new danger and a new-challenge to our democracy and socialism. When I say foreign money, it is not only the money coming through the Central Intelligence Agency but it is also the money coming under the name of PL 480 and also the money coming in from America; it is also the money which comes from other countries who support such parties in our country which are more interested in some international affairs than the interests of this

Madam, if we want to save this democracy in pur country, the time has come when the Home Minister shall have to take a lead and shall have to see that all these activities being carried on through the foreign money and through the black money are immediately stopped, because we have seen in the last general elections that a big part had been played by the foreign money and also by the black money. Rupees fifty lakhs have been spent as per my information in one parliamentary constituency alone

AN HON. MEMBER: Which constituency?

SHRI M. M. DHARIA: It is so. I am only having five minutes.

SHRI BHUPESH GUPTA (West Bengal): Which constituency?

SHRI M. M. DHARIA: I have stated that when I spoke on the Hazari Report. Madam, if we look at these activities, it will not be possible for any poor man to contest any election because it is not possible, with the money which is available I

under the rules or which is allowed, that the election could be fought. I do not know whether there is any single Member, there may be a few, but many of the Members are aware that the costs have gone up and it is very difficult to face such candidates who have been sponsored through these monies, the money coming from foreign countries and the money coining from big industrialists and big monopolists. Therefore, I would like to appeal to the Home Minister today that when he has been investigating into the affairs of the C.I.A. that will not be enough; he will also have to investigate into the affairs of other things as well, for instance, the PL 480. Crores have not been accounted for. Where have those crores gone? It shall have +o be investigated. Money is coming from Communist countries. They are not only 'windows' but they are the floodgates from where this flood of money pours into this country, which has created a challenge to our democracy. If we want to preserve our democracy and socialism, the time has come in the history of our country to see that all these activities are stopped. But that is not enough. Merely to criticise the Government will not do. Again it is a challenge for us, for the hon. Members. Are we prepared to say that in the interests of this country, with that patriotic feeling, we shall not touch a single pie coming from a foreign country or coming from black money? Tf we can create that sort of national character, I have no doubt whatsoever that it will be possible for this country to face an<sub>v</sub> challenge that may come. I am not worried over the devaluation of the rupee. I am worried over the devaluation of our character. If we can rise to ths occasion, I have no doubt that we shall strengthen the hands of the Home Minister in finding out this money coming through the C.I.A. or through some other means and at the same time raise the standards in this country, and it is in that context that I would look at this affair.

شوی اے - ایم - طارق (جموں ایلڈ کشمیر): میدم دیای چهرمهن - جهال تك سى - أئى - أے - كا تعلق ي سهر الله دوست ارجن اروزا کی اس باسه کے تائید کرتا ہوں که ملسار ساھے کہ اس بات کی ہوری تحقیق کرنی جاهه ئے اور جرات ملدانه طریقه سے كونى چاههيئے - هم چاون صاحب كى همت کو جانتے هيں - جہاں تک سی-آئے - اے- کا تعلق ہے میں اس کے بارے میں چند ایک معلومات اس ایوان کے ساملے رکھٹا جامتا ہوں - بلیادی بات يه ه كه سى - أنى - ا - ك معنی کیا ھیں ۔ سی - آئی - اے - کا مقصد کیا ہے۔ سی - آئی - اے

"American people have not been in a position to assess these charges. They know virtually nothing about the Invisible Government."

THE DEPUTY CHAIRMAN: What i are you reading from?

SHRI A. M. TARIO: I am reading from the famous book "The Invisible Government' written by David Wise and Thomas B. Ross.

AN HON. MEMBER: Reference i was made to it.

SHRI A. M. TARIQ: Further it i goes on:

"Its employment rolls are classified. Its activities are top secret. Its budget is concealed in other appropriations. Congress provides money for the Invisible Government without knowing how much it is appropriated or how much of it will be spent."

مهدّم ، سي - أني - اي - كا مقصد یہ ہے کہ جن ملکوں میں ترقی پساد ككومتهن ههن - چن ملكون مهن جمهروی طاقتین هیں جو امریکن اور سرمایه داروں کے ساتھ معفقه نههن ههن - ايسي حكومتون كو گرايا جائے -اس سلسلہ میں کیوبا کے بارے میں مهرے سے ارجوں اروزا نے ذاکر کیا مهن اس باری میں خود رابوت کهنهدی در عده کرنا چاهتا هون -

"Robert Kennedy, in this inter-View and a similar one with U.S. News and World Report, said something else of greater and historical significance. A ranking official of the Government for the first time admitted clearly and on the record, that the Bay of Pigs was a United States' operation, planned by the Joint Chiefs of Staff and the C.I.A. 'The President had to give approval to the Plan', Robert Kennedy said."

About the downfall of Mossadegh, I quote from the same book.

THE DEPUTY CHAIRMAN: You may be very quick about the references.

## SHRI A. M. TARIQ: It says:

"The United States, of course, has never officially admitted the C.IA.'s role. The closest Dulles came to doing so was in a C.B.S. television 6how in 1962, after his retirement from the C.I.A. He was asked whether it was true that the C.I.A. people spent literally millions of dollars hiring people to riot in the streets of Tehran and do other things to get rid of Mossadegh. Is there anything you can say about this?"

"Well", Dulles replied, "I can say that the statement that we spent

[Shri A. M. Tariq.j

many dollars doing that is utterly false."

(Interruption)

THE DEPUTY CHAIRMAN: Opera-tion of the C.I.A. according to hii information.

SHRI A. M. TARIQ: Madam, in Burma

THE DEPUTY CHAIRMAN: Your time is running out.

SHRI A. M. TARIQ: In Burma, which is our neighbour, what happened? Then Chester Bowles came and told our Prime Minister—

"In New Delhi, Chester Bowles, finishing his first tour as Ambassador to India, had also been beset by the rumours. To silence the anti-American rumbling, Bowles, like Sebald, sought assurances from Washington. The response was the same: the United States was not involved in any way. Bowles conveyed this message to Prime Minister Jawaharlal . . . "

I just wanted to mention something about Mr. Chester Bowles who is the American Ambassador in India. He has been in this organisation for years and years.

AN HON. MEMBER: The C.I.A.? SHRI

A. M. TARIQ: Yes, the CIA.

"The moving force behind Kennedy's letter was Chester Bowles, then Under Secretary of State for Political Affairs. In the summer of 1961, Bowles set out on a round-the-world trip to explain the new arrangement. A fifteen-man team including leading representatives of the State Department, the C.I.A, and the A.I D., accompanied Bowles to seven regional meetings with ambassadors and their staff."

مهدّم ، اس کے علاوہ ہو - اے - آر ، گوہت مالا اور دنھا کے دوسرے ملکوں میں سی - آئی - اے - نے کیا کیا ہے -محجهے یہ کہلے کی ضرورت نہیں ہے کہ جهان تک فلدس کا تعلق هے کورزها دالر اس آرگذائزیشن کے تسپوزل میں ہیں -

Discussion

(Time bell rings)

I am quoting from the Time Magazine:

"At Langley's elaborate seventh-floor operations centre, a bank of high-speed (100 words per minutes) printers receive top-secret traffic from the National Security Agency. diplomatic reports from embassies, overseas information from other countries."

These are the functions . . .

SHRI BHUPESH GUPTA: The Time of February, 1967.

SHRI A. M. TARIQ: Yes, this is the Time dated 24th Feburary, 1967.

مہ م • اس کے ملاوہ ہاندوستان میں بھی اس آوگلائویشن کے بہت ہوے ہوے هاته ههر - مين موهن دهاريه كي اس ہات سے اتفاق کوتا ہوں کہ ہمیں ایلا کردار ۱ بلند کرنا چاههائے که هم کسی كا پيسه قبول نه كرين ليكن اس ملك مع صرف ممهر پارلهمات نهین بستم ھیں - اس ملک میں بوے غریب لوگ ہستے ہیں - اس ملک میں رں کی تھے جو علم سے ناوالقهم وكهتم هين - سي- أثى - اے-كا أدمى كوئى بهوت نهين هوتا هے - اس ہوے پوھے لکھے آدمی ، تاجر ، وکیل ، ذاکار و پرنسیل وه لوک جو حوساللی پر اثر رکیتے هیں - (Interruptions) ھاں ۽ اے - تبي - ملي جو سرسائٿي پر

کافی قبضه رکھے ہوئے ہیں۔ جن کا

سوسائٹی پو اثر ہو ، ان کو سی ۔ آئی۔

اے - استعمال کرتا ہے۔ سی ۔ آئی ۔ اے

نی محصد طارق ، ارجن اروزا ، موھن

دھاریه ، شام کماری خان ایے لوگوں کو

شامل نہیں کرتا جن کی دور ملا کے

دروازے تک ہوتی ہے ۔ سی ۔ آئی ۔ اے

ان کو استعمال کرتا ہے جو زمین سے لے

کر آسمان تک ارتے ہیں جن کی پہلیج

ساج کے ہر کوئے تک ہے ۔ میں صوف

ایک واقعہ بتانا چاہتا ہوں ارر ہوم

ملسٹر سے درخواست کرنا چاہتا ہوں

اس واقعہ کی تحصقیقات کریں ۔

دلی کا ایک برا مشهور اخبار هے اس اخبار کے ایدیٹران چیف کا
واشنگٹن کو تبادلہ هونا تها مالکوں نے
فیصلہ کہا کہ ایڈیٹران چیف واشنگٹن
جائیلگے لیکن اس دوران—مجھے ان کا
صیم نام شاید معلوم نہیں ہے مسٹر
روسٹو جو امریکن اسسٹلت سیکریٹری
آف اسٹیت ھیں —یہاں ئے تھے ...

SHRI BHUPESH GUPTA: What is the name of the paper?

SHRI A. M. TARIQ: The name of the paper is the Hindustan Times

...زور دیا که اگر آپ ایدیتوان چیف کو امریکه بهیج دیلگے تو ...

it will be treated as an unfriendly act towards the American Government. Another man, within three days, was transferred in consultation 307 RS—7.

with the Editor-in-Chief. This is the incident. I will request you . . .

SHRI S. S. MARISWAMY (Madras): Is it fair on the part <sub>0</sub>f the hon. Member to name a journalist and attack him in his absence here?

SHRI A. M. TARIQ: 1 have asked him to make inquiries. I am not attacking.

THE DEPUTY CHAIRMAN: Mr. Tariq, please do not make any -eferences to names.

SHRI A. M. TARIQ: I am requesting the hon. Minister if it is not a fact ...

THE DEPUTY CHAIRMAN: You may pass on the details to the Minister.

SHRI A. M. TARIQ: Another point.

اهک اور بات میں ان سے درخواست کرنا چاهتا هوں یه اتفی بوی یات نهویارک تائمس کے کارسپونڈنٹ نے جو دلی میں رهتے هیں - جس کو هم چتنی دیر چاهیں یہاں رکھ سکتے هیں۔ کیسے لکھا هے که اس کو منسگزی سے یہ بات معلوم هوئی اور هوم منستری کوئی معمولی منستری نهیں هے -

श्री महेश्वर नाथ कौल (नाम-निर्देशित) यह कैसे कहते हो ?

SHRI BHUPESH GUPTA: Did you get the news that the Home Secretary and the correspondent had dinner?

SHRI A. M. TARIQ: I will tell you. I will read the New York Time\*

[Shri A. M. Tariq.] dated June 13, which says—

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"An official enquiry has quoted that the C.I.A. had given some substantial sums of money to right-wing parties and candidates during the general election. A New York Times report this morning from New Delhi quoted high Government sources."

THE DEPUTY CHAIRMAN: Your time is over.

SHRI A. M. TARIQ: I will take only one minute. I will request not only the Home Minister, but personally Mr. Y. B. Chavan who is one of the noblest citizens of the country and also a political worker, to go into this matter and find out who these officials are; otherwise

همارا آئی - بی - (I.B.) یه بهی نهیں بتا سکتا همارا آفیشیل کون هے - سیں دیانتداری سے اس پوری رپورٹ کو پوہنے کے لئے تیار نہیں عوں جو سی - بی -آئی - نے انکوائری کی - پہلے یه پعه لکانا جاهیئے که . . .

Which is the source which has passed on the information to the New York Times? We shall face the truth whether the whole report is trustworthy or not.

Thank you very much.

ं श्री ए० एम० तारिक (जम्मू एण्ड काण्मीर): मेडम डिप्टी चैयरमैन, जहां तक सी० आई० ए० का ताल्लुक है मैं अपने दोस्त अर्जुन अरोड़ा की इस बात की ताइद करता हूं कि मिनिस्टर साहिब को इस बात की पूरी तहकीक करनी चाहिये और जुरतमन्दाना तरीके से करनी चाहिए। हम चब्हान साहब की हिम्मत को जानते हैं। जहां तक सी० आई० ए० का ताल्लुक है मैं इसके बारें में चन्द एक मालुमात इस

एवान के सामने रखना चाहता हूं। बुनि-यादी बात यह है कि सी० ग्राई० ए० के मायने क्या हैं सी० ग्राई० ए० का मकसद क्या है सी० ग्राई० ए० क्या है।

Discussion

"American people have not been in a position to assess these charges. They know virtually nothing about the invisible Government."

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मेडम, सी० ब्राई० ए० का मक्सद यह है कि जिन मुल्कों में तरक्की पसन्द हकूमतें हैं जिन मुल्कों में जम्हूरी ताकतें हैं जो अमेरिका श्रीर सरमायादारों के साथ मुत्तफिक नहीं हैं ऐसी हक्सतों को गिराया जाय। इस सिलसिले में क्यूबा के बारे में मेरे दोस्त अर्जुन श्रूरोड़ा ने जिकर किया मैं इस बारे में खुद राबर्ट कनेडी को पेण करना चाहता हं।

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<sup>†[ ]</sup> Hindi transliteration.

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THE DEPUTY CHAIRMAN: Operation of the C.I.A. according to his information.

SHRI A. M. TARIQ: Madam, in Burma .

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मेडम, इसके इलावा यू०ए० आर० गवेट-माला और दुनिया के दूसरे मुल्कों में सी० आई० ए० ने क्या किया है मुझे यह कहने की जरूरत नहीं है कि जहां तक फंड्स का तालुक है करोड़हा डालर इस आर्गनाइजेशन के डिस्पोजल में हैं।

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SHRI A. M. TARIQ: Yes, this is the Time dated 24th February, 1967.

मेडम, इसके इलावा हिन्दुस्तान में भी इस आगंनाइजेशन के बहुत बड़े बड़े हाथ है। मैं मोहन धारिया की इस बात से इत्तेफाक करता हुं कि हमें अपना किरदार इतना [Shri A. M. Tariq.]

बलन्द करना चाहिये कि हम किसी का पैमा कबल न करें लेकिन इस मल्क में सिफं मेम्बर पालियामेंट नहीं बसते हैं । इस मुल्क में बड़े गरीब लोग बसते हैं। इस मुल्क में तादाद उन लोगों की है जो इल्म से नावाकफियत रखते हैं। सी० ब्राई० ए० का ब्रादमी कोई भूत नहीं होता है इसमें बड़े पढ़े लिखें ग्रादमी, तांजर, वकील, डाक्टर, प्रिंसिपल वे लोग सासाइटी पर ग्रसर रखते हैं (interruptions) हां, ए० डी० मणि जो सोसाइटी पर काफी कब्जा रखे हुए हैं, जिनका सोसाइटी पर ग्रसर हो, उनको सी०ग्राई०ए० इस्तेमाल करता है । सी० ग्राई० ए० ग्रली मोहम्मद तारिक, ग्रर्जन अरोडा, मोहन धारिया, शाम कुमारी खां. ऐसे लोगों को शामिल नहीं करता जिन की दौड़ मुला के दरवाजे तक होती है। सी० ग्राई० ए० उनको इस्तेमाल करता है जो जमीन से लेकर ग्रासमान तक उडते हैं। जिनकी पहुंच समाज के हर कोने तक है। मैं सिर्फ एक वाक्या बताना चाहता हूं ग्रोर होम मिनिस्टर से दरख्वासत करना चाहता हं इस वाक्या की तहकीकात करें।

दिल्ली का एक वड़ा मशहर अखबार है उस अखबार के एडिटर-इन-चीफ को वाशिगटन को तबादला होना था । मालकों ने फैसला किया कि एडिटर-इन-चीफ वाशिगटन जाएंगे लेकिन इस दौरान-मुझे उनका सही नाम शायद मालम नहीं है, मिस्टर रोस्टो जो अमेरिकन ग्रमिस्टेन्ट सैन्नेट्री ग्राफ स्टेट हैं - यहां ग्राये

SHRI BHUPESH GUPTA; What is the name of the paper.

SHRI A. M. TARIQ: The name of the paper is the Hindustan Times . . .

. . . जोर दिया कि ग्रमर जान एडिटर-इत-चीफ को अमेरिका भेज देंगे ता . . .

it will be treated as an unfriendly act towards the American Government. Another man, within three

days, was transferred in consultation with the request you . . .

Discussion

SHRI S. S. MARISWAMY (Madras): Is it fair on the part of the hon. Member to name a journalist and attack him in his absence here?

SHRI A. M. TARIO: I have asked him to make inquiries. I am not attacking.

THE DEPUTY CHAIRMAN: Mr. Tariq, please do not make any reference to names.

SHRI A. M. TARIQ: I am requesting thehon. Minister if it is not a fact . . .

THE DEPUTY CHAIRMAN: You may pass on the details to the Minister.

SHRI A. M. TARIQ: Another noint.

एक ग्रौर बात में उनसे दरख्वासत करना चाहता हं यह इतनी बड़ी बात न्युयार्क टाइम्स के कारस्पों डेन्ट ने जो दिल्ली में रहते हैं जिस को हम जितनी देर चाहें यहां रख सकते हैं। कैसे लिखा है कि उसको मिनिस्ट्री से यह बात मालम हुई ग्रौर होम मिनिस्ट्री कोई मामुली मिनिस्ट्री नहीं है।

श्री महेश्वर नाथ कौल (नाम-निर्देशित): यह कैसे कहते हो ?

श्री ए० एम० तारिक : इसने कहा है।

SHRI BHUPESH GUPTA: Did you get the news that the Home Secretary and the correspondent had dinner?

SHRI A. M. TARIQ: I will tell you. I will read the New York Times dated June 13, which says-

"An official enquiry has quoted that the C.I.A. had given some substantial sums of money to right-wing parties and candidates during the general election. A New York

Times report this morning from New Delhi quoted high Government sources."

THE DEPUTY CHAIRMAN: Your time is over

SHRI A. M. TARIQ: I will take only one minute. I will request not only the Home Minister, but personally Mr. Y. B. Chavan who is one of the noblest citizens of the country and also a political worker, to go into this matter and find out who these officials are otherwise . . .

हमारा आई० बी० यह भी नहीं बता सकता हमारा आफिशियल कौन है। मैं दयानतदारी से इस पूरी रिपोर्ट को पढ़ने के लिए तैंयार नहीं हूं। जो सी० बी० आई० ने इन्ववायरी की, पहले यह पता लगाना चाहिये कि Which is the source which has passed on the information to the New York Times? We shall face the truth whether the whole report is trust-worthy or not.

Thank you very much.

SHRIMATI YASHODA REDDY (Andhra Pradesh): Madam Deputy Chairman, I have been listening to the debate about the CIA. for the last few minutes. It certainly hurts me that we should give so much prominence to what has been said by the New York Times. Madam, this sort of mistrust and atmosphere that foreign money is being used in this country is being generated for quite a long time. But since, of late, papers from outside the country have reported we would not take cognizance of it. Here, Madam, there are only two things which I would like to place before you. If at all there has been an allegation, the Home Minister was almost categorical. He said that there has been no leakage and whatever the New York Times has quoted was more less a guess or conjecture. I hope what he has said is true; otherwise I would request th? Home Minister to find out how this leakage came.

This is not the first time. Madam, whether it is in India or whether it is outside, that this sort of leakage is going on, and it is certainly not good for our country. Madam, whosoever has been responsible for this leakage, I must certainly tell the Home Minister, has neither been a friend of the nation nor has done any good service to the country, we must know.

Madam, the New York Times, as we know, has condemned not one party or a few parties, but they have condemned almost the whole democratic set-up of this country. It is certainly an insult to our nation. And, Madam, though we have been free only for the last twenty years, I should say we are really a mature nation and it is not for anybody to condemn our democratic set-up. Whosoever has. leaked out the news has tried  $t_0$  upset our Indian Parliamentary democratic system. We have to find out who is responsible for this and condemn him.

Another thing I would like to bring to the notice of the House, Madam, is this. It is a fact—the Home Minister may or may not like to confirm it—that foreign money is flowing into India, whether it is from the West or from the East and, maybe, politically or during elections also it might 'lave been utilised, I do not know. Certainly, I am not aware of it. I have-not fought the election, and even when I fought it, I never got any money, whether it is C.I.A. or any other things. I used my own money.

SHRI ARJUN ARORA: You fought without money.

SHRIMATI YASHODA REDDY: No. But one thing we should remember. Ours is a very large country. Politically we' are a nasont country. We have not yet completely built up our economy and our defences. We are still in the stage of, despite being very big, trying to build up into a world power. There are so many

[Shrimati Yashoda Reddy.] big powers in the world, Russians and Americans. These two powers of the world are trying to Balkanise the whole world.

SHRI V. M. CHORDIA (Madhya Pradesh): Now China is third.

## SHRIMATI YASHODA REDDY:

Leave China alone. These two forces are trying to help other countries. They are vying with one another in calling names, the pro-Americans trying to say that we are going pro-socialist, and the pro-socialist saying that we are pro-capitalist. And fortunately or unfortunately, even we. Members of Parliament, in India have learnt this sort of mud-slinging busineess. We start saying that the Communists are getting money from outside and the others saving that the others are getting money from other sources. By this sort of thing, let me say, we are only falling into the trap of either this country or that country. Let us not. as Mr. Dharia said, depend on anybody; let us try to live on our own. And let us also not fall into the trap of either the East or the West, and then fling mud on each other which means ulitmately on our ownselves. Let us not create so much of confusion. Let us not fall into the trap of these big powers. Let us look after ourselves. Let Us safeguard the dignity and the integrity of our country.

Finally, I would say that whosoever has been guilty must be brought to book, if there has been a leakage.

THE DEPUTY CHAIRMAN: That will do

SHRIMATI YASHODA REDDY: Let us not destroy ourselves by proclaiming ourselves either as American friends or as Russian friends. That is all that I would like to say.

THE DEPUTY CHAIRMAN: Mr. Mulka Govinda Reddy. I am sorry I overlooked your name.

SHRI MULKA GOVINDA REDDY (Mysore): Madam, Deputy Chairman, I do not want any foreign money to interfere in the affairs f our country whether it is from the U.S.A. or the Communist countries or any other country. It is unfortunate that some distorted version of the report of the Central Bureau of Intelligence has been published in the New York Times. The report says that some high Government officer seems to have briefed this correspondent of New York Times. It is pertinent that the Government should make a thorough enquiry into this leakage and the alleged charge that the source is a very high Government officer.

Discussion

Madam, Deputy Chairman, it is not proper for any country to interfere in the internal affairs of other eour tries. We have adhered to this policy. I do not want foreign money to interfere in the elections of our country. It is a calumny that this report has been published in the New York Times saying that almost all political parties in India have received money from one source or the other. According to this report, it is said:

"The amount of money spent by Communist Embassies backing the left-wing was reportedly even more than the sum spent by the U.S.A."

So it is an all-pervading report meaning that all parties are in the pay of foreign Embassies or foreign sources.

It is true that C.I.A. money has been spent in other countries to subvert democracy. Therefore, it is necessary that Government should take proper action with regard to he flow of foreign money into political parties' funds. The Government should institute an enquiry into the sources of money that each party mobilises to fight the elections. I demand that a Parliamentary Committee be instituted into the sources of money that political parties get for fighting elections.

Madam, the Home Minister said this morning that a report of the Central Intelligence Bureau has been received by the Government and that he had no time to study his report. The New York Times published extracts of this report, maybe distorted, maybe based on conjecture, on June 13 and 14. This report has been published in the Indian Express and other newspapers. I would like to ask the Home Minister, after having seen this report published in Indian newspapers, and when he confessed that he had already received a report from the Central Intelligence Bureau, that he should come out openly to say that the report that has been published in the newspapers is utterly wrong, far from the truth, or he should confirm that there is some element of truth in the report that has been published in this newspaper.

Madam, I would like to categorically repudiate that the Praja-Socia-list Party has not received any money from any foreign country. The Praja Socialist Party General Secretary, Mr. Prem Bhasin, has already repudiated this report, this calumny and Mr. Surendranath Dwivedy, Leader of the P.S.P. Group in the Lok Sabha, has also categorically repudiated this report. I would, therefore, ask that the Home Minister should come forward and place the report on the Table that has already been submitted to the Home Ministry by the C.B.I. It is not proper to delay matters because already some sort of maligning is going on and some sort of calumny is going on against certain parties. It is not proper for the Government to keep quiet and not place the report on the Table. According to this report of the newspapers, "The Government of India reportedly had no plans to make any report to Parliament and there would be no public protest to the U.S.A. or to the Communist Governments." And the report in the New York Times says "It is understood the report had been studied by Mrs. Gandhi and Mr. Chavan". Mr. Chavan says he has received the report but he has not studied it. Yet

this report says that both the Prime Minister and the Home Minister appear to have studied this report. So my humble suggestion and also demand to the Home Minister is that, in fairness to all political parties, he should place the report of the C.B.I, on the Table of the House and a Parliamentary Committee should be appointed to enquire into the sources of the money that political parties receive, either from foreign countries or from indigenous sources. Also the leakage of this report should be enquired into and the high Government source that has been quoted in this report should also be enquired into and proper steps should be taken to put down such things.

Discussion

SHRI DAHYABHAI V. PATEL (Gujarat): Madam, it is a matter of regret to everyone that the fair name of this country should be tarnished in the foreign press by a report of this type. If, however, the report is true, it calls for some action. I have taken care, Madam, to get a copy of the statement that the hon. Home Minister made here this morning. He said that the report was being examined carefully. He did not say that he had no time to study it. But at the end, he says "The bureau's finding are only conjectures." So if a report of this type is published only on conjectures, this is also a matter that needs careful consideration.

SHRI B. K. P. SINHA (Bihar): No, only the New York Times' findings, no Bureau.

SHRI DAHYABHAI V. PATEL: But that is the thing that has tarnished our image most. As regards the report that the hon. Home Minister is considering, I would like him not to delay the matter very long. Madam, the Secretary of the Swatantra Party, Mr. Masani, denied flatly that the Swatantra Party receive any money from this source. Mr. Dandekar, Acting Secretary, has denied that our party received any money from this source. Both of them have affirmed

[Shri Dahyabhai Patel.] that every pie that this party receiv ed is accountable and that the acco unts can be produced regularly. So there is no question of the Swatantra Party having received any money of this type. But it is certainly a matter of regret that money of this type should come and try to influence our country's policies. Madam, how does this start? I would like the Home Minister to correct me if I am wrong. The Prime Minister ten years ago, when she was not the Prime Minister, said that foreign money was playing an important part in elections in this And the then Prime Minis country. ter, her father, Pandit Jawaharlal Nehru, said no money was coming into the country. Madam, after that perhaps money or what money can buy and so many things have into this country visibly newspapers, printing presses and so on, on a paywhen-you-can basis. I am referring to Patriot and Link. On what basis have they come? Questions were put in Parliament. Have they not come here to influence elections? What has Government done about it? Thein. what is the policy those papers follow? What is the country whose directions papers follow? What those is the history of the world wherever such organisations have gone? Have we not before us the history of the East European countries where countries have been taken over by subversion, by propaganda, by disrupting the economy and by creating chaos? Are we not very nearly in such a condition? What are these gheraos ? What are these incessant types of strikes? It is not only a question of high prices. It is a vicious circle. It is a vicious circle that produces strikes, then increased prices and then again you have further demands. Then you have idleness or gherao or sit-in strikes. Where does all this trouble come from? Are they sources inside the country who do this? Surely, it is not the Indian businessmen, who I believe are patriotic, who finance such thing to destory each other and to destory their business? a matter which the

Government shoud carefuly look into. Madam, I am one of those who have been quarrelling about it for a long, time. You will remember, Madam, that I asked repeatedly questions about the monies in the Bank of China and where they went. At one time, we were assured that a statement would be laid on the Table. After two years of persistent questioning, the last that we heard of it was that it was not considered to be in the public interest to answer the question. Madam, this is where the root of the trouble is. The Congress Party is not sure of itself. The Congress Party looks once this side and once that side, once wants something here and once wants something from there. It is the Congress Party's greed for money that has made the elections so expensive, that has made businessmen so corrupt. You go on putting pressure for getting money. To pay you money, some of them- I certainly deprecate it—have collected black money to pay to the Congress funds. This is the root of it.

SHRI R. T. PARTHASARATHY (Madras): Is the Swatantra Party coming out successful without spending any money?

DAHYABHAI V. PATEL: Therefore, I support any demand for an enquiry. It is certainly time that the Government woke up. But does the Government want to wake up? Does the Government want to allow us to make progress or does the Government want to lead the country to chaos? I am not sure. The Prime Minister does not seem to be sure who are her advisers, where they are taking her and where the country is going every day. We are going economically to ruination. In the world we are kicked. Our prestige is at the lowest. In our Own country, our policemen are slapped. This is the worst situation we have come to. And who is responsible for it? It is the Congress Party that is responsible for this. Thank you.

श्री विमलकुमार मन्नालालजो चौरहिया (मध्य प्रदेश) : उपसमापति महोदया, सब से पहले जो प्रकाशन में जनसंघ का नाम लाया गया है उसका में पुरा जिज्ला जोर है मझ में कड़े शब्दों के साथ खंडन करता हं ग्रीर यही खंडन जो जनसंघ के प्रध्यक्ष हैं लोक सभा के सदस्य श्री बलराज जी मधोक, उन्होंने भी किया है।

जनसंघ एक राष्ट्रीय संस्था है, उसकी जडें भारत में हैं और वह भारत के नागरिकों के त्याग और तपस्या से ही प्रेरणा पाता है ग्रौर उसी से श्रपने श्राप की सींचता हि। यह जो रुपया हमारे यहां पर आया वह हमारो सरकार की जो नीति है उसके परिणामस्वरूप हो आया। हमने रुपयों में अपने निर्यात के माल का भगतान लेना प्रारम्भ किया ग्रौर वह रकम हमारे यहां पर फैलतो गई और उस फैलो हुई रकम में हमारे यहां पर सामाजिक, राजनैतिक, ग्राथिक ग्रीर सांस्कृतिक जीवन को भ्रष्ट करने का प्रयास किया और वह अनवरत प्रयास उनका चलता जा रहा है।

जनसंघ ग्राज से नहीं, 5-6 वर्षों से यह मांग करता ग्रा रहा है कि इस प्रकार का रुपया चाहे वह अमरोका से ब्राता हो. चाहे रूस से बाता हो जिस देश से बाता हो उसकी जांच की जानी चाहिए और उस पर रोक लगनी चाहिए । उपसभापति महोदया, यह वन चाहे चुनाव के खर्व के लिए, चाहे धर्म-परिवर्तन के लिए, चाहे नागाओं ग्रीर मिजी को भड़काने के लिए, या हमारे यहां पर श्रश्लील साहित्य की भरमार करने के रूप में भाता हो, उसका एकमान लक्ष्य यह है कि देश में ग्रव्यवस्था फैल जाय, चाहे ग्राधिक रूप से हो, सामाजिक रूप से हो, चाहे राजनीतिक रूप से हो, अराजकता की स्थिति हो जाय और यहां का जीवन भ्रष्ट हो जाय । यह देश के नैतिक स्तर को गिराने की धोर ले जा रहा A 1

हमारा देश लोकतंत्र में विश्वास करता है। लोकतंत्र की कुछ परम्पराएं होती हैं। यह जो पैसा चनाव में खर्च किया जाता है--जिलकी सीमा हमने कानन से बांधी है मगर उसके बावजद ग्रधिक पैसा खर्च किया जाता है-वह हमारे नैतिक स्तर को अंचा उठाने वाला नहीं है गिराने वाला है। अगर इस तरह से यह परम्परा चलती गई तो हमारा लोकतंत्र खतरे में पड जायगा । इसलिए यह ग्रत्यन्त ग्रावश्यक है कि हमारे देश के नैतिक स्तर को ऊंचा उठाया जाय।

Discussion

यह जो हमारे यहां के गृप्तचर विभाग की गुप्त रिपोर्ट प्रकाशित हो गई--कन्जेक्चर्स ही हों--यह बहुत शर्म की बात है और हमें इससे सबक लेना चाहिए। सी० ग्राई० ए० का हमारे यहां पर कितना प्रभाव होता जा रहा है कि गृप्तचर विभाग की गृप्त रिपोर्ट विदेशों में चली जाती है। इससे सबक लेने की जरूरत है श्रीर मैं चह्नाण साहब से विशेष रूप से ग्राग्रह करूंगा कि इसमें किसी ग्रादमी को स्पेयर करने की जरूरत नहीं। जिसने इस पाप के काम को किया है हमारे यहां की गप्त रिपोर्ट को प्रकाशित करवाने में मदद की है वह सुली पर लटकाए जाने के काविल हैं। सबसे पहले इसकी ब्रावश्यकता है।

ग्रव चुंकि उस रिपोर्ट का कुछ हिस्सा प्रकाशित हो चुका है-वह सही है या गलत-उसमें भिन्न भिन्न दलों के नाम लिए गए हैं, वह संसार में भारत का गलत नक्शा पेश करती है इसलिए यह अत्यन्त आवश्यक है कि जासन इस रिपोर्ट पर जीव्र निर्णय लेकर प्रकाशित करे और प्रकाशित करने के साथ ही एक दिब्यनल बिटाएं। मैं पालियामेंट के सदस्यों की कमेटी के पक्ष में नहीं हूं क्योंकि पालियामेंट कमेटी के सदस्य किसी न किसी दल से सम्बन्धित हैं---ग्रीर सब दलों के नाम इसमें लिए गए हैं--इसलिए मैं चाहता हूं कि

[श्री विमल स्मार मन्ताला तजी चौरडिया] सुप्रोम कोर्ट के जज की हैसियत का खादमी टिव्यनल में यैठे ग्रीर उस रिपोर्ट को जांच के लिए रखा जाय, सब दलों को इस बान का अवसर दिया जाय कि वे अपनी सफाई पेश कर सकें और उसके बाद फाइंडिंग देकर, रिपोर्ट को लोगों के सामने रख कर उसका निर्णय प्रकाशित करे।

इसके साथ ही साथ हमारे यहां पर विदेशी पैसे का प्रभाव न बहे, इसकी रोक आवश्यक है। लेकिन एक ओर तो हम एक एक रुपए के लिए भाख मागते हैं ग्रार दूसरी ओर चाहें कि विदेशी रुपया न आए, ये दोनों ची नें च नेंगी नहीं। इसके लिये हमारे मौरारजी को कांग्रेस दल को जो शासन में है उसकी निर्णय लेना पडेगा कि हमारी योजनाएं ऐसी होनी चाहिए कि हमें विदेशों का मंह न देखना पड़े, जितनी लम्बी हमारी सौर हो उसी के हिसाब से हम काम चलाएं, उसी में निर्वाह करें। एक ग्रोर तो ग्राप विदेशों से भीख मांगते फिरें और दूसरी और उनके रुपए का प्रसाव भी न हो--यह हो नहीं सकता । इसलिए हमारे देश की रक्षा के लिए, हमारे देश की सार्वभौमिकता के लिए. हमारे राष्ट्र का नैतिक स्तर ठीक रखने के लिए, हमारे यहां देशमक्ति की जहें हिलें नहीं इसके लिए यह अत्यन्त आवण्यक है कि सरकार परी नीति पर विचार करके निर्णय ले और जो मैंने निबदन किया है उसे पूरा करवाने की क्रपा करें।

SHRI BHUPESH GUPTA: Madam, Deputy Chairman, a few issues are involved in this. The first issue is whether there has been a leakage of the alleged C.I.P. report with the Home Minister and the Prime Minister. We are not clear about it. Whatever the report is made of, conjectures or otherwise, the American paper, the New York Times, says Ihat its contents are based on materi-ils supplied by some official sources in India. Therefore, according to the

paper, it is a case of leakage. Now the Home Minister has been in posses sion of this report for some time. He should be also in a to tell us now whether the New York Times report is substantially correct, thereby establishing a case of leakage. This is very very important. Now I would ask him to lay the C.I.B. report on the Table of the House. Should he have any hesitation, tentatively I would suggest to him that he should show the report to the Chairman of this House and the Chairman should compare it with the report which appeared in the New York Times and then kindly tell the House whether it is a case of leakage. We can settle it that way. Quite apart from the merits or demerits of what the C.I.B. has written, the position should be made absolutely clear. Four days ago he said that he had not studied it. I am sure by now he has studied it. We should like some light to be thrown on the subject. Then, if it is a case of leakage, it is a serious matter. Nobody knows in this country how things are transmitted to the U.S.A. I have heard it said in the Congress circles that some 10 days ago there was a dinner between the Home Secretary, Mr. L. P. Singh, and the correspondent of the New York Times and this report appeared after that dinner. I cannot vouch for it but I say that I have heard it in the circles of the ruling party.

SHRI A. D. MANI (Madhya Pradesh): How many were present at the dinner?

SHRI BHUPESH GUPTA: I do not know. You find that out. Therefore it is for the Home Minister to find out. He can find it out toy a simple question put to the Home Secretary. I am not saying anything but this is being said.

Then with regard to this, first of all I would not like the C.I.B.

investigate into the affairs of any\* political party in the country. What right has it got? It is an outfit of the Congress Party in power. It is an outfit of the Government and I am not one of those of the Opposition who is going to submit to an investigation or probe by an organisation which is an appendage of the Congress administration. Significantly enough, practically all the parties have been mentioned directly or indirectly in this report. The entire Opposition has been mentioned but the report gives no indication of the Congress Party at all. Am I to trust such an organisation?

SHRI RAJNARAIN (Uttar Pradesh): Congressmen are mentioned.

SHRI BHUPESH GUPTA; Congressmen do so many things. Leave them out but the Congress Party is not mentioned. It is rather significant but we will know when the report is published. If at all there is to be an investigation, the C.I.B. or any outfit which has anything to do with - the Congress party in power or whichever party is in power should have nothing to do with the investigation. It is out of bounds for investigation. We do not have faith in that. We know what kind of report it produces when it is necessary to put in detention and to persecute and malign certain parties in the interests of the ruling party. Therefore I make it absolutely clear and I ask my Opposition friends also not to put faith in an outfit of the Congress Government. You can have parliamentary investigation investigations, I do not mind.

With regard to the CIA. what are you doing? Are you carrying on any investigation into the operations of the C.I.A.? First of all find out how to operate. Then we will discuss about the money. The exposure of the C.I.A. has come from the U.S.A.

itself, for example, in the form of five articles in the *New York Times* of April last year plus an editorial:

"Many people directly in C.I.A. operation have admited in public statements about the C.I.A. funds being given to various organisations and individuals in different parties."

The only thing I would like to say in this connection is, I would ask the Home Minister personally to read those articles-and I can supply him copies of them as I have got them cyclostyled-and you will see that in this article it is said that the Singapore Prime Minister made a press statement—it is quoted in one of the articles—that the C.I.A. offered him a bribe of 3.3 million dollars in order to hide something which was not convenient to the Americans. No other than the Singapore Prime Minister revealed it to the press. In those articles it is said that the C.I.A. wanted a man in President Nasser's office. They were trying to get information from there. Similar other instances are given. Am I to understand that the C.I.A. operators here are not putting men in high places, high and important offices and establishments of the Government? Our information is that the C.I.A. has cast its net far and wide in high places. And I should also like to know whether the C.B.I, itself is free from the C.I.A's influence. The point is whether the Central Intelligence Bureau and other investigating authorities of the Government of India are tree from C.I.A.'s influence; that should be found out. I have gone through Patterson's books in which it has been pointed out how some of these Intelligence agencies of the Government of India were working alon" with the C.I.A. and the American agents in India Calcutta and other places. Madam Deputy Chairman, all this calls for investigation. The Home Minister should not allow these parties to toe maligned. We shall settle our quarrels here. But, Madam, internationally the parties working in

[Shri Bhupesh Gupta.]
Parliament have been maligned—by 1
leakage. Now we shall see to the leakage,
the investigation into the leakage carried
out by one or more officers of the Government
of India.

Madam Deputy Chairman, I regret that my hon friend unnecessarily brought in the Patriot' and the 'Link' here. How do they come? They are a public limited company. can see their accounts. Certainly they are progressive left wing papers. But that is no reason why they should be accused on that They can find it out from their accounts, etc. Let me make it clear that I have nothing to do with them. I have up to now never been to that office. But simply because Shri Dahyabhai Patel does not like it, therefore, it should not be attacked in this manner. It is a company registered. The shareholders are there. Some Congressmen are there, I find. Some friendly Swatan-tra people may be there also as shareholders, it can be found out. But it is not proper to attack it in the absence of facts. But then Mr. Dahyabhai Patel omitted one thing; he omitted the Congress of Cultural Freedom of j which Mr. Masani is the high priest, and that Cultural Freedom itself has Congress of admitted, and Mr. Masani has also admitted that the Congress of Cultural Freedom gets money from the C.I.A. And my friend. Mr. Dahvabhai Patel, the beloved friend of Mr. Masani, does not know home truths in this matter, and it is a little surprising, Madam Deputy Chairman. I hope Mr. Chavan will rise to the occasion, because the reputation of most of the parties is at stake. My friend of the Samyukta Socalist Party said that his party has not been named. My party has not also been named. But that is not the point. Left wing parties, who do not know? But that is not the point. The point is that the parties functioning under the Constitution in Parliament, making together, what we call, our parliamentary institutions and the democratic system have been tarred with the blackest brush.

Therefore, to vindicate their honour, to vindicate their dignity, to vindicate their the first reputation in place the leakage should be tracked down. Firstly, the person or persons responsible should be punished. And. secondly, the cards should be laid on the Table of the House. We are prepared to come under the gaze of the entire world and vindicate our individual honour as well as the honour of the entire country. At the same time I would again appeal to the Home Minister for goodness' sake; Chavan, Ministers do come and go, Mr. the cloak and dagger policy of the but C.I.A. remains. Hold a thorough into the operations of the C.I.A. Locate their seats. Locate their centres. See through how or institutions they many universities have penetrated. Look into how many the South and the North Blocks, offices in and other places including those where your intelligence service is located they have This is for the good of the penetrated. This is the greatest security country. measure today that you can take. Or else, it seems that their job, or the Government's job, is to carry out even assassinations even, if necessary,—that job is all still secret— in order to serve the pentagon and other sources. Therefore, I hope, Mr. Chavan will take the opposition into confidence and tell us the manner in which he is carrying out a thorough investigation, a probe, into C.I.A.'s operations in the country which, by all accounts, are growing day after day.

Discussion

SHRI A. D. MANI: Madam Deputy Chairman, the debate on this subject shows the anxiety and consternation which Members of Parliament feel about the disclosures which have been made about certain intelligence agen-cey, the Central Intelligence Agency. In this connection I may say that even the person who established the Central Intelligence Agency, namely, President Truman, who made it a part of the Defence Budget of the United States not subject to any audit, recently said:

"We have grown up as a nation respected for our free institutions and for our ability to maintain a free and open society. There is something about the way the C.I.A. has been functioning that is casting a shadow over our historic position and I feel that we need to correct it."

That is to say, the father of the Central Intelligence Agency, President Truman, has said that he is anxious about the way in which the Central Intelligence Agency has been functioning. Madam, it is well known that the C.I.A. has been responsible many acts of subversion all over the world, and one of the recent stories that has been put forward,-I may mention it to the House—is that the poster warfare that is going on in China is financed by the Central Intelligence Agency. All those Red Guard posters, which are appearing in Peking, they give advance views, which are not known even in Peking. They are printed in Taiwan and air-brought, so that the regime in China may thus be subverted. I do not know how far it is true, that the Central Intelligence Agency is responsible for what is happening in China.

Regarding the report which has been submitted to the Home Minis ter, I would like to say that the C.B.I, of India is not the C.I.A. of America. The C.I.A. of America got some ruthless efficiency about it. The C.B.I. has not been able to put Mr. Biju Patnaik on the mat. The C.B.I, has not been able to catch even the small flies among the corrupt Chief Ministers in the country. I do not attach much credence to the report, the C.B.I, has submitted to the Home Minister, because much of it is based on hearsay. Regarding the C.I.A. I have read somewhere that the organisation is so secret that nobody knows who is a member of the organisation. If you talk to and ask the head of the C.I.A. whether A or B is a member of the

organisation, he would not confirm it. The only person who has got the right to ask for information about the C.I.A. is the President of the United States and nobody else, and the President of the United States is a very busy man; he does not know who are the members of the C.I.A. I do not think that our Central Intelligence Bureau would have really got any information except bazaar gossip about various parties. This is not to say that foreign money has not been flowing into India to finance political activities. There is some credence in the report that the election against Mr. Krishna Menon was also influenced by foreign money, because money was flowing so freely. I do not suggest that the patriotic parties which are represented here by the P.S.P., the Jana Sangh and the applied Swatantra would have for money to any foreign agency. But it is likely that infiltration of foreign money might have taken devious forms in the shape of donations by patriotic individuals who wanted certain parties to succeed. This kind of thing goes on in every country, no investigation, not even parliamentary investigation of the kind that has been suggested, can find out the real culprits in the matter. But, Madam, it is a matter of honour. The Central Intelligence Bureau of our country has submitted a bazaar gossip report to the Government and defamed many parties except the party to which my hon friend, Mr. Rajnarain, belongs, which has not been traduced by any party because nobody is likely to trust it with funds. I would only like to suggest that since the honour and integrity of political parties has been challenegd, the Government of India should appoint a retired Judge of the Supreme Court and ask him to conduct an inquiry so that those who have allegations to make may lay them before that Judge, and I am confident that all political parties would be acquitted of the charge of receiving foreign aid for carrying out their political activities.

श्री गोड मुराहरि (उत्तर प्रदेश) : मैडम डिप्टी चेयरमैन मैं पहले तो यह आरोप करना चाहंगा कि जो सी० बी० ग्राई० हमारे यहां की है उसमें कुछ ऐसे लोग हैं जो सी० घाई० ए० के साथ संबंधित हैं। मैं इसलिये यह बारोप लगाना चाहता हं क्योंकि जो इन्टेलिजेन्स सिस्टम हिन्द्स्तान का रहा है वह संग्रेजों के जमाने में ब्रिटिश इन्टेलिजेन्स था और इसरे वरल्ड वार के समय ऐसा ग्ररेन्जमेन्ट किया गया था जिसके ग्रंतर्गत श्रंप्रेज श्रीर श्रमरीका ने मिल कर इंटेलिजेन्स करने के लिये हिन्दुस्तान में संस्था बनाई थी ग्रीर उसके बाद हिन्द्स्तान में कलकता के टालीगंज में एक दफ्तर खला था जहां ग्रमेरिका. इंगलंड ग्रीर हिन्दस्तान की इन्टेलिजेन्स का एकोकरण हुझा, वही इन्टेलिजेन्स शाखा श्राज सो० ब्राई० ए० में परिगत है, इसमें एक परम्परा चल रही है। अंग्रजों के जमाने से उसके बन्तर्गत सो० बाई० ए० ग्रीर सी० बी० ग्राई० का ताल्ल्क खल्लमखल्ला रहा है। मैं यह जानना चाहता हं कि क्या यह सही नहीं है कि पिछने साल सी० बी० ग्राई० के छ: ग्राफिसर सी० ग्राई० ए० भेजे गये थे जहां स्टडी करने के लिय एक योजना बनाई गई थी। तो मैं यह ब्रारोप लगाता है कि जो हमारे देश में सो० बी० आई० है उसमें कुछ ऐसे लोग हैं जो सी० ग्राई० ए० के साथ ताल्लक रखते होंगे और इसलिये यह साफ होता है कि लोकेज भी उसी एजेन्सी के जिस्ये हुई है।

SHRI M. N. KAUL: It is a very interesting theory.

श्री गोडं मुराहरि : थ्योरी नहीं है फ़ैक्ट है। इसको कांट्रोवट करना चाहेंगे तो करेंगे। जहां तक फारेन मनी का सवाल है यह उही है कि हिन्दुस्तान में फारेन मनी आता रहा है और आ रहा है और न सिर्फ जनरल इलेक्शन के समय आता है विल्क कई संस्थाओं को बरावर दिया जाता है चाहं वह सी० आई० ए० के जिस्से हो या कम्यूनिस्ट देशों के जिस्ये हो। लेकिन मैं यह जानना चाहूंगा कि जो यह रिपोर्ट सी० आई० ए० ने दिया है अगर इसमें एक भी तथ्य है और अगर तथ्य न हीं है तो इस सरकार के लिये उचित होगा कि इसके बारे में कोई एक जांच बैठाए। मैं पालियामेन्ट्री जांच के पक्ष में नहीं हूं क्योंकि पालियामेन्ट्री मेम्बर्स द्वारा जांच होगी तो उसमें कई पार्टियों के रिप्रेजेन्टेटिव्ह होंगे एक दूसरे की लीपापोती में लगेंगे, कोई नतीजा नहीं निकलने वाला है। इसलिये मैं चाहता हूं एक जुडीशल इन्क्वायरी हो, सारी रिपोट्स उनको देदी जांय सारी सरकार की फैसिलटी उनको देदी जांय और फिर वह हमारे सामने पेश करे कि क्या तथ्य है, क्या झुठ है।

Discussion

श्री महेश्वर नाथ कौल : जज को तो कभी एविडेन्स ही नहीं मिलेगा ।

श्री गोडे मराहरि: सरकार के पास जो सबत है वह दे दे, सी० ग्राई० ए० के पास जो है वह दे दें ग्रीर फिर जज बैठकर फैसला कर ले। दूसरी पार्टी के लोगों को भी बुलाना चाहे तो बलाकर तहकीकात कर लें। दूसरे यह भी पता चलेगा कि सी० म्राई० ए० का सी० बी० ग्राई० के साथ कितना ताल्लक है भीर ऐसे कितने व्यक्ति हैं जो उनसे ताल्लक रखते हैं पुरानी दोस्ती होने की वजह से भौर किसी लिंक की वजह से हो और फिर सी॰ बी० ग्राई० को साफ करने की कोशिश की जाय होम मिनिस्टी के जरिये । भवेश गव्त जी के बयान से मैं पूरा सहमत हं कि सी० बी० ग्राई० सरकार की एजेन्सी है ग्रीर उसकी जो भी जांच होगी दूसरी पार्टियों को बदनाम करने की जांच होगी। इसलिये मैं उसके पक्ष में नहीं हं।

तो सी०बी०आई० का जहां तक मामला है वह न सिर्फ इलेक्शन के बारे में बल्कि सारी एजेन्सीज के बारे में हो, चाहे वह युवक संस्था हो, चाहे वह कलचरल फीडम की संस्था हो, चाहे वह किताबों की संस्था हो, चाहे और कोई

ढंग की संस्था हो जो भी हो। जहां जहां वैसा उनका ग्राता है सारी चीज की जांच होनी चाहिये और साथ साथ मैडम में गृह मंत्री साहब से यह अर्ज करूंगा कि सी० ग्राई० ए० की सिर्फ पैसे के मामले में जांच न हो बल्कि सी० आई० ए० जो करतूत आज हिन्दूस्तान में कर रहा हो जगह जगह पर, चाहे बह कोई संस्था के जरिये हो, या हमारे नाथं ईस्ट फन्टियर में हो जहां मिजोज हैं, नागाज हैं उनको भड़काने में जो लगे हैं, उन सभी चीजों की तहकीकात हो जानी चाहिये क्योंकि मझे डर है कि कुछ फारेन संस्थाएं ऐसी हैं जो हिन्द्स्तान का विघटन करने की बौर हिन्द्स्तान की एकसूबता को नष्ट करने को साजिश कर रही हैं और इसलिये में चाहुंगा गृह मंत्री साहब इसके बारे में भी सचेत हो जांये और उनके बारे में भो इन्क्वायरी कराएं।

THE DEPUTY CHAIRMAN: Miss Mary Naidu. you wanted just a minute to ask some questions.

MISS M. L. MARY NAIDU (Andhra Pradesh): Thank you, Madam, for calling me. It is really shocking to our honour as a country to hear that money is being thrust on us to make us pro-American, pro-Russian or pro-Chinese etc. Are we not intelligent enough to see that this is only a device to make us fight against each other? And don't we see that they are succeeding in it and we are fighting with each other? With folded hands, I beg of this House and say, do not fall into this pit. Let us be united and let us project our united image to these countries. I want the Government of India to be intelligent and to be vigilant about every country. Whether it is America, Russia or China, they want to do what they think is in the interest of their own country. It is for us to be alert and not to fall into these pits. First, Madam, let me ask a couple of questions. I ask them in the interest of the country as a whole. Is it a fact that the U.S.A. Library in New Delhi has become a

centre for collecting information for the United States of America? Is it true that the Soviet Union also has one agency on the pattern of the CIA, called K.G.B.? May I know whether the Government of India knows about this book called "Moscow's hand in India?"

Discussion

SHRI BHUPESH GUPTA: Have you read

MISS M. L. MARY NAIDU; It was first published in Sweden and then reprinted in Bombay. Has the Government of India checked up the facts revealed in that book? Perhaps it is a very good book. I have not read it and I do not know. What I want is that our Government should be alert. Let our Intelligence Department be really alert and see that we do not sell ourselves to any other nation. Thank you.

THE DEPUTY CHAIRMAN: Mr. Mariswamy, you have just twominutes, for the Home Minister will start replying at 6 o'clock.

SHRI MARISWAMY (Madras): Madam Deputy Chairman, this reminds me of the story of a fellow who in order to spite his enemy cut off his own nose. Now, someone high up in the Government seems to have leaked out this news to a correspondent believing that this would tarnish the good name of other parties. But this is a fact which the CBI has to find out. So first of all they should find out who is the person who leaked it out before we take so much trouble to study the-Report. This seems to be a deliberate, calculated attempt to smear the opposition parties. This has been done earlier also. You may remember, Madam that during the debate on the Appropriation Bill I read out in this House itself a report of some important Congress dignatory accusing opposition parties of taking money from outside. And then I demanded in this House that a public enquiry must be instituted. But nothing happened to my demand and

[Shri S. S. Mariswamy.] now our dirty linen has gone far away to America, wherefrom we have this report. If there is even an iota of truth in the report that some party had taken money, it must be brought out and the general public should know. I want the hon. Home Minister to do that. I have implicit faith in him. He is a brave man and his bravery we saw during the Irido-Pakistan war. So I believe he will not indulge in any back-biting or in any kicking below the belt attitude. So let him place the CBI Report before the House and if it is dirty I'nen we shall take it up here and wash it. After all it is not some war •strategy concerning the war in NEFA or Ladakh. It is a matter concerning ourselves and so it is better that we examine it. Let us examine it. And

'then if we find any truth in it ther. we will appoint a committee to go into the whole thing by a public enquiry. And if it is found that

foreign money was taken by any 'party, even if the leader of that party is hanged no one will raise
•even his little finger against that.

Mr. Bhupesh Gupta, spoke about Mr. Masani. I do not know how he got that idea, I want to tell him that it was Mr. Masani himself who first brought it out to the open public that the said organisation was having some connection with the CIA. He had the courage to do it. Mr. Masani is hundred per cent a patriot and he would not touch foreign money even with a barge pole. That I want to tell my hon, friend. Let us not indulge in these mutual recriminations. Let us face facts and see what the position is. Let the CBI first enquire and find out how the correspondent got the information. Let the CBI check up the movements of the correspondent, his past activities. They can find out which Minister he had seen or which officers he had contacted and thus find out wherefrom he got the news. It is not a difficult job, Madam, and I am sure we will find -that out. Let it be brought into the open. That is my request.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Madam Deputy Chairman, I heard this debate for nearly an hour and a half . . . .

Discussion

AN HON. MEMBER: Please come before the mike

SHRI Y. B. CHAVAN: I am nearer the mike; I think the mike is now ready to catch me

SHRI BHUPESH GUPTA: The mike is getting into stride.

SHRI Y. B. CHAVAN: I said I was listening to this debate for the last hour and a half very carefully and the most important impression that I got was that this House is very much concerned by the news that appeared in 'New York Times' which is throwing a sort of basic doubt about the integrity of political parties of India. It is not criticism of 'A' party or 'B' party; it is practically a criticism of the entire democratic system. Somebody who is cynical and wants to create a doubt about the functioning of democracy in this country may possibly like to believe in this sort of information. Therefore it is good that we have discussed thi? question and you gave this opportunity to me to say something about this question. But I am not in a position to say completely . . .

SHRI BHUPESH GUPTA: Why?

SHRI Y. B. CHAVAN: . . . about this Report.

SHRI BHUPESH GUPTA: But you have to say something.

SHRI Y. B. CHAVAN: I am saying something. Whatever I can say I am saying. One thing is, I have not completely studied the Report yet and it is rather difficult for me to study the Report and form my opinion about it because it is a very serious document and a very big document Therefore it will have to be studied in its different aspects very carefully and it may be necessary even

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have some further enquiries made before forming any definite opinions or coming to any broad conclusions. This is the first impression I am getting.

SHRI BHUPESH GUPTA: But is it a leakage or not?

SHRI Y. B. CHAVAN: I am coming to that point. That is why though I say that this report is conjecture, certainly the fact is it can be treated also as a sort of leakage because the fact that the Report was submitted to the Government is also information though the information that it conveved is conjecture because it says that both the Home Minister and the Prime Minister have studied it and accurately agreed with that. It is completely wrong. As I said till three or four days I have not been able to read even a single line and the Prime Minister has not even seen the Report and my saying that it is conjecture is based on this. It is therefore necessary to find out who is the contact of the New York Times correspondent. This will have certainly to be found out and-I told the Lok Sabha also-I am making efforts to find this out. At the same time I must request Mr. Bhupesh Gupta to be rather very careful when he mentions names because after he mentioned that I immediately had enquiries made from by Mr. L. P. Singh. He said that there was some sort of a dinner when Mr. L. P. Singh and the New York Times correspondent met. It is completely untrue. Not a word has passed between the New York Time correspondent and let me. . .

SHRI BHUPESH GUPTA: Was there any dinner?

SHRI Y. B. CHAVAN: No; there was no dinner and no talk. Therefore I would request Mr. Bhupesh Gupta to be very careful about his contacts. 907 R.S.-8.

SHRI BHUPESH GUPTA: I wanted to know from you because the Congress circles were speaking.

' Discussion

SHRI M. N. KAUL: "These are also conjectures.

SHRI B. K. P. SINHA: I would like to say one thing. I know Mr. L. P. Singh for the last thirty years and he is one of the most honourable officers that this country has.

SHRI Y. B. CHAVAN: Sometimes somebody becomes a pet aversion to some people.

SHRI BHUPESH V3UPTA: Shri Gulzariial Nanda does not think that way. He laid it before us.

SHRI Y. B. CHAVAN: I must request hon. Members to realise that the person who is occupying the very high office of the Secretaryship of Home Affairs of this country is a very important person. He is carrying a very heavy responsibility, a very delicate responsibility and if anybody from Parliament treats him so lightly, really speaking we are doing damage to the country itself. I can assure you that we have every faith in the officer. He is the most honourable person. He is doing his duty most scrupulously and most conscientiously. That I can say.

श्री राजनारायण : माननीया, जब श्री नंदा जी गृह मंत्री थे तो उन्होंने बारोप लगाया था कि श्री एल० पी० सिंह ने उन्हें फाइल नहीं दिखाई ग्रौर छिषाई गई।

(Interruptions)

THE DEPUTY CHAIRMAN: Order, order.

SHRI Y. B. CHAVAN: I am giving my assessment of the officer be-

going for training to any other coun-tary does not mean that they become agents 01 that country. Many of our military officers are going to the U.K. (Interruption). I am on my legs. I request the Members . . .

THE DEPUTY CHAIRMAN: You must be very brief. You cannot go on.

.SHRI CHANDRA SHEKHAR: Once the Home Minister has cate-goricaly stited that no officer or no agency of the Government is a part of the CIA, is it open to any Member tc assert again and again that they are the agents of the CIA?

## (Interniptions)

THE DEPUTY CHAIRMAN: Order, order. Now, without interruptions please let the Home Minister speak.

SHRI Y. B. CHAVAN: I really do net know what has happened to the hon. Members. Are we out to destroy the country, the Government and everything and say that IB is part of the CIA and this is part of that, etc.? I think nothing would be left that way in this country. Certainly, as Mr. Chandra Shekhar has rightly anticipated it, when you have to build up a new type of organisationthe IB is an organisation which looks to the internal intelligence as well as external intelligence—new techniques have to be JnaJi up. Methods have to be learnt. That is always done by a comparative study of the systems of other countries. Naturally sometimes we have to send people for training to different countries. That is a different matter. Therefore, does it mean that our system becomes a part of somebody else's system? That is beside the point. (Interruptions). 1 am not conceding....

भी राजनारायण : माननीया, मैं कहना बाहता हं कि ऐसा कोई विभाग नहीं है जहां सी० प्राई० ए० के झादमी न हों। सगर साप

कहें तो मैं नाम भी गिनाना शुरू कर दूं। में आपसे कहना चाहता हूं कि राज्य सभा के सचिवालय में भी सी० ग्राई० ए० के ग्रादमी हैं।

Discussion

THE DEPUTY CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: I hope you know it.

SHRI RAJNARAIN: I can mention names.

SHRI Y. B. CHAVAN: Madam, it is very disturbing that when one is trying to make a point, he is disturbed. I am speaking on a very limited issue of this debate, about the report which has been submitted to us. As I have mentioned, the point is about leakage If it is leakage of information ...

SHRI Br.UFESH GUPTA: You should know by now whether it is leakage or .iot

SHRI Y. B. CHAVAN: I will go into that .

## (Interruptions)

AWADHESWAR PRASAD SINHA (Bihar): Three or four people disturb

SHRI BHUPESH GUPTA: I am net disturbing him at all. I wanted to know whether Mr. Chavian has had & look at the jeport of the CBI or IB. New. having lead it, he got the impression that what has appeared in the New York Times is a case of leakage, however inaccurate or distorted it may be. This is all that I want to know

SHRI Y. B. CHAVAN: As I said, I am certainly making efforts to find out. When I say that it is a different matter. Let us go back to how this enquiry had to be started. There was a discussion in both Houses and open charges were made that foreign money had played a very important role in the last general elections and normally it plays certainly a big role in our cult; ra! and economic life as well. So, it was my colleague, the External A fairs Minister, who assured that some such enquiry would be undertaken by the IB. The IB was asked to go into this in the last tew months and they have submitted a first report. As I said . . .

SHRI BHUPESH GUPTA: Did they meet any political party?

श्री राजनारायण : बहुत से लोगों से मिले हैं, इलाहाबाद में जा कर के मिले हैं।

SHRI Y. B. CHAVAN: I cannot say that. It would be very unfair io mention A', 'B', 'C like that, because the character and nature of the enquiries have been such that they get information from somewhere and sometimes they get information from the source. If I am to base my conclusions on those reports, I cannot base these reports on evidence that can be produced and that can be relied upon. Merely because it is information coming from the source, it cannot be relied upon that way. After studying it, we will have to come to some broad conclusions about this matter. Certainly I am one with the hon. Member, Mr. Bhupesh Gupta, that we will have to find out the methods and modus operandi of this foreign money that is functioning here. This is certainly a very dangerous trend. It is certainly a danger to our independence, to our democracy and other things. We will have to find out the methods and take some decisions to stop it, to prevent it and to eradicate it. There is no doubt about it. That is the most important thing. Ultimately we will

have to study it and the broad con-! elusion I will share with this. hon. House, not the report, but the conclusions certainly. Then certainly I will discuss it with hon. Members opposite also

Discussion

SHRI BHUPESH GUPTA: How?

SHRI Y. B. CHAVAN: After my conclusions. (Interruptions).

THE DEPUTY CHAIRMAN: He is 1 studying it-he says.

SHRI BHUPESH GUPTA: He says he will give the conclusions, not the evidence. When all the parties are involved, how do I know that the Congress Party will not grind its own axe?

SHRI Y. B. CHAVAN: You say that when I do that. Do not merely anticipate it.

SHRI BHUPESH GUPTA: I do not say that you will do it, but this is the impression I

SHRI Y. B. CHAVAN: I cannot and I am not committing myself to submit the report that type of report before this hon. House. That itself we will have to think about when we proceed. This is all that I have to say.

(Hon. Members stood up)

THE DEPUTY CHAIRMAN: That will be enough. (Interruptions). (To Shri Bhupesh Gupta) You alone and no more.

SHRI BHUPESH GUPTA: I leave it in your hands and the House. Now, tiow long will the matter continue? All the parties stand maligned. Now, the Home Minister should clear the position. I have suggested let him come and shoW the report to you, so that the matter is settled.

THE DEPUTY CHAIRMAN: That suggestion has been made in the morning already.

SHRI Y. B. CHAVAN: When I say these are all conjectures, I a'm really speaking clearing the political parties.

. THE DEPUTY CHAIRMAN: The House stands adjourned till 11 a.m. tomorrow.

The House then adjourned at twenty minutes past six of the clock till eleven of the clock on Tuesday, the 20th June, 1967.